CENTRAL ADMINISTRATIVE TRIB MAL! ALLAHABAD CIRCUIT BENCH, LUCKNOW

INDEX - SHEET CAUSE TITLE C.A. 672/86 0F.198 Name of the Parties Armoreth Kumaro Shukla Union of India. m/ Defence. Parc A, 3 and C PAGE A General Index A, order Sheet A2 = Judgement dt. 28/4/89 (DISMISS); 8 Az Pelition Along with Ammerica El Counter Affidanit with As Suppleanentry C.A. in Rejaindle 10 Affidant A6 Rejoinder Affidauit Respondents: 25 A7 Supplementry Rejoinder Athidant V AD: Robly S. Rejainder-Affidavit Aq: Amendment Ryamder Affidant: 3 Ato objection Reply Application All Affication for muethore- 6 Api edjection of Respondents. A13! Writtens Agrument. Ath Application for Amending
The original Application Als Application for Summouring All Amendment Application - CA.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL



ALLAH**AB**A**D**

NO......OF 198

A.K. Shikla vs U.O. 2

SL NO of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
·	10 11 06	Hon.D.S. Misra -AM	
·		Hon.D.S. Misra -AM Hon.G.S.Sharma -JM	19-12-86
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-		to the respondents to file reply within a month.	21/4/86
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-	94-87	Hon. G.S. Sharma — JM	R.D. ser) my post look
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(কৃ০**५০**૩০/P.T.O)



आदेश पत्नक

ORDER SHEET निदेंश आबेदन रजिस्टर में सं० Registration No. 672/86 No. in Reference Application Register Appeal मपील अधिकरण Appellate Tribunal Amrech Kumar Shukla Vr. Union of Indon a offer. भपीलार्थी Appellant Applicant अपीलार्थी **प्रत्यश्**री Appellant Applicant Respondent प्रत्वर्वी द्वारा Respondent आदेश की ऋम संख्या संक्षिप्त आदेश, निर्देश दते हुए,यदि आवश्यक हो पालन कैसे हुआ और पालन और तारीख Brief order, mentioning reference, if necessary करने की तारीख Serial number of order anti date How complied with and date of compliance Mon. S. Rakes Hadan, (VC. non. Way Dopy, Air. An application 5ms Radhika Raman, for applicant has been more This K.C. Sinks for trespondents on behalf o Amendment allowed as prayed the seconds and the and the same be incorporated sure is in the original application. The on the fole . graphy has already been filed. Ho further suply will be filed. Part of on 295/0-0 the meantine the counsel for the respondents should file documents sundly peppheant Amendined allinised has not seen incorporated so fars. No docum in filier

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IN THE CENTRAL ADMINISTRATIOVE TRIBUNAL

ALLAHABAD

Amresh Kumar Shuklavs Union of India & ollas

Date of ORDERS WITH SIGNATURE order Office Notes as order to action (ifany) takeń on order application for Tourses of this case to to Lucknow circuit Benel Las been filed before D.K (5) and The is subuitted for ordos. 28th April, 1988 622 safined in this cas sejon the Lucianon t Bench Holis 20/4/88 Put up before Incknow bench n 28/4/88.

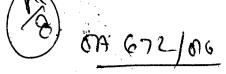
ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

	NO.	 672	OF 198
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26.0.00 fixed for hearing

26.888 How & S. Sherma JM

On the request of the

Counsel for the dappleant

Case is dojourned to 20.1.88

for heaviey.

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A.M.

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28.10-86

Hon. D.S. Missa, Am Hon. a.S. Sharma, The

Six. c. Sinha learned Comed So ta respondents no present. On the originant of the learned consult to the applicant the case is adjuncted to 25.11.1988 to hear.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GLECULY DENOH AT LUCKNO.

O.A./T.A. No. 672 1986

A.K. Shukla ___pplicant(s)

Versus

Union of India of Other Respondent(s)

Sr.No. Date

25-1-019.

Mon. a is. misra, Am.

Orde.rs

Hon, -G.S. Sharma, Im.

Shi Radhika Roman for the applicant and Shi K. C. Sinha for the respondents are presen

The learned combel for the applicant files. Supplementary rejoinder and it is stated that now facts have come to the notice of the applica and it is necessary to file Supplementary Seljoinder. Under fre Reeles and Brocedure adopted by this Tribunal this sort of Supplementer grajoinale on the ground stated by the learned concered for the applicant is not permitted and

is accordingly rejected. The applicant has moded another application for full compliance

our order dated 27-5=80. The orde had been mis quoted in the application and it appears that the compliance was already made on the date

the order was passed astonly do enmants available on that dorte were allowed! To be inspected.

As some documents were left out and are

available with Shi Sinher today the applica

is allowed to inspect the same and take their extracts now. There is another application

ley the applicant for prosecuting respondent

Jupplication also to he as a reparate

application; to orders or action is call

orders or action in called for on this application. The case is

24-2-029,



O.A. No. 672/86 (L)

Hon DS. Misra, A.M.

Hon' DK. Agrawal, J.M.

30/3/89

Written argument of the applicant Shri A.K. Shukla has been filed. Shri K.C. Sinha learned counsel for the respondents is present and states that he has already made his overall submissions and he did not want to submit written argument in reply to the written argument filed on behalf of the applicant. The learned counsel for the applicant requests for adjournment of the case. Since the pleadings in this case are complete and arguments heard, the case is adjourned for orders. No date wil be fixed. The date will be fixed for pronouncement of judgement only.

(sns)

A LAS CHILLES NO POST DE CONTRACTOR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

O.A.No. 672 of 1986(L) 938(L)

DATE OF DECISION_ 28/4/89.

Amresh Kumar Shukla Petitioner

Mr. R. Raman Advocate for the Petitioner(s)

Versus
Union of India & ors

Respondents

Shri K.C. Sinha Advocate for the Respondent(s)

CORAM :

The Hon hle Mr. D.S. Misra, A.M.

The Hon ble Mr. D.K. Agrawal, J.M.

- 1. Whether Reporters of Accel papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- Whether their Lordships with to see the fair copy of the Judgement?
 - . Whether to be circulated to other Benches?

Dinesh/



CENTRAL ADMINISTRATIVE TRIBUNAL Circuit Bench at LUCKNOW

Gandhi Bhawan, Lucknow
April , 1989

Registration O.A. No. 672 of 1986

Shri Amresh Kumar Shukla Applicant

Vs.

Union of India & ors

Respondents

Hon' Mr. D.K. Agrawal, J.M.

(Hon' Mr. D.S. Misra, A.M.)

In this application, under section 19 of Administrative Tribunals Act, No. XIII, of 1985, the applicant has prayed for quashing the orders contained in Annexure Nos. II, III, IV, V, VII, VIII, IX, XIII and the order dated 31-10-1986 (Annexure No. XIV), terminating the services of the applicant, and to declare the applicant as continuing on his post with all the consequential benefits of service including arrears of salary. Subsequently the application was amended to include the relief, that the applicant be declared, to have been confirmed on his post on 19-11-85, and entitled to the difference of salary of the post of Senior Scientific Assistant and Junior Scientific Assistant.

The brief facts of the case are that the applicant was appointed to the post of Junior Scientific Assistant Grade I, in the pay scale of

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Rs.425-700 against the existing vacancy of Senior Scientific Assistant in the office of the Chief Resident Engineer, Resident Technical Office, Directorate of Aeronautics, Post Bag No. 2, H.A.L. Post Office, Lucknow (hereinafter called C.R.E. Office). The applicant was appointed on probation for 2 years and he reported for duty on 19-11-1983. The applicant was issued a written warning on 9-11-1984 (copy Annexure-II) stating that the performance of the applicant has been unsatisfactory, and various tasks assigned to him were either not completed, or performed unsatisfactorily. This letter further states that this fact has been communicated to him verbally by his superiors on a number of occasions, but he does not seem to have made any effort to improve upon his performance, on the contrary his performance has deteriorated, steadily. He was informed that in case, he did not show marked improvement in his working, it will effect his chance for continuing in service. The annual confidential report of the applicant for the period 19-11-83 to 31-12-84, contained several adverse remarks, which were communicated to him, vide letter dated 25-4-1985 (copy Annexure No.III). In the first assessment report for the period 19-11-83 to 18-11-84, certain adverse remarks were communicated to the applicant by letter dated 3-5-85 (Annexure-No.IV). By another letter dated 30-3-85 (Annexure No.V), the applicant was informed that he was found missing from his work spot on 25-3-85, at 15.45 hrs, and the reasons given by him were found

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to be unsatisfactory and a written warning was given to him to refrain from such behaviour in future. Another warning for being habitually missing from duty post was given to the applicant, vide letter dated 21-6-1985 (Copy Annexure-VII). The assessment report of the applicant for the period ending July, 1985, was examined, and it was noticed that there was no sign of improvement and the official was informed that his probation has been extended by one year with effect from 19-11-1985, vide letter dated 16-8-1985 (Copy Annexure-No.VIII). The Annual Confidential Report of the applicant covering the period from 1-1-85 to 31-12-85, also contained adverse entries, and it was noticed that there was marked deterioration in the performance of the applicant. The adverse remarks in the ACR for the year ending 31-12-1985 was communicated to the applicant vide letter dated 26-2-86 (Annexure No.IX). The case of the applicant was placed before the Departmental Promotion Committee, under the Chairmanship of the Chief Resident Engineer (Air Craft), Resident Technical Office, Directorate of Aeronautics, Research and Development Organisation, Ministry of Defence, Bangalore. On the basis of the recommendation of the Departmental Promotion Committee, the services of the applicant were terminated with effect from 1-11-86 by the appointing authority, vide their letter dated 31-10-86 (Annexure No. XIV).

3. The petitioner had made representation, to the Scientific Adviser to Raksha Mantri, Government of India, on April 29, 1986, making various allegations

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against the various authorities of the organisation, and praying fro being fitted as Senior Scientific Assistant, expunction of the warnings and the adverse remarks given to the applicant, quashing the order dated 16-8-1985, extending the period of probation with effect from 19-11-1985. The applicant was informed by a letter dated 31-10-1986 (copy Annexure No. XIII), informing the applicant as follows:

"The competent authority has directed the undersigned to convey to you that your above mentioned representations have been gone through in detail. It has been found after going through relevant records, that there is no ground to say that there has been any injustice caused to you in any form."

The applicant filed his written argument, and the learned counsel for the respondents made oral submission. In his application, as well as, written argument, the applicant has alleged that the impugned order of termination dated 31-10-1986 (copy Annexure No. XIV), was passed arbitrarily and maliciously. We have examined the record and we have failed to find any evidence indicating arbitrariness or malice on the part of the respondents in passing the impugned order of termination of the service of the applicant. The second contention of the applicant is that, there is no provision for extension of period of probation, and that on completion of probation, period, the applicant should have been given permanent status, or his services should have been terminated. The applicant has not produced any rule on this subject, prohibiting the extension of probation period. other hand, there are several decisions of the Hon' Supreme Court, in which, it has been held that in

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the absence of rules to the contrary, the competent authority can extend the period of probation. a person is appointed as probationer for specified period, confirmation does not follow automatically on expiry of that period. In the case of Kedar Nath Vs. State of Panjab, AIR 1972, SC 873 and in the case of H.G. Raghu Vs. Supdt. of Police 1984 (1) SLR 695 (Karnatak), it was held that termination of services of a probationer, can be terminated even one month prior to completition of probation period, because of unsuitability. In the present case, the period of probation of the applicant was extended with a view to enable him to improve his work and conduct. record shows that the applicant did not avail of this opportunity, and the espondents were fully justified in terminating his services. We are of the opinion that, there is no merit in this contention of the applicant.

The third contention of the applicant is that, the D.P.C. which considered further extension of his probation period was not properly constituted, as Shri S.N. Gupta (Respondent No. 4) who was having malice, prejudice and ill will against the applicant, was also a member of this Departmental Promotion Committee. The respondents have stated in para 11 of their supplementary counter affidavit, that the D.P.C. was constituted by Government of India, and all the Chief Resident Engineers, in this country, were the members of this Committee. We have considered this matter, and we are of the opinion that there is no

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illegality in the formation of the D.P.C. which considered the case of the applicant. The next point urged by the applicant is that the assessment report for the period from 19-11-84 to 18-11-85 (Annexure NoWIII) was finalised about the 4 months before the completition of the year and it was made effective for the full assessment year. In this case, the period of the probation of the applicant was expiring on 19-11-85, it was necessary to finalise, the assessment of the applicant regarding his confirmation or extension of probation, and there is no illegality in the procedure adopted by the respondents in starting the assessment procedure 3 or 4 months in advance of the period of completition of the probation.

The applicant has also contended that 6. he was given other work in addition to his work, as a Technical Officer and it was not his responsibility to sperform, such additional duties. The respondents have explained that the office, where the applicant was employed was a small office and the additional duties given to him were negligible to the total quantum of work load required to be performed by the applicant. In para 14 of their reply, it is stated that the total time required to carry out all the jobs mentioned by the applicant would not take, on an average of more than one hour in a week. also stated that, these duties were specifically put in writing, as the applicant was questioning the authority of his superiors, every time he was asked to do the job. The respondents have given instances of lack of effort, and application in the discharge of duties entrysted to the applicant by the competent



fit person to be continued in government service. On the facts and circumstances of the case, we find no merit in the application and accordingly we dismiss the same without any order as to cost.

MEMBER (J) 284.89 MEMBER (A)

(sns)

Lucknow,

APRIL 28, 1989.



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authorities. We have considered the matter and we find that there is no merit in this contention of the applicant that it was not his responsibility to carry out the additional duties entrusted to him by his superior officers.

- of a direction that he is entitled the difference of salary of the post of Senior Scientific Assistant with that of Junior Scientific Assistant on the ground that he was appointed against a sanctioned post of Senior Scientific Assistant. The respondents have stated that the post of Senior Scientific Assistant was down graded and the applicant was given appointment on the post of Junior Scientific Assistant, and he joined the post of his own free will and he is debarred from taking the plea that he is entitled to a salary of a Senior Scientific Assistant. We find no merit in this claim of the petitioner and the same is rejected.
 - the points urged by the applicant in his application and from the narration of events, we find that the work and conduct of the applicant was found unsatisfactory, and he was informed about it and was also given warning in writing from time to time to refrain from such activities. From a perusal of confidential reports and the assessment reports of the applicant, during the period of his employment under the respondents, it is established that the work and conduct of the applicant was most unsatisfactory and he was not a

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Atti Central Administrative Tribunal
Ablational Bench Ablababase
Afflication No.

District Lecturous

A. Amreesh Kumar Shutle - Afflicant

Versus

Union of India or others

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IN THE CENTRAL AIMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, ALLAHABAD

Application No.

Sri Amresh Kumar Shukla

Versus Union of India and others

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19.	Vakalatnama Five envelops containing On 9-45 tack Postage Stamps.	

November \0, 1986

Application under Section 19 of the Administrative Tribunal Act, 1985.

For use in Tribunal's Office	0
Date of filing or Date of	Ce
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ntral Admin Additional Bench

ALLA-IABAD/PATHAMAPALPUR te of Filling... 10.11. U.G. te of Receipt by Post

Deputy Registrar.

Signature of Registrar.

In the Central Administrative Tribunal, Additional Bench, Allahabad.

Sri Amresh Kumar Shukla S/o. Sri Ram Gopal Shukla! aged 33 years, Resident of Cooks Compound, Ghasiari Mandi, Luck now.

Applicant

Respondents

Versus

- Union of India through Secretary, Government 1. of India, Ministry of Defence, Department of Defence, Research and Development, New Delhi
- Group Captain P.C. Joshi (Retired) Resident 2. of B-347 Indranagar Colony, Lucknow.
- Chief Resident Engineer, Resident Technical 3. Office, Research and Development Organisation, Ministry of Defence, Government of India, Lucknow.
- Sri S.N. Gupta, Scientist 'D', Resident Technical Office, Research and Development Organisation, Ministry of Defence, Government of India, Lucknow.
- Sri S. Ramesh, Scientist 'B', 5• Centre for Aeronautics Systems Studies and Analysis, Government of India, Ministry of Defence, Research and Development Organisation, Jeevan Bima Nagar, Banglore.

Details of Application

Particulars of applicant 1.

- (i) Name of Applicant
- (ii) Name of Father
- (iii) Designation and

Sri Amresh Kumar Shukla

Sri Ram Gopal Shukla

Junior Scientific Assistant Office where employed (Grade I) Resident Technical Office, Directorate of Aeronautics, Ministry of Defence,

Contd ... 2

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Government of India, Research and Development Organisation, Lucknow.

(iv) Address for: Cooks Compound, Ghasiari Mandi, Lucknow service of all notices.

2.	Particulars	Λf	respondent
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	Name/Designation	Office address	Address for service of all notices
	1	2	3
(1)	Union of India	Through Secretary, Government of India, Ministry of Defence, Department of Defence, Research and Development, New Delhi.	As in Column No. 2
(2)	Group Captain P.C. Joshi.	B-347 Indranagar Colony, Lucknow.	-do-
(3)	Chief Resident Engineer.	Resident Technical Office, Directorate of Aeronau- tics, Ministry of Defence, Government of India, Research and Development Organization, Post Bag No. 2, H.A.L.Post Office, Lucknow.	-do-
(4)	S.N. Gupta • Scientist D	As above	-do-
(5)	Sri S. Ramesh Scientist 'B'	Centre of Aeronautics Systems Studies and Analys: Government of India, Ministr of Defence, Research and Development Organisation, Jeevan Bima Nagar, Bangalore	ry (
3.	Particulars of the	ne orders against which the a	application

- 3. Particulars of the orders against which the application is made.
- (1) Order No. R.T.O. (L)/225/16/Adm, dated 9.11.84 (Annexure-II), order No. R.T.O. (L)/225/13/Adm, dated 30.3.85 (Annexure V) and order No. R.T.O.(L)/225/16/Adm, dated 21.6.85 (Annexure VII) regarding warnings administered by C.R.E.
- (2) Order No. R.T.O.(L)/225/3/Adm, dated 25.4.84 (Annexure III) and order No. R.T.O.(L)/224/3/1/Adm, dated 26.2.86 (Annexure IX) containing malicious and baseless adverse entries given by C.R.E.
- (3) Order No. R.T.O. (L)/224/3/Adm, dated 3.5.84 (Annexure IV) regarding assessment report of 1984 and order No. R.T.O. (L)/224/3/1/Adm, dated 16.8.85 (Annexure VIII) regarding assessment report of probation and 2nd year and extension of probation passed by C.R.E.

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- (4) Order No. R.T.O.(L)/224/3/2/Adm, dated 31.10.86 (Annexure) XIII) of C.R.E. intimating rejection of representation by Competent Authority. (Annexure XIV)
- (5) Order No. R.T.O.(L)/219/1/Adm, dated 31.10.86 passed by C.R.E. terminating the services of the applicant.

4. Jurisdiction of the Tribunal

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act, 1985.

6. Facts of the case

The facts of the case are given below :-

- (1)That two posts of Senior Scientific Assistants (hereinafter called S.S.A.) were created in the scale of Rs.550-900 in the office of the Chief Resident Engineer of Resident Technical Office. Directorate of Aeronautics, Post Bag No. 2 H.A.L. Post Office, Lucknow (hereinafter called C.R.E. Office) but only one post was filled by Junior Scientific Assistant (Grade I) (hereinafter called J.S.A.) and the other post is lying vacant.
- (2) That C.R.E. asked the names of suitable candidates from Employment Exchange for the post of S.S.As., to be filled by J.S.A. The applicant's name along with many others was sent by Employment Exchange to the C.R.E. The applicant along with others appeared in written test and on being successful thereat he along with others was interviewed by the Selection Committee consisting of C.R.E. Group Captain P.C. Joshi, Sarvsri S.N. Gupta, Scientist D, S.Q. Zama of C.R.E. Office and Krishna Lal Kanaujia, Junior Scientific Officer of Chief Resident Inspector's Office. The Selection Committee had adjudged the applicant suitable in all respects for the post. Applicant was told orally by C.R.E. to join after being relieved from the post on which he was working. Principal of Jawahar Lal Nehru Polytechnic, Mahmudabad, District Sitapur where he working as Instructor informed the applicant that first the zmi on ret

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appointment letter should be made available and then only he can be relieved. The applicant accordingly informed C.R.E. Thereafter the letter of appointment for the post of J.S.A. was given to the applicant. In the said appointment order the applicant was placed on 2 years probation. After producing this appointment letter before the aforesaid Principal of the Polytechnic, the applicant was relieved on the A/N of 18.11.83 and he submitted the joining report to C.R.E. on the F/N of 19.11.83. A copy of the appointment Order is being filed herewith as Annexure I.

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- India (hereinafter called Government) the Character and antecedents of the official should have been got verified through the Police prior to his taking over charge on the post. It is also condition precedent to obtain the Medical Fitness Certificate from Chief Medical Officer by the candidate before allowing him to take over charge according to standing orders of Government. In contravention of these instructions C.R.E. allowed the applicant to join as J.S.A. before obtaining fitness certificate from Chief Medical Officer and without getting the Character and antecedents verified through the Police.
- (4) That the authorities did not allot any work to the applicant for about 3 months i.e. from 19.11.83 to 5.2.84.
- (5). That applicant was recruited for attending to the technical work of C.R.E. Office, but after 3 months of joining his post on 6.2.84 under letter No. 1/84, he was allotted the work of (1) maintenance of files

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Contd 85



Register (3) maintenance of Receipt/Issue Vouchers connected with library. These duties were in addition to the technical duties which were not specified. A perusal of this letter will reveal that though the applicant was recruited for the technical work, but he was assigned purely clerical work though clerical staff was available in the office. Thus the work of clerical nature which could have got done by an official of much lower scale than than the scale which was admissible to the applicant.

That vide letter No. 1/85 dated 27.6.85 the work (6) already assigned to the applicant was changed and he was allotted the duties of (1) maintenance of files from 280/Adm onwards (2) maintenance of library and connected records (3) maintenance of type approval register (4) maintenance of local modification Register (5) maintenance of Production Permit concession Register and (6) Preparation of Contingent Bills, RV/IV connected with library. These duties were in addition to technical duties. It will be seen that the work load of the applicant was appreciably increased while changing the duties of the applicant in June 1985. Even in this order it was not specifically mentioned as to what were technical duties of the applicant. The facts stated in para 6(4) and 6(5) will show that the authorities were fully satisfied by the performance of the applicant and therefore his work-load was further augumented in the subsequent order changing the duties of the applicant though it was practically very difficult for a person to carry out efficiently the entire work allotted to the applicant.

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- issued that under special emergent circumstances, the applicant will carryout duties assigned by any officer of the establishment superior in rank and on completion of the task applicant will give details of such tasks to his direct superior. Due to assignment of additional duties referred to above, the applicant became direct subordinate to all the officers of C.R.E. Office with the result that every Officer wanted the disposal of the work assigned by him on priority basis at one and the same time. Obviously any person in the position of the applicant could not carry out such duties according to the wishes of so many officers at one and the same time.
- (8)That in addition to the duties allotted to the applicant he was orally directed by C.R.E. to do despatch work, which was done by the applicant for period of about a year i.e. from 14.8.84 to 2.7.85. The applicant was also orally directed by C.R.E. to carry out the work of circulation of non-technical magazines to all the officers as well as for all clerical staff and peons and driver. When the applicant requested the authorities that the services of a peon be made available for circulating the magazines, C.R.B. ordered that the work will be done by the applicant because the services of additional peon cannot be made available for the purpose. Therefore the applicant had to carry out the work of circulation of these magazines to employees of. C.R.E. Office including peon and driver through the applicant was already over-loaded.

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(9) That despite the fact that applicant attended the duties assigned to him most conscientiously, honestly

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and with a high sense of responsibility and with
the best of his ability but in course duties he
thought it his sacred duty to bring to light the
various irregularities detected by him in the working
of library as well as Despatch work. Some of the
irregularities pointed out by applicant are as under:

- (i) Out of 18 volumes of T-237 (Encyclopedia of Science of Technology) Volume I was issued to S.S.Q. Zama, Scientist C on 9.7.82 and its return was shown under the forged signatures of S.S.S. Negi, Accountant but it was not available in the library. When the applicant pointed out this matter to the authorities, this book was made available, but no enquiry on the point of forged signatures of Sri Negi has been conducted despite several requests of the applicant. To ensure that such irregularity may not recur in future, it was necessary to make an enquiry in the interest of guarding against loss of valuable books.
- (ii) Railway Time Table and P-935 (Method of Test of Air Craft) were taken by Sri S.N. Gupta, Scientist D on 2.3.76 and 9.5.80 respectively without giving his signatures in token of receipt of these books nor he had returned these books.
- (iii) Group Captain P.C. Joshi C.R.E. had taken
 Railway Time Table on 7.12.82 without giving
 its receipt nor he had returned it.
 - (iv) T-75 (Basic Electronics) and Electronics

 Design were taken by Sri S. Halim of C.R.I.

 Office on 16.5.78 and 21.1.81 respectively

 without giving his signatures in token of

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recept nor these books were returned.

- (v) Air Force order No. 734/76, Alternative Energy, T-108 (Master of Hand Book) were given to A.F.L., Sri F.M. Sonawala of H.A.L. and Director of Aeronautics on 4.1.82 and 11.11.82 respectively without obtaining signatures nor these books were returned.
- (vi) File No. R.T.O.(L)/235/Adm has been shown to have been issued without writing the name/ designation of the person to whom it was issued and without obtaining his signatures. The file is missing.
- (vii) D-44 (Supply Bureau) was meither available in the library nor its Receipt/Issue Voucher was prepared.
- (viii) Book "Into Their Air" received in gift was not entered in the stock register.
 - (ix) Ledger register of books from T-1 to T-23 are not available.
 - (x) Ledger registers were not on prescribed form
 nor these were complete. However fresh registers
 are being prepared by Sri Kamlesh Goel
 Scientist B the successor of Sri S. Ramesh
 Scientist B as a result of mistake pointed out
 by the applicant.
 - (xi) Applicant found that several registered letters were lying in the office for several days. He, therefore, verbally requested Sri S. Ramesh Scientist B, the Officer-in-charge of Despatch work to make arrangements for despatching these letters, but nothing was done by him. The applicant therefore requested by writing in

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the External Despatch Register for disposal of the said registered letters, but it was taken ill by Sri S. Ramesh who considered it as a complaint against him.

(xii) Applicant was deputed many times to H.A.L. for getting the coolers, Air Conditioner repairs which were purchased through M.E.S. and were in Guarantee period. H.A.L. authorities refused to repair on the ground that these are not the H.A.L. property. Their repairs should be arranged by M.E.S. as these were in guarantee period. However these have been got repaired through private Mechanic instead of repair by M.E.S.

The above facts infuriated Sri S. Ramesh (Reporting Officer) as these facts reflected adversely on his efficiency, who was office in charge of library and Despatch. He also influenced the higher officers so much so that the latter also developed prejudice against the applicant. The result was that the applicant was subjected to untold harassment at the hands of his officers on one plea or the other. Further cause of displeasure and prejudices of Group Captain P.C. Joshi, C.R.E. (Grading Officer) and Sri S.N. Gupta, Scientist D (Reviewing Officer) was that applicant had brought a record the fact that these officers have taken books from library but they have not given any receipt regarding their issue to them.

(10) That all of a sudden without giving the reasonable opportunity C.R.E. informed the applicant in his letter No. RTO(L)/225/16/Adm dated 9.11.84 that his performance has been found unsatisfactory.

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A perusal of the said letter will show that the contents thereof are wholly vague and no specific instances have been indicated showing that the performance of the applicant was unsatisfactory nor it has been specified as to which work assigned to him was not completed or was performed unsatisfactorily. The said assessment about the performance of the applicant is wholly vague, baseless and it the outcome of displeasure, prejudice and ill will developed by Reporting/Reviewing/Grading Officer because the applicant pointed out that various books taken by them from the library were not returned and missing and various irregularities which came to the notice of the applicant were brought to light in writing which adversely reflected on the efficiency of Reporting/Reviewing/Grading Officers. It is also asserted that even once the applicant was not orally informed about any short coming in his work and conduct. The said adverse comments on the performance of the applicant being based on the malafide and prejudice of Reporting/Reviewing/Grading Officer against the applicant are not sustainable in the eyes of law and are liable to be declared null and will void. It is also stated that the said adverse comments had been made malafide so as to cause hinderance in the confirmation of the applicant on the post on the completion of probation period so as to cause irrepairable damage to his career for the reasons pointed out above. The adverse remarks carry the same weight for the applicant as an adverse entry in A.C.R. and as such the remarks should have been brought on record only after giving oral warnings followed by written warnings in case any short comings were detected in the work and conduct of the applicant The purt of . Contd 1211

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by observing the principle of natural justice, but these orders of Government which have statutory force have been violated by the authorities concerned. On this ground also, the adverse comments conveyed to applicant are illegal and deserves to be quashed. A copy of the letter dated 9.11.84 is being filed herewith as Annexure II.

Ann.II.

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That the applicant had pointed out various irregu-(11)larities in the functioning of the office in the library so that the defects may be removed and the working of the library may improve but Respondent No. 2 to 5 became so much prejudiced against the applicant that not being satisfied with the adverse comments on the performance and conduct of the applicant contained in letter dated 9.11.84 (Annexure II) awarded a highly adverse and damaging entry in the A.C.R. of the applicant for the period from 19.11.83 to 31.12.84. The perusal of the said said adverse remarks would show that whatever work was done by the applicant was unsatisfactory and that he did not do any useful work during the period in question. This clearly shows the tainted mind of O.P. No. 2 to 5 and their prejudice and malafide against the applicant stands substantiated from the teror of the entry. It is also significant to state that the entry in question does not conform to the requirements of standing orders of Government on the subject of recording of annual entires in A.C.Rs of Central Government employees. According to those orders Reporting/Reviewing/Grading Officer should give their assessment separately with their dated dated signatures but all these requirements have been disregarded by the said respondents and as such

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inconcie vable that the applicant did not do any work at all during the period in question. The said assessment report being therefore clearly the outcome of prejudice and malice of Opposite Party No. 2 to 5 against the applicant, is unsustainable in the eye of law and deserve to be declared null and void. A copy of the said assessment report is being filed herewith as Annexure IV.

Ann. IV

- (13) That the applicant made a written representation dated 18.5.85 to C.R.E. praying for expunction of the said adverse entry and assessment report on the basis of the grounds mentioned therein.
- (14) That the representation in question along with full circumstances of the case have been forwarded by Opposite Party No. 3 to the next higher authority, but he illegally rejected that representation himself vide his latter dated 24.6.85. Thus his action is wholly illegal and actuated by his prejudice and ill will. In this letter, a number of baseless defects of the applicant have been highlighted with an oblique motive for damaging the carreer of the applicant.
- against the applicant that he gave a written warning alleging that applicant had absented from duty spot on 25.3.85, so that a good back ground is created for spoiling the service record of the applicant with an oblique motive. This written warning was given without giving an opportunity to the applicant to clarify his position. The said warning is, therefore void alremuto being in contravention of principal of natural justice. In fact, the allegation made in the said written warning were based

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on malice of Opposite Party No. 2. The applicant had left his seat only for a short while to lock the cycle at the cycle stand as he forgot to lock it on return from lunch. The applicant also made a representation against the said warning stating the facts and prayed therein that the said warning be cancelled. Opposite Party No. 2 without considering the applicant's representation on merit rejected the same and issued another letter dated 21.6.85 adding further that the applicant has been habitually found missing from duty spot, though there was no such change in the previous warning. A copy of letter dated 30.3.85, representation dated 18.4.85 and letter dated .6.85 are filed as Annexures V, VI, and VII.

Ann. V,VI & VII

(16)

That vide latter dated 16.8.85, Opposite Party No. 2 awarded adverse assessment report for the 2nd year of probation and also extended probation period for one year w.e.f. 19.11.85. It will be seen that three months prior to the expiry of probation period of the applicant, the probation period has been extended and the adverse assessment report has also made before November 18, 1985 upto which date the said as sessment report has been made effective. This shows the malafide of Opposite Party No. 2 against the applicant In fact assessment report should have been given after 18.11.85 and the probation period too should have been given after 18.11.85 and the probation period too should have been extended near about November 18, 1985. It is also stated in thes context that according to Rules of Departmental Promation Committee contained in Civil Service Regulation Volume II (Part I) the probation period could only be extended on the recommendation of Departmental

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Promotion Committee (hereinafter called D.P.C.) Thus the mandatory provisions have been violated in extending the period of probation period and as such the same is liable to be declared null and void. It will also be seen that Opposite Party Nos. 2 to 5 have through out been harassing the applicant by administering him written warnings on flimzy and baseless grounds so as to create adverse back ground for terminating the services of the applicant due to bearing malice ill will and prejudice against the applicant. There is obviously no justification to adversely comment in the assessment report in respect of 2nd year of probation period ending 18.11.85 when no oral or written warning was ever given to the applicant on any point which from the subject matter of the said assessment report and as such the same is not sustainable on account of the fact that the standing orders of the Government to the effect that adverse reports against Government servants should not be made unless oral warnings followed by written warnings do not result in improvement in the performance of the official concerned in case any default in his work and conduct is detected for the period to which such adverse report relates. A copy of the letter dated 16.8.85 of Opposite Party No. 2 containing said adverse assessment report and extension of probation period is being filed as Annexure VIII.

Ann. VIII

(17) That Opposite Party No. 4 in his letter intimated the applicant the adverse remarks recorded in his A.C.R. from 1.1.85 to 31.12.85. The perusal of the entry will reveal as if the applicant did not do any useful work of the post on which he was working and

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did not lack any defect which could be conceived on the surface of the earth. The entry will itself show that Opposite Party No. 4 was highly prejudiced against the applicant. This entry is also illegal in the sense that the view expressed by the Reporting/ Reviewing/Grading Officer should have been shown separately so that applicant could know as to what remarks were given by which officer namely Sarvsri S. Ramesh, S.N. Gupta and Group Captain P.C. Joshi. Therefore this entry being not in confirmity with the standing orders of Government on the subject is liable to be declared illegal. No oral or written No oral or written warning was given to the applicant during the year 1985 on any point mentioned in the impunged adverse remarks made in the A.C.R. and thus the said remarks are also illegal. On the ground of Contravention of standing orders of Government. A copy of the adverse remarks is enclosed as Annexure IX .

Ann. IX

(18)

That letter No. DTSR/70442/RD-25(c) dated November 19, 1985 from the Director General, Research and Development, Ministry of Defence was received in the office of Opposite Party No. 3 in which it was stated that Defence Institute of Fire Research is conducting General Course in Fire Fighting from 28.12.85 to 21.3.86 at Delhi. In this letter it was stated that this course is exclusively meant for Defence Rire Service staff and personnel engaged in anti-fire Installation of Defence Organisation. Candidates to be deputed for such training should preferably have passed Middle School or Class VIII Examination of a recognized School or Army I Class Examination in Hindi/English. These trainees were required to be in possession of medical certificate अभी का त्रिक्

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from competent authority declaring that they are physically fit for full fire fighting duties involving heavy physical efforts (straneous course). It is thus evident that the said course was meant for class IV employes of Defence Fire Service having high standard of physical fitness. The applicant being J.S.A. belonging to service Class III category was obviously not required to undergo the said course. Moreover he did not belong to the Defence Fire Service staff and engaged in anti-fire Organisation of Defence Instellations. The applicant was however deputed to attend the said course without requiring the applicant to obtain a Medical Certificate showing his fitness for full fire fighting duties involving heavy physical efforts (straneous course). He was only asked to appear before C.M.O. who had been directed to examine him and grant him general fitness certificate. Due to bearing malice, ill will and prejudice against the applicant and to subject him to harrassment and physical strain Opposite Party No. 3 intentionally deputed the applicant for the said course, though he was not required to undergo that course as he did not conform to the requirements as laid down in the aforesaid letter. A copy of this letter is being filed herewith as Annexure X of this application

Ann. X

fully and was awarded a certificate for having passed the examination Grade II by Defence Institute of Fire Research, Delhi, though he had to bear considerable strain during the said course. A copy of this certificate is filed herewith as Annexure XI of this application.

Ann XI

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- Opposite Party No. 3 maliciously did not credit into the Bank A/C of the applicant the pay for the months of January and February 1986, though he had given pre-receipted Revenue Receipt with the result that he had to face considerable financial hardship for non-disbursement of his pay for the said months in time.
- the applicant submitted T.A. Bills on 16.6.86, but it was returned with objection on 23.6.86. The applicant submitted again T.A. Bill on 11.7.86 after removing objections. No action was taken on corrected T.A. Bill and therefore the applicant sent a reminder on 11.8.86. On 20.8.86, the applicant was informed that the T.A. Bill in question has been misplaced with the result that the amount of T.A. admissible to the applicant has not so far been paid to him. This evidently proves as to how highly prejudiced is the Opposite Party No. 3 against the applicant.
- (22) That during the extended period of probation from 19.11.85 uptodate not a single warning either oral or in writing or anyother adverse comments/Assessment Report has been communicated to the applicant and during the said period he has also completed the said Fire Fighting Course of 12 weeks with credit. This clearly shows that the work and the conduct of the applicant during the extended period of probation upto now has been upto the mark unless Opposite Party No. 3 maliciously award any adverse entry or written on baseless grounds to the applicant to cause irrepairable damage to his career.



- Opposite Party No. 2 to 5 have constantly been harassing the applicant by issuing warnings, adverse assessment report and awarding adverse entries on the baseless and flimsy grounds. All these actions are clearly outcome of the prejudice and malice of Opposite Party Nos. 2 to 5 against the applicant and are therefore illegal and deserve to be declared null and void.
 - tion dated 29.4 86 to Scientific Advisor to Raksha Mantri of Government of India praying for expunction of adverse entries in A.C.R., assessment report and warnings and to transfer him to Kanpur on the ground that all the adverse reports have been made on account of malafide of Opposite Party No. 2 to 5, so that the injustice already done to the applicant may be rectified at the level of Government of India and the applicant may also be saved from continuous harassment at the hands of Opposite Parties Nos. 2 to 5. A copy of the said representation is being filed as Annexure XII of this application.
- (25) That letter dated 31.10.86 was received by the applicant on 31.10.86. In that letter it was intimated that representation made by the applicant against the written warnings, assessment reports and adverse entries has been rejected by the Competent Authority and even the letter in which the representation has been rejected by Competent Authority has not been made available to the applicant. A copy of the said letter dated 31.10.86 is being filed as Annexure XIII.

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- (26) That the applicant was also delivered on 31.10.86 the letter dated 31.10.86 by which the services of the applicant have been terminated with immediate effect. A copy of that letter dated 31.10.86 is being filed as Annexure XIV.
- (27) That the applicant's apprehension that his services will ultimately be terminated by Opposite Parties 2 to 5 came true when the said two letters of 31.10.86 (Annexure XIII and XIV) were received by the applicant rejecting his representation and terminating his services with immediate effect.
- (28) That though there was neither any oral or written warning about the unsatisfactory performance of the applicant during the extended period of probation, yet his services have been maliciously and arbitrarily terminated with immediate effect.
- (29) That the representation of the applicant against the malicious action taken against the applicant by Opposite Parties No. 2 to 5 has already been rejected by Competent Authority and on that basis, the services of the applicant have been terminated.
- based on the malafide, prejudice and malice of Opposite Parties Nos. 2 to 5 against the applicant, but it is also based on the alleged misconduct, alleged unauthorised absence from duty referred to in Annexures III, IV, V, VII and IX and as such the disciplinary proceedings should have been initiated against the applicant and he should also have been allowed reasonable opportunity to disprove them and to prove his innocence. Thus though the termination order purports to be the order of termination of service of the applicant, but it is

by way of punishment and is punitive in nature contd 21

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and is clear violation of provisions enshrined in Article 311 of the Constitution. Hence the termination order is liable to be declared to be unconstitutional and liable to be declared as null and void.

- (31) That the adverse remarks in A.C.R., adverse assessment reports, extension of period of probation and termination of services of the applicant are the outcome of the malice and prejudice of Opposite Parties Nos. 2 to 5 against the applicant as well as are on the basis of alleged misconduct and alleged unauthorised absence and these are the sole cause of action for filing this application before this Hon'ble Tribunal and as such Annexures II to V. VII to IX and XIII and XIV deserve to be queshed and unsustainable in the eyes of law.
- (32) That since termination does not come within the nominclature of punishment within the meaning of Temporary Service Rules, 1965 of Central Civil Services, There is no provision for appeal or representation against termination of services. Hence the question of exhausting departmental remedies does not arise.
- (33) That in these circumstances now the applicant is left with no other speedy efficacious and effective remedy except to invoke the jurisdiction of this Hon ble Tribunal for enforcement of his legal and constitutional rights.
- (外) That the applicant is therefore filing this application before this Hon'ble Tribunal in whose jurisdiction the matter falls, amongst others, on the following grounds :-

25) 22

GROUNDS

- (A) Because adverse entries, warnings and adverse assessment reports have been made the basis of the termination of services, but Article 311 of the Constitution has not been complied.
- (B) Because alleged misconduct is the basis of termination of services. As such Article 311 of the Constitution has been violated because no opportunity has been given to the applicant by initiating Departmental proceedings.
- (C) Because alleged un-authorized absence from duty could not be made the basis of termination of services without giving the opportunity as laid down in Article 311 of the Constitution.
- (D) Because though the termination order purports to be the order of termination of services of the applicant, but it is by punishment.
- (E) Because the impunged adverse entries, adverse assessment reports, warnings and extension of probation period and termination of applicant's services being based on the malafide of Opposite Party Nos. 2 to 5 are liable to be declared illegal.
- displeased with the applicant who is good faith had appointed out a number of irregularities found in maintaining library records, Despatch and other work so that steps may be taken to improve the working of the office. The applicant incurred the displeasure of Opposite Parties Nos. 2 to 5 who thought that the applicant has high-lighted the

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said defects which reflected adversely on their efficiency and administrative capability.

- (G) Because the perusal of the adverse reports, adverse assessment reports and written warnings and institution of enquiry against the applicant on trivials and termination of his services would itself show that these were the outcome of prejudiced minds.
- (H) Because any impartial Officer in the circumstances in which the applicant was made to work, would have awarded very good reports on the basis of his conscientiousness, devotion to duty and integrity and would have also confirmed the applicant on his post on expiry of probation period.
- (E) Because the extension of probation period is also illegal as Departmental Promotion Committee have not been consulted before passing the said order though it was necessary to obtain the recommendation in the matter.
- (7) Because the adverse report, assessment reports have been given without following the mandatory provisions of the Standing Orders on the subject.
- Because the termination order is based on the prejudice malafide and malice of Opposite Parties Nos. 2 to 5 against the applicant and the same is therefore liable to be quashed.

Because when no oral or written warning was administered to the applicant during the period 1.1.86 to 30.10.86 and as such termination of his services without assessing his performance during the said period is illegal and deserves to be quashed due to non-compliance of the principle of natural justice.

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RELIEFS SOUGHT

In view of the facts mentioned in para 6 above, the applicant prays that the Hon'ble Tribunal be pleased to quash written warnings (Annexure II, V and VII), adverse entries in A.C.R. (Annexure III and IX), adverse assessment report of 1984 (Amexure IV, adverse assessment report of 1985 and extension of period of Probation (Annexure VIII) as well as letter dated 31.10.86 (Annexure XIII) rejecting the representation of the applicant and letter dated 31.10.86 (Annexure XIV) terminating the services of the applicant and declare the applicant as continuing on his post with all the consequential benifits of service including arrears of salary with interest @ 12 % per annum from the date these accrue due till their pay. The applicant may also be awarded any other relief to which he is entitled in the circumstances of the case including the costs of this application. The applicant by declared than been Co

Pending final decision on the application, applicant seeks issue of following interim order:-

This Hon'ble Tribunal be also pleased to stay the operation of the impugned termination order dated \$1.10.86 (Annexure XIV)

9. Details of remedies exhausted

The applicant declares that he has availed of all the remedies available to him under the relevant service rules etc.,

The applicant had submitted a representation dated 29.4.86 to Scientific Adviser to Raksha Mantri dated 29.4.86 to Scientific Adviser to Raksha mantri of Government of India, but the same has been arbitrarily of Government of India, but the same has been arbitrarily

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10. Matter not pending with any Court etc.,

The applicant further declares that the matter regarding which this application has been made is not pending before any Court of law or any other authority or any other Bench of the Tribunal.

11. Particulars of Postal Order in respect of application fee

- (1) No. of Indian Postal Order 4 998 422
- (2) Name of Issuing Post Office G. P.O. Luck wow
- (3) Date of issue of Postal Order 5-11-86
- (4) Post Office at which payable. Central Portoffice Allahabed

12. Details of Index

An index containing the details of documents to be relied upon is enclosed as Annexure XV.

13. List of enclosures

- (1) C.R.E's letter No. RTO (L)/219/10 Adm, dated 1.11.83
- (2) C.R.E's letter No. RTO (L)/225/16/Adm dated 9.11.84
- (3) C.R.E's letter No. RTO (L)/225/3/Adm dated 25.4.84
- (4) C.R.E's letter No. RTO (L)/224/3/Adm dated 3.5.85
- (5) C.R.E's letter No. RTO (L)/225#13/Adm, dated 30.3.85
- (6) Application dated 18.4.85.
- (7) C.R.E's letter No. RTO (1)/225/16/Adm dated 21.6.86
- (8) C.R.E's letter No. RTO (L)/224/3/1/Adm dated 16.8.85
- (9) C.R.E's letter No. RTO (1)/224/3/1/Adm dated 26.2.86
- (10) Director General's letter No. DTSR/70442/RD-25 (c) dated 19.11.85.
- (11) Certificate of passing of Fire Fighting Course.
- (12) Representation dated 29.4.86 to Scientific Adviser to Raksha Mantri

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- (13) C.R.E's letter No. RTO (L)/224/3/2/Adm dated 31.10.86
- (14) C.R.E's letter No. RTO (1)/219/1/Adm, dated 31.10.86
- (15) Index as stated in para 12 of the application.
- (16) Postal Order.
- (17) Vakalatnama.

14. In Verification:

I, AMRESH KUMAR SHUKLA, S/o. Sri Ram Gopal Shukla, age 33 years J.S.A., Grade I resident of Cooks Compound, Ghasiari Mandi, Lucknow, do hereby verify that the contents from 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Signature of the applicant

Place: Allahabad

Date: 10-11-86

To

The Registrar, Central Administrative Tribunal, Additional Bench, Allahabad.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH, ALLAHABAD

Application No.

Sri Amresh Kumar Shukla

ver sus

Union of India & others

Annexure No. 1

GOVT.OF INDIA, MIN. OF DEFENCE RESIDENT TECHNICAL OFFICE DIRECTORATE OF AERONAUTICS RESEARCH & DEVELOPMENT ORGANIZATION

> POST BAG NO. 2 HAL POST OFFICE LUCK NOW-226013

No. RTO(L)/219/1/Adm

Date: 01 Nov'83

Τo

Shri Amresh Kumar Shukla, C/o. Shri Ram Gopal Shukla Cooks Compound, Gasiari Mandi, LUCK NOW

APPOINTMENT FOR THE POST OF JSA GDE I: OFFER OF Sub:

As a result of test & interview conducted on 25.10.83, we are glade to inform you that you have been found suitable for the post of JSA Gde I on a pay of & 425/- in the scale of & 425-15-500-EB-15-560-20-700.

- You will also be entitled to draw allowances, if any at the rates admissible under and subject to the conditions laid down in rules and orders governing the grant of allowances in forces from time to time.
- The terms & conditions of appointment are as follows: 3.
 - i) The post is temporary but likely to continue indefinite ly. In the events of its becoming permanent, your claims for permanent absorption will be considered in accordance with the rules in force.
 - ii) You will be on probation for a period of two years from the date of joining.

The appointment may be terminated at any time by a months notice given by either side viz you or the appointing authority without assigning any reasons. The appointing authority however reserves the right of terminating your services forthwith before the expiry of the stipulated period of notice by making payment to you of a sum equivalent to the pay and allowances for the period of notice or the unexpired period thereof.

- iv) You will be required to serve anywhere in India.
 - v) You will be subject to conditions of services as Contd ... 2

Attested lette Junior Scientific office O.C.R.I., D. T.D. & P. [Air] Winistry of Defence, Luckage



applicable to temporary Civilian Govt. Servant paid from Defence Services Estimates in accordance with the orders is sued by the Govt. of India from time to time.

- vi) If any declaration given or information furnished by you proves to be false or if you are found to have wilfully superessed any material information you will be liable to removal from service and such other action as Govt. may deem necessary.
- 4. If you accept the offer on the terms and conditions mentioned above, you should intimate your acceptance to this office latest by 22nd Nov'83

Sd/- P.C. JOSHI

(P.C. JOSHI) CDR.

CHIEF RESIDENT ENGINEER

Copy to:

- 1. Directorate of Personnel, R&D Orgn, Min. of Def., NEW DELH/I-110011
- 2. Area Accounts Office, Controller of Defence Accounts, Central Command, LUCKNOW CANTT

Attested Mental Andrew Scientific
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH.

ALLAHABAD

Sri Amresh Kumar Shukla versus Union of India and others
Afflication No.

ANNEXURE NO. IL

CONFIDENTIAL

GOVT. OF INDIA, MIN. OF DEFENCE
RESIDENT TECHNICAL OFFICE
DIRECTORATE OF ABRONAUTICS
RESEARCH AND DEVELOPMENT ORGANIZATION
POST BAG No. 2
HAL, POST OFFICE
LUCKNOW - 226013

No. RTO (L)/225/16/Adm

Date: 9 Nov 184

To

Shri A.K. Shukla, JSA - Gde I Office of CRE, RTO, Dte. of Aero (R&D) LUCKNOW

- 1. You were appointed in this office to the post of JSA Gde I vide this office letter No RTO (L)/219/1/Adm dated O1 Nov! 830000 probables of two years. You reported by duties on 19 Nov. 83.
- 2. During the probation period, your performance and conduct is being constainly assessed and it has been found that so far your performance has been unsatisfactory. Various tasks assigned to you were either not completed or performed unsatisfactorily. This has been communicated to you verbally by your superiors on a number of occasions but you do not seem to have made any efforts to improve upon your performance. On the contrary your performance has deteriorated, steadily.
- 3. You are therefore informed that in case you do not show a marked improvement in your working, it will affect your chance for continuation in service.

Sd/- P.C. JOSHI (P.C. JOSHI) GP. CAPT, CHIEF RESIDENT ENGINEER

CONFIDENTIAL

Okceded Willed of Defence. Lincknew

CONFIDENTIAL

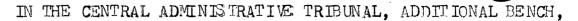
-2-

- "He was found wanting in technical staff work also"
- "His performance during the period of the report has been most unsatisfactory all around. He may be kept under observation for some more time".
- 2. You have been graded as ' Poor' and Not yet fit for promotion.
- 3. If any representation is to be made by you, you may do so within four weeks from the date of this letter.

Sd/- S.N. GUPTA (S.N. GUPTA) SCIENTIST' D' for CHIEF RESIDENT ENGINEER

CONFIDENTIAL

Clearly of Defence. Lucknow Vinistry of Defence.



ALLAHABAD

Sri Amresh Kumar Shukla versus Union of India and others

ANNEXURE NO. IV

CONFIDENTIAL

Te le

BGram : RESTECHOFF

PHONE: 75357

Resident Technical Office, Directorate of Aeronautics, R&D Orgn. Min. of Def.,

Post Bag No. 2, HAL, Post Office, LUCK NOW-226016

No. RTO (L) /224/3/A dm

03 May 85

To

Shri A.K. Shukla, JSA-G-de I Resident Technical Office, Dte. of Aeronautics, R&D Orgn. Min. of Def., HAL Post Office LUCKNOW-226016

The following adverse remarks have been reported in your Assessment Report for the period 19.11.83 to 18.11.84.

"The officer had been indifferent in his attitude throughout the assessment year in his duties and assign-ment given to him. His performance is poor and he has totally failed to come upto the requirements of his job. Though the officer has some capability as regards his technical duties, he has not done anything worth while. He shirks responsibility and needs to be coerced for the completion of his tasks. He is not punctual in coming to the office. He is often absent from his workspot for long periods without valid permission from his superiors. The retention of the officer in his present appointment may be considered only after observing his attitude towards work for some more time."

Sd/- S.N. GUPTA (S.N. GUPTA) SCIENTIST DO for CHIEF RESIDENT ENGINEER.

CONFIDENTIAL

Attested letter only

Ministry of Defence. Lucknow.

Vinistry of Defence.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH

GABAHAJIA

Union of India and others Sri Amresh Kumar Shukla versus

Mnnexure No. III

CONFIDENTIAL

TACKNOM-SSEOIE R&D Orgn. Min. of Def., Post Bag No. 2, HAL Post Office, Dte. of Aeronautics, Resident Technical Office,

25 April 185

Phone: 75357 Gram : RESTECHOFF

No. RTO (L)/224/3/Adm

T'OCK NOW- 226016 Post Bag No. 2, HAL PO, A&D Orgn. Min. of Def Dte. of Aeronautics, Resident Technical Office, Shri A.K. Shukla, J.S.A. Gde I

ACR for the period 19.11.83 to 31.12.84 The following adverse remarks have been given in your

quality" as regards his technical duties is poor and lacks in The officer lacks initiative and needs to be reminded frequently for completion of tasks. His performance

several verbal warnings and written warning is sued to him in Novi 84 " throughout the period of this report inspite of The officer's lack of interest in the work continued

unpunctual in coming to the office" and whatever he was able to complete, was totally unsastisfactory. He was often found missing from his work spot for long periods without permission. He does not maintain the basic decorum of the office. He is also Technical doouments - he completely shirked from it, be it technical, administrative or maintenance of out of technical hand. Whenever he was assigned work-He completely lacks the basic ingradiants required " The officer has adequate technical capability required for the job but the zeal to work is completely missing.

work available in this office" to the job assigned to him. If he is to be retained after the probation period. he may be entrusted with the practical work, the type of which is available in ADE, CTRE etc, rather than the supervisory nature of The individual is defiant in oharacter and indifferent

offer, it pertaining to Research or Development". "He does not seem to be having any aptitude for work

1.9 % G. Y. C. 1.8. L'ADINO OFFINADOS TOIUNI. POURDIO

-/z •••• pauon



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,

ALLAHABAD

Union of India and others Sri Amresh Kumar Shukla versus

ANNEXURE NO.Y

CONFIDENTIAL

:Gram: RESTECHOFF Tele

Phone: 73374

Resident Technical Office Directorate of Aeronautics

R&D Orgn. Min. of Defence Post Bag No. 2 HAL Post Office Lucknow-226016

No. RTO (L)/225/13/Adm

Date: 30 Mar, 1985

To

Shri A.K. Shukla. JSA. Gde I Resident Technical Office Directorate of Aeronautics R&D Orgn. Min. of Def., Post Bag No. 2 HAL P.O. LUCKNOW-226016

It has come to the notice of the undersigned that you were found missing from your work spot on 25.3.85 at about 1545 hrs. On an enquiry by your superior officer, you had informed that you had gone to lock your bicycle which you had forgotten to do so earlier and which was kept outside. However, on the same evening, you were seen leaving the office, at pack-up time, on your scooter by all the employees of this office.

- Your action in absenting yourself from duty during the duty hours, without valid permission from your superiors and then giving a wrong explanation for your conduct amounts to gross indiscipline and is viewed with serious concern. This aspect of absenting yourself has also been noticed in the past, for which you have been orally warned.
- You are hereby warned to refrain from such indiscriplined behaviour in future.

Sd/- P.C. JOSHI (P.C. JOSHI) GP.CAPT. CHIEF RESIDENT ENGINEER

Personaol file No. RTO (L)/225/16/Adm

CONFIDENTIAL

Affected letter only Copy to:-Junior Scientiff Officer Ministry of Defence. Lucknow

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH, ALLAH AB AD

Sri Amresh Kumar Shukla versus Union of India and others

ANNEXURE NO. U

सेवा में,

मुख्य अविशासिक अभियन्ता, आवासिक तकनी की कायलिय वैमनिकी य निदेशालय भारत सरकार, रहार मंत्रालय पो० बैं० ने०२ एवं० ए० एल हाक्घर

संदर्भ: -पत्रांक आ ए० टी ० ओ० (एल) २२५। १३। एडी एम दिनांक ३० - ३ - ८५ के सम्बन्ध मे महीदय.

निवैदन हैं कि आपके कार्यालय से उपरोक्त पत्र संख्या आर्०टी ० ओ० (एल)२२५।१३।एडी ०एम ३०-३-८५, हमें दिनांक ६ अप्रेल,८५ की प्राप्त हुआ। जिससे कि मेरे ऊपर आरोप लगाया गया है कि मैं दिना के २५-३-८५ की १५-४५ बजे साई किल की चाभी लेने गया और सार्य≭ाल क्ट्टी के समय मुफो कार्यालय के कर्मचारियों के बारा स्कूटर से जाते देखा गया। इस सम्बन्ध में मुफ्ते निवेदन करना है कि -

- मेरे वरिष्ठ अधिकारी जिन्होंने इस बात की शिकायत की है कि मैं उन्हें बगैर बतार कार्यालय से चला गया । यह पूर्णातया असत्य एवं निराधार है। क्यों कि उनके ही क्थन बारा यह स्पष्ट होता कि कार्यालय से साई किल स्टैन्ड जो कि स्व० ए० एल परिसर् में ही है तक वामी लेने गया था।
- दिनाक २५-३-८५ की भोजनावकरा से १२-३० बजे में श्री एस०एस० नेगी जो कि कार्यालय के ही कर्मवारी एवं मेरे सहकर्मी है। वे साई किल मार्ग करके एच० ए० एल० गेट तक खाना खाने गया था । और उसके तुरन्त बाद ही मैंने वह सार्षे किल स्टैण्ड पर बड़ी करदी थी। किन्तु संयोग से में उसमें ताला लगाना भूल गया था जिससे कि ताला लगाने के लिए मैं साई किल स्टैण्ड जो कि एच० ए० एक एक एक विकास के अन्दर है, तक बताकर के गया था।
- कार्यालय से हुट्टी होने के बाद तो में किसी भी समुचित साधन से धर जा सकता है।

अत: ऐसी दशा में आपसे प्रार्थना है कि उपरोक्त सभी आरोपों

महान दया होगी।

अतः ऐसी दशा मे १९ अपि को निरस्त करने का कष्ट करें। Attested letter करने का कष्ट करें। uniastry of Defence Transcription PE-8-EY

मवदी य ह0 |-(अमरेश कुमार् शुक्ला) जे०एस०ए० ग्रेड-१

(150)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,

ALLAHABAD

Sri Amresh Kumar Shukla versus Union of India and others

ANNEXURE NO. VI

CONFIDENT IAL

Tele

!Gram : RESTECHOFF

Phone: 73374

Resident Technical Office Dte. of Aeronautics, R&D Orgn. Min. of Def., Post Bag No. 2,

Post Bag No. 2, HAL Post Office, LUCKNOW-226016

No. RTO (L)/225/16/Adm

21 Ju n' 85

To

Shri A.K. Shukla, JSA Gde I Resident Technical Office, Dte. of Aeronautics, R&D Orgn. Min. of Def., Post Bag No. 2, HAL PO, LUCKNOW - 226016

- 1. With reference to your application dated 18.4.85.
- 2. Shri S.S. Negi, from whom you say you had borrowed the bicycle does not remember having giving you the bicycle on particular day. However, even conceding that the bicycle was given to you, cycle stand does not fall within the premises of the CRE office. Your leaving the office for whatever small duration, should have been, by prior permission of your superior officer/officers. This was not obtained in this case. The warning has been is sued because you have been habitually found missing from your duty spot.

(seal)

Sd/- P.C. JOSHI (P.C. JOSHI) GP.CAPT. CHIEF RESIDENT ENGINEER

CONFIDENTIAL

Alested John Only School Johnson Lucknow Ministry of Defence. Lucknow Ministry of Defence.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,

ALL AHABAD

SrI Amresh Kumar Shukla versus Union of India and others

ANNEXURE NO. VIII

CONFIDENT IAL

Gram : RESTECHOFF

Phone: 75357

GOVERNMENT OF INDIA

MIN. OF DEFENCE DIRECTORATE OF AERONAUTICS

RESEARCH & DEVELOPMENT ORGANIZATION POST BAG No.2

HAL. POST OFFICE LUCK NOW-226013

No. RTO (L) /224/3/1/Adm

Date: 16 Aug'85

To

Shri A.K. Shukla. J.S.A. Gde-I, Resident Technical Office, Directorate of Aeronautics, R&D Orgn. Min. of Def., HAL Post Office, LUCKNOW-226016

Şub≴ PROBATION PERIOD: EXTENSION OF

It is to inform you that following comments have been made in your Assessment Report for the 2nd year.

- " The officer continues to be recalcitrant.". " Technically the officer lacks the skill to discern and understand the results of Rig tests or elicit any meaning out of it. He lacks endeavour towards his new assignments and sidesteps the responsibility altogether".
- 2. Based on the remarks and your performance thoughout, it is to inform you that you can not be confirmed in your present post. However, to give you another opportunity to prove yourself worthy of the job, your probation period is hereby extended by one year wef 19 Nov 85.

rested Petter on unior Scientified or to O.C.R.I., O. T.D. & P. [Air] Vinistry of Defence, Lucknow

Sd/- P.C. JOSHI (P.C. JOSHI) GP.CAPT. CHIEF RESIDENT ENGINEER

CONFIDENT IAL



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,

ALLAHABAD

Sri Amresh Kumar Shukla versus Union of India and others

ANNE XURE: NO

CONFIDENTIAL

Tele - 73374/75357

(SEAL)

Gram - RESTECHOFF

GOVT . OF INDIA MIN. OF DEFENCE

RESIDENT TECHNICAL OFFICE

DIRECTORATE OF AERONAUTICS

RESEARCH & DEVELOPMENT

ORGANISATION HAL POST OFFICE

LUCKNOW - 226016

No. RTO (L)/224/3/1/Adm

Date 26 Feb 186

ďΓ

Shri Amresh Kumar Shukla, JSA Gde I, Resident Technical Office, Directorate of Aeronautics, R&D Orgn. Min. of Def.; Post Bag No. 2, HAL Post Office, LUCKNOW-226016

Sub: ADVERSE REMARKS IN ACR: COMMUNICATION OF

In your ACR of 1985 (Period covered from 1.1.85 to 31.12.85) following adverse remarks have been made:

"The officer has shown a very poor performance in the year 1985 also. He has failed to improve upon his earlier performance. As for his technical assignments, the officer's ability to perform stress calculations, examination of repair schemes or material substitution etc. were found poor and reveals lack of understanding. The officers performance, as regards his administrative assignment were generally incomplete and often required to be vigorously persued for completion. In all he was not able to perform anything independently except for sterio-typed and methodical work. sterio-typed and methodical work.

The officer was given opportunity to prove himself in various assignments as to be useful for the office, but failed in all of them to show any fruitful results. He was assigned the job of collecting data from the files regarding defect investigation which he could have completed in fifteen days but left task unfinished even after six months. Similarly, he was assigned to carry out stock verification of library, but did not complete the work over after repeated persuations. Many books the work even after repeated persuations. Many books were found missing and were located in places where they should not have been. Books were not taken on ledger charge in time. The contingentingent bills preparation assigned to him was left incomplete and was prepared by another officer. He has compounded the problems of the office further by misplacing bills. documents

Junior Scientific Office O.C.R.I., O.T.D. & P. [Air]



service lables etc., issued by him in the course of his work. He was assigned the simple job of witnessing the tests, but his association was either half-heated or he was missing from the spot.

- The officer lacks initiative and has to be reminded often. He has generally not completed the assignment given to him and he sends the files back to the file racks or misplaces it somewhere. Whatever job he has completed was incomplete and was done with a lackasdical attitude. The officer has no adherence to punctuality. He has tendency to leave his way work spot often; takes early lunch during office hours and leaves away during luch recess period. In spite of repeated advises from his superiors over the past year he has shown virtually no improvement.
- He was assigned different job on different occassion by Head of Establishment. Everytimes he showed regative attitude towards his work. For a simple job of collecting (and not collating) the data for analysis he said "This is the job to be handled by an engineer and not by a Diploma Holder". On another occasion, when he was asked to get himself medically examined, he took nearly 20 days. Every time, like a small child, he would come back for further instructions. It indicates that there is total bankruptcy of common sense in the official"

If any representation against the remarks in your ACR, is to be made by you, it may be done within 6 weeks of the issue this letter.

sd/- S.N. GUPTA (S.N. GUPTA) SCIENTIST D' for CHIEF RESIDENT ENGINEER

CONFIDENTIAL

Affested Letter Orly

Ministry of Defence. Lucknow

Vinistry of Defence.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,

ALLAHABAD

Sri Amresh Kumar Shukla versus Union of India and others

ANNE XURE: NO. 7

Tel. 3012430

No. DTSR/70442/RD-25(c)
Ministry of Defence,
Research & Development Orgn.,
Dte.of Trg & Sponsored Research
'B' Wing, Sena Bhavan,
MEW DELHI-11

19 Nov. '85

To

All R&D Labs/Estt. RTO, Luck now.

Sub: 111TH GENERAL COURSE IN FIRE FIGHTING AT DIFR, DELHI FROM 28 DEC '85 TO 21 MAR '86

Defence Institute of Fire Research (DIFR) Delhi is conducting lllth General Course in Fire Fighting of 12 weeks duration and is scheduleed to commence from 28th Dec.'85 to 21th Mar.'86 at DIFR, Delhi.

- 2. The above course is exclusively meant for defence fire service staff and personnel engaged in the anti-fire organisation of defence installations/units of full time/part time basis.
- The candidate detailed should not normally be more than 45 years of age and should not preferably be within 3 years of age of retirement.
- 4. The trainee detailed shouldbe in possession of medical certificate from a competent authority declaring that the trainee is physically fit for full fire fighting duties involving heavy physical efforts (STRENOUS COURSE) and having been protected against small pox and Thyphoid group of diseases.
- 5. The trainee should preferably have passed middle school/ or class VIII examination from a recognised school or the army first class examination in Hindi/English or equt examination of the Navy/Air Force and the sponsored trainee should have sufficient knowledge to follow the professional/technical instructions in Hindi/English.
- 6. The trainee are required to stay at the hostel for t-actial and various other exercises.
- 7. You are requested to nominate the personnel engaged in fire fighting units of your establishment and forward the same direct to the Director, DIFR, Probyn Road, Delhi-110007 under intimation to this HQrs. Please ensure that the sponsored trainee carry the nominal roll proforma appended overleaf of this letter dutly filled in along with the movement while reporting for the above course at DIFR.

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Sd/- xxxxxxxx Asstt. Dire Trg & S R/Adm for DIRECTOR GENERAL RESEARCH & DEVELOPMENT (KEHAR S INGH)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,

<u>ALL</u> AHABAD

Şri Amresh Kumar *S*hukla versus Union of India and others

ANNEXURE NO. X

GRAMS

: FIRERESCH

PHONE : 233236 No. DIFR/08201/111th/Trg

Raksha Mantralaya

Raksha Anusandhan Tatha Vikas Sansthan

RAKSHA AGNT ANUSANDHAN SANSTHAN

Probyn Road, DELHI-110007, the 8th August, 1986.

TO WHOM IT MAY CONCERN

Certified that JSA GRADE-I SHRI AMRESH KUMAR SHUKLA trainee of 111th GENERAL COURSE IN FIRE FIGHTING had passed the Examination in SECOND Grading.

This certificate is Provisional pending the issue of actual Certificate in due course.

(SEAL)

Sd/- Illigible Sc. 131 UP NIDESHAK KRITE NIDESHAK (P.K. CHATTERJEE)

J.C.R.L. J.T.D. & P. [AIII] Ministry of Defence, Lucknow

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, ALLAHABAD

Application No.

Sri Amresh Kumar Shukla

versus Union of India & others

Annexure No. XII

To

The Scientifle Adviser, Raksha Mantri, Government of India, New Delhi.

(Through proper Channel)

Respected Sir.

Before submission of the grounds of representation, the representationist respectfully submits the following facts: -

- That he has passed the Diploma in Mechanical Engineering in 1976 from Hewett Polytechnic, Lucknow (U.P.)
- That he was appointed as Instructor in Scale Rs. 550-940 in Regular arrangement in Jawahar Lal Nehru Polytechnic Mahmoodabad District Sitapur, U.P., where he joined on 26.9.1981.
- That his name was registered in technical group at No. T/6318/76 in Employment Exchange, Lucknow.
- That two posts of Senior Scientific Assistants in scale of Rs. 550-900 were created in C.R.E. Office, Lucknow, U.P. but instead of appointing the candidates the above posts, C.R.E. got the designation of the post of S.S.A. changed to the posts of J.S.A.
- scients of Defence.

 So called posts of J.S.As. for the That above named C.R.E. asked Employment Exchange,
 - That employment Exchange, Lucknow sent the name of contd · · · · 2

Her Attested only D.R.J., D. T.D. & P. [Air)5.



representationist along with many other candidates to C.R.E. Lucknow.

- 7. That the representationist along with many other candidates appeared for test and viva before C.R.E., Lucknow on 25.10.1983.
- 8. That the representationist was the only person who was successful in the test and viva.
- 9. That thus the representationist was selected and appointed for the work of S.S.A.
- 10. That on being so selected C.R.E. Luck now ordered verbally the representationist to join his office immediately after being relieved from J.L. N Polytechnic Mahmoodabad of District Sitapur (U.P.).
- 11. That in compliance with the above order of C.R.E. the representationist tried to get himself relieved from abovenamed polytechnic but it could not be done for want of appointment order of C.R.E. Office.
- 12. That therefore the representationist met C.R.E. on 1.11.1983 and got the appointment order under which he was placed on probation for a period of 2 years (Annexure-1)
- 13. That after getting the appointment order from C.R.E. the representationist was relieved from above named Polytechnic.
- 14. That representationist, after being relieved from Polytechnic submitted the joining report to C.R.E. on 19.11.1983 who without obtaining medical fitness Certificate and getting the character and antecedent verified by the Police, C.R.E. allowed the representationist to join on that very date.

That the representationist requested C.R.E. that he Contd ... 3



may be treated as \$.\$.A. from the date of his joining and given all the consequential benifits of pay and status etc., but invain.

- That from 19.11.83 to 5.2.84 (2 months 17 days) no 16. duties were alloted to the representationist during the 1st year of probation.
- That on 6.2.1984 for the first time duties were 17. allotted to the representationist (Annexure - 2). According to this order, non-technical and clerical work of maintenance of files, Library Registers and RV/IV connecting the library in addition to technical duties were allotted to the representationist, but the technical duties were neither specified nor defined.
- That on 27.6.1985 duties were amended (Annexure 2). Under this order, the representationist was allotted the nontechnical and clerical work of maintenance of filed, library, type approved Registers Local Modification Register, Production Permit/Concession Register, and preparation of contingent bills, RV/IV of Library in addition to technical duties. Even in this order the technical duties were neither defined nor specified.
- That again on 3.10.85, the duties were amended 19. (Annexure No. 2) in which it was provided that any officer superior in rank can take the work from the representationist Under this order every officer became a representationist immediate superior with the result that all these officers used to take work of different nature from the representationist at one and the same time and thereby the represen-G6 tationist was placed invery awkward position.

O.C.R.I.,D.I.D. & P. [Air] Vinistry of Defence. Luckhow That the representationist was also given the work.

Contd ... 4



of circulation of Non Technical Magazines to all the persons of the staff including L.D.C. Driver and peon, who were much below in rank, although the work never found place in the duties list of the representationist. When the representationist requested for the services of a peon for this work, he was informed that this can not be done. The names of these magazines are :- (1) Saptahic Hindustan, (2) Dharamyug (3) Mukta (4) Sarita (5) Grih Shobha and (6) Today etc.

- The representationist was also given the despatch work 21. for about one year i.@. 14.8.84 to 02.7.85 although it did not find place in the duty list.
- That till 8.11.1984 every thing remained normal but on 9.11.1984 all of sudden, representationist was given a warning (Annexure - 3) without giving the representationist a chance of reasonable opportunity to defend himself, which is against the principle of natural justice. The warning is of general nature and against the facts. Prior to this even no verbal warning was ever given to the representationist who did his best but for the unknown reasons his work was not appreciated.
- That on 30.3.85 without giving reasonable opportunity to explain again a warning was given to the representationist (Annexure - 4). The matter was very trifling. A perusal of the warning will show that there is something at the back of it.
- That on 18.4.1985 the representationist submitted an application to C.R.E. (Annexure - 5) that the warning is baseless although there was no evidence against the represen-

JOHNST (Annexure - 6) It is wrong that the word scientific Office, Airl representationist was found missing from duty spot. The cycle with the scientific at the cycle of C.T.D. & P. Lucknow of Defence. Lucknow of Defence. Lucknow of Defence. stand is not in C.R.E. Office. All the cycles of C.R.E. Office

are kept in the cycle stand of H.A.L. It is also wrong to say that the representationist left the office without the permission.

- 25. That on 25.4.85 C.R.E. gave the adverse remark in A.C.R. for the period of 19.11.83 to 31.12.84 (Annexure 7). Although these are adverse remarks, yet it has been certified that representationist has adequate technical capability required for the job and is fit for practical work. No work was allotted to the representationist for a period of two months 17 days i.e. 19.11.83 to 5.2.84. Verbal worning were never issued. No administrative work was entrusted. Technical duties were never specified or defined. The representationist has been punctual.
- 26. That on 3.5.85 it was intimated that adverse remarks have been reported to the Assessment Report from 19.11.83 to 18.11.84 (Annexure No. 8) in which it has been said that representationist has some capability as regards technical duties.
 - 27. That the representationist submitted representation on 18.5.1985 (Annexure No. 9) against the adverse remarks mentioned in para 25 and 26 above.
- 28. That C.R.E. has intimated under his letter dated 24.6.85 (Annexure 10) that the adverse remarks have been allowed to be retained in the A.C.R. The contents of the above letter dated 24.6.85 are against the facts and are after thoughts as will be clear from the following few facts:-
 - During the period under report immediate superior was Sri S. Ramesh Scientist. He was appointed on ad-hoc basis and was placed on probation which has recently been completed.

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- During the period under report the representationist and his immediate superior were new to the C.R.E.

 Office. His immediate superior has no practical experience whereas the representationist has more than two years practical experience.
- The representationist's superior never told the representationist as how to collect the information despite representationist verbal requests that we therefore, there was no other alternative except to request in writing in the file. It is clear that my writing was taken ill and the correct position was not given by him to C.R.E.
- (d) It is wrong to say that the work of Library was given as technical jobs do not interest the representationist. The fact is that the library work was given even from the very begining (Annexure 2).
 - The library work was in mess. Many books were missing from library at that time. Some books were issued and their return was entered in the register but they were not available at that time. For example out of 18 vol. of Encyclopedia of Sciences of Technology Vol. No. 1 was issued to Sri Zama, Scientist 'C' and its return was intered under the Signatures of Sri S.S. Naigi, Accountant, but this volume was not available in the library. On enquiry Sri S.S. Naigi told that his signatures are ferzi whereas Sri Zama, Scientist 'C' told that he has returned it. On persuing the matter this volume was made available but the representationist got displeasure and annoyance. Similarly Railway Timetable, T-75 Basic Electronics, Air Force Order No. 734/76, p-935 Method of Test of

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Air Craft, Electronics Design, Alternative Energy, T-108, Master of Handbook and Railway Timetable have been shown to have been issued on 2.3.76, 16.5.78, 4.1.79, 9.5.80, 21.1.81, 8.1.82, 11.11.82 and 7.12.82 to Sarvasri S.N. Gupta, S. Halim, A.F.L.E., S.N. Gupta, S. Halim, F.M. Sonawala, Director of Aeronautics and P.C. Joshi respectively but signatures of the receipients have not been obtained on the register.

The representationist was asked to prepare a proposal for writing off the missing book without any valid reason. When he wanted to know the reason for it he faced annoyance. Exact position will be very clear from the perusal of the library papers and physical verification of the library books.

- 29. That 2nd year of probation was from 19.11.84 to 18.11.85 but three months before completion of this period i.e. on 16.8.85 (Annexure No. 11) assessment Report of the 2nd year was made and probation was extended for one year from 19.11.85.
- That general course in Fire Fighting is meant for Class IV employees and Fire Fighting is not one of the duties of the representationist.
- That general course in Fire Fighting in D.I.F.R. at Delhi was held from 28th December 1985 for a period of 12 weeks without consent of representationist he was deputed in this course.

That in the above course of Fire Fighting with the exception of representationist, Chaukidars, Chaprasies, helpers etc., of R.& D Department were deputed with the result that the representationist had to work there as colleagues of these Class IV employees.

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- Fighting Course without his consent not only amounts to harrasment, and torture the representationist and to keep him out of his duties for 12 weeks during the probation period, but is also wastage of Government money in the shape of T.A. etc., which could have been saved by deputing class IV employees as was done by all other units of R & D organisations.
- That deputing the representationist from 28.12.85 for 12 weeks in Fire Fighting Training during the extended period of probation for one year from 19.11.85 shows that the representationist has been kept out of his duties for the period of 12 weeks during the period of his probation.
 - That on 3.12.85, the representationist was ordered to appear before C.M.O., C.G.H.S., Lucknow for medical examination who refused to do it saying that he is not competent for it. Again on 6.12.85, the representationist was ordered to appear before C.M.O., Civil Hospital, Lucknow. In Civil Hospital, Lucknow he was told that there was no post of C.M.O. there. Consequently the representationist was ordered on 11.12.85 to appear before C.M.O. Lucknow. The representationist appeared there on 12.12.85 and obtained fitness certificate which has already been submitted in C.R.E. Office along with receipt of Rs. 16/- which has not been paid to him so far. The above details will show that representationist was not only sent to wrong persons but also Government money in the shape of T.A. etc., has been wasted for and for this period the representationist was kept out of duties.

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That at the time of departure to Delhi for F.F.

Course, the representationist had requested that his pay may be credited to his Bank Account. His pay for the month of December, 1985 was credited but instead of crediting the pay for the month of January and February, 1986 in his Bank Account, a letter No. RTO (L)/23/1/Account dated 6.2.86 (probably back dated) (Annexure - 12) was sent to the representationist which was received on 4.3.86 that receipt be sent so that it may be credited. The representationist sent a reply on 6.3.86 (Annexure - 13) that the receipt had already been given to Sri Vyas, Scientist. Thus the pay for January and February 1986 was credited in Bank Account in the middle of March 1986.

That C.R.E's letter No. R.T.O. (L)/225/16/Adm dated nil of February 1986 (Annexure - 14) was received by the representationist Court of enquiry has held that the representationist has torn page of Internal Despatch Register which reflects on his integrity and will reflect in his A.C.R. of 1985. The representationist was asked to show cause, why disciplinary proceedings should not be taken against him. The representationist submitted the explanation on 3.3.86 (Annexure - 15). The so called Court of enquiry never gave the reasonable opportunity to explain and the matter has been prejudged and this is the matter of double jeopardy. The members of the So called Court of enquiry namely Sri Zama and Sri Vyas the Immediate Subordinate of Sri Zama are prejudiced against the representationist for the reasons mentioned

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in the representation. The representationist is not at fault. C.R.E. has given the warning against which application has been submitted (Annexure - 17).

- That under letter No. RTO (L)/224/3/lAdm, dated 26.2.86 (Annexure 16), the representationist was given adverse remarks in A.C.R. of 1985 without any basis or ground. The representationist has submitted reply on 15.4.86 (Annexure 18). During the year under reference no warning with the exception of warning mentioned in para 23 was given to which he has suitably replied. This warning does not relate to work.
- on attending the office, yet he has been harrased from time to time. For example, the representationist had submitted ½ day C.L. application of 27.12.85 to settle the family problems as he had to leave Delhi for F.F. Course on the night of 27.12.85, but in the attendance register it has been noted that the representationist has been verbally warned. On 27.3.86, the office was opened at about 9 A.M.
- That what hashappened with the representationist clearly indicates that great injustice has been done for some unknown reasons and the representationist apprehends that he will be got involved in one or the other matter even at the cost of his service.
- 41. The representationist therefore submits this representation amongst many of the following grounds.

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GROUNDS

- (a) Because the general rule that Character and antecedents should be verified and medical fitness certificate obtained before joining the service have not been followed.
- (b) Because the representationist was appointed for the work of Senior Scientific Assistant but he has been paid the pay etc. of Junior Scientific Assistant despite request.
- (c) Because no duties were allotted to the representationist from 19.11.83 to 5.2.84 (2 months 17 days) during the probation of 1st. year i.e., from 19.11.83 to 18.11.84.
- (d) Because non-technical duties were given even from the date the duties were allotted to the representationist i.e. 6.2.84.
- (e) Because technical duties which the representationist is required to do have never been defined or specified.
- Because under order dated 3.10.85 every officer.

 superior in rank was made the immediate superior of the representationist with the result that all the officers used to order the work of different nature at one and the same time and thereby the representationist was placed in very awkward position.

Because the representationist was given several items

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Because the representationist was given several items

of work such as Despatch, Circulation of non-technical

magazines to Class IV employees also and training in

Fire Fighting at Delhi which are not in the duty list

of the representationist.

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- (h) Because the warning dated 9.11.84 was given to the representationist against the principle of natural justice without giving the representationist reasonable opportunity to explain.
- (i) Because the warning dated 30.3.85 has given without any basis on some non-existant extraneous grounds.
- (j) Because the adverse remarks in A.C.R. and adverse remarks in Assessment Report from 19.11.83 to 31.12.84 differ each other.
- (k) Because C.R.E. has rejected the representation dated 18.4.85 without any valid reason.
- (1) Because C.R.E. has certified in his letter dated 25.4.85 that representationist has technical capablity for the job and the representationist can be enterested with practical work.
- (m) Because the representation dated 18.5.85 has not been accepted for no valid reason.
- (n) Because the library was in mess and the representationist's superior Sri Ramesh who was incharge of the library felt a lot the stock verification by the representationist, his immediate subordinate.
 - Because the stock verification of library by immediate subordinate is bad in the eyes of law.
 - Because exact short commings were never pointed out and no proper guidance was given during the period of probation.
 - Because the 2nd year's probation was from 19.11.84 to 18.11.85 but three months before i.e. on 16.8.85, the assessment Report was finalized.

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- (r) Because the representationist was deputed to General Course of Fire Fighting at Delhi without his consent.
- (s) Because in the above Fire Fighting Course employees of Class IV i.e. Chaukidars, helpers, chaprasies etc., with the exception of the representationist who is senior employee of Class III were deputed from R & D organisation.
- (t) Because the representationist was degraded in the Fire Fighting Course as he had to work there as Collegues of Class IV employees.
- (u) Because the Government money has been wasted in the shape of representationist's T.A.etc. Had the Class IV employee been sent to Fire Fighting Course at Delhi, very little amount would have been spent in T.A. etc.
- (v) Because during the extended period of probation from 19.11.85 to 18.11.86, the representationist has been been kept out of his duties for a period of 12 weeks by deputing in Fire Fighting Course.
 - M) Because the representationist was harressed by sending him to wrong places for medical examination and there has been wastage of Government money in the shape of T.A. etc.

Because the pay of the representationist for the month of January-February 86 was not paid despite request till the middle of March 86 with the result that representationist and his family was made to suffer unnecessarily.

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- Because the matter of torning the page was prejudged (y) and it amounts to double jeapardy and the members of Court of enquiry are prejudiced against the representationist.
- Because the adverse remarks for 1985 are baseless. (z)
- Because the principles of natural justice has not (AA) been followed and the representationist has not been given reasonable opportunity to defend himself.
- (BB) Because the career of the representationist has been spoiled for some ulterior motives.
- Because in 1985 no warning with the exception of (CC) warning mentioned in para 23 has been given against which he has suitably replied and this warning does not relate to work.
- (D)Because the representationist has been punctual but he has been harassed on this score.
- Because the representationist apprehends that he (EE) will be put to trouble without any valid reasons.
- Because the warning mentioned in para 37 has been given (FF) without giving reasonable opportunity.

Wherefore it is respectfully prayed that -

the representationist be treated as Senior Scienctific Assistant from the date he joined C.R.E. office and given all consequential benifits in the shape of pay etc., from that date.

the warnings and adverse remarks mentioned in this representation be expunged.

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- the C.R.E's. letter dated 16.8.85 extending the the period of probation be quashed and the representationis be confirmed on 19.11.85 on completion of 2 year's period of probation.
- In view of the facts narrated above, in case of non-acceptance of above prayer, the representationist may be transferred to D.M.S. R.D.E. at Kanpur which is near to his place of residence so that he may also look after his old parents and save himself from unnecessary harassment and mental torture.
- (5) The representationist be given a chance of personal hearing.
- (6) Any other relief which the representationist is found to be entitled be also given.

Yours faithfully,

Dated: April 29, 1986

Enclosure: 1 to 18

Annexures (49 pages).

(AMRESH KUMAR SHUKLA)

J.S.A. Gde I

Office of C.R.E., R.T.O.,

Dte. of Aero (R&D),

Lucknow.

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Application	No.	

Sri Amrish Kumar Shukla Versus Union of India and others

Annexure No. XIII

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GOVT OF INDIA MIN. OF DEFENCE RESIDENT TECHNICAL OFFICE, DIRECTORATE OF ABRONAUTICS RESEARCH & DEVELOPMENT ORGANISATION HAL POST OFFICE Post Bag No. 2,

LUCKNOW - 226016.

Pate - 3104.86

To

No. RTO (L)/224/3/2/Adm

Shri A.K. Shukla, JSA Gde I, Resident Technical Office, Directorate of Aeronautics, R&D Orgn. Min. of Def., Post Bag No. 2, HAL PO, <u>LUCKNOW-226016</u>

REPRESENTATION : DISPOSAL OF

Reference is made to your representation dated 29 April '86 and 5.9.86 to S.A. to RM.

- The competent authority has directed the undersigned to convey to you that your above mentioned representations have been gone through in detail. It has been found after going through relevent records, that there is no ground to say that there has been any injustice caused to you in any form.
- This disposes off all your earlier representations. 3.

Sd/- S.N. GUPTA SEIENTIST 'D' CHIEF RESIDENT ENGINEER.

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Popper appear Senior Scientific Officer Gde, IL O.C.R.I. D.T.D. & P. [Air] Ministry of Defence, Lucknow



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, ALLAHABAD.

Application	No.	
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Fri Amrish Kumar Shukla Versus Union of India and others

Annexure No. XIV.

Government of India
Ministryof Defence
Defence Research & Development
Orgn., Directorate of Aeronautics
Office of the Chief Resident
Engineer, H.A.L. Post Office,
Lucknow-226013

RTO(L)/219/1/Adm

Dated: 31 Oct 86

To

Shri Amresh Kumar Shukla JSA Gde I Resident Technical Office Directorate of Aeronautics (R&D) HAL Post Office, Lucknow-226013.

Order of Termination of Service is sued under the proviso to Sub-rule (1) of Rule 5 of the Central Civil Services (Temporary Service) Rule, 1965.

In pursuance of the proviso to Sub-rule (1) of Rule 5 of Central Civil Services (Temporary Service) Rule 1965, I hereby terminate forthwith the sergices of Shri Amresh Kumar Shukla, JSA Gde I and direct that he shall be entitled to claim a sum equivalent to the amount of his pay and allowances for a period of one month (in lieu of the period of notice) calculated at the same rate at which her was drawing them immediately before the date on which this order is served on or, as the case may be, tendered to him.

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Senior Scientific Officer (Air)

Ninistry of Defence, Lucknown

Ministry of Defence, Lucknown

Sd SN Gupta Scientist 'D' Chief Resident Engineer (Appointing Authority)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH ALLAHABAD

Application No.

Sri Amresh Kumar Shukla Versus Union of India and others

ANNEXURE XIII

LIST OF DOCUMENTS TO BE RELIED UPON

- (1) C.R.E's letter No. RTO (L)/219/10/Adm dated 1.11.83
- (2) C.R.E's letter No. RTO (L)/225/16/Adm dated 9.11.84
- (3) C.R.E's letter No. RTO (L)/225/3/Adm dated 25.4.84
- (4) C.R.E's letter No. RTO (L)/224/3/Adm dated 3.5.84
- (5) C.R.E's letter No. RTO (L)/225/13/Adm dated 30.3.85
- (6) Application dated 18.4.85
- (7) C.R.E's letter No. RTO (L)/225/16/Adm dated 21.6.86
- (8) C.R.E's letter No. RTO (L)/224/3/1/Adm dated 16.8.85
- (9) C.R.E's letter No. RTO (L)/224/3/1/Adm dated 26.2.86
- (10) Director General's letter No. DTSR/70442/RD-25(c) dated 19.11.85
- (11) Certificate of passing of Fire Fighting Course.
- (12) Representation dated 29.4.86 to Scientific Adviser to Raksha Mantri
- (13) C.R.E's letter No. RTO (L)/224/3/2/Adm dated 31.10.86
- (14) C.R.E's letter No. RTO (L) / 219/1/Adm, dated 31.10.86



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Rathila laman Advoca कपर लिखे मुकद्दमा में अपनी ओर से श्री-

महोदय

एड बोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोंत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपया वसूल करें या मुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से बाखिल करें और तसदीक करें मुकद्दमा उठावें या कोई रुपया जमा कर या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें—बक्कील सहोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को मेजता रहंगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसको जेम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह बकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

Herefited. उन्सि ठान यु री (RADHIKA RAHAU) साक्षी (गवाह) ग्याह) विनांक

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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

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REGISTINGTION No. 672 of 1986

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20/9/89

The applicant is present and breys for adjournment on the ground that his Counsel is ill. Deljown this ease

Hon M. D.K Agrand, 7.00.

Subritted

Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

CIRCUIT BENCH AT LUCKNOW.

Misc. Application No. 42 of 1989 (L)

IN

Registration (O.A.) No. 672 of 1986

Amresh Kumar Shukla Applicant.

Versus

S.N. Gupta

Respondent.

Hon'ble Justice K. Nath, V.C. Hon'ble K.J. Raman, A.M.

This application seeks a direction to initiate proceedings for the prosecution of the respondent, Sri humishallus. S.N. Gupta, for allegedly committing perjury under Section 193, I.P.C.

- 2. It is stated in the application that Sri S.N.

 Gupta had made false statements in the counter affidavit and supplementary counter affidavit, whose extracts are purported to be given in para 7 of this application.

 The counter affidavit and the supplementary counter affidavit were made by the respondent in O.A. No. 672 of 1986, filed by the applicant against termination of his services. That application was dismissed by a Bench of this Tribunal by order dated 28.4.1989.
- 3. The learned counsel for the applicant refers to order dated 25.1.1989 in O.A. No. 672 of 1986 wherein on a earlier motion the Bench had directed that a separate misc. application ought to be filed for the purpose. The learned counsel for the applicant says that in compliance of that direction a separate application has been filed. But the mere filing of the application is not enough to require a complaint to be

filed in a case when the main petition itself has been dismissed. It would have been a different matter if the main petition had succeeded and it was found that the respondent had filed false affidavits. A prosecution in those circumstances would have been in the interests of eradication of the evil of perjury, but where the main petition itself fails, there is not much to be said on the truthfulness or otherwise of the counter version.

- that a S.L.P., against the decision of this Tribunal, is pending in the Hon ble Supreme Court. If the judgment of this Tribunal happens to be set aside in the S.L.P., an occasion may arise to consider whether or not the respondent had committed perjury and should be prosecuted. For the time being no such action would be appropriate.
- 5. In these circumstances, the application is dismissed.

WOOZ

MEMBER (A).

VICE-CHAIRMAN.

Dated: December 6, 1989.

PG.

- Berre Central Administrative Tribunal
Circuit Bench, Lucknow.

Misc. Petition No. / 1989

In ResApplication Registration No. 672/86

∑

Sri Amresh kumar Shukla aged 35 years

S/o Sri Ram Gopal Shukla R/O Cooks

Compound, Ghasiari Mandi, Lucknow. Petitioner/
Applicant

versus

Sri S.N. Gupta, Chief Resident

Engineer, Resident Technical

Officey, Research & Development

Organisation, Ministry of Defence,

HAL Post Office, Lucknow.Respondent.

Section 193 of I.P.C. against Sri S.N. Gupta,

Respondent who has been impleaded as Respondent

No.4 by name in application No.672/1986.

The petitioner, above named, most respectfully states as under:-

application before this Hon'tle Tribunal challenging the order by which his services were maliciously

Shi Schild Cerminated by Respondent No.4 Sri S.N. Gupta in collusion with other officers. In that application various warnings, adverse remarks and illegal extension of petitioner's period of probation etc.

had also been challenged.

That Sri S.N. Gupta, Sri S. Ramesh and Group Captain P.C. Joshi had been made party by name as malafide had been alleged against them in the said application.

3. That it was found that Shri S.N. Gupta had given

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false evidence on affidavit in the said application maliciously with a view to cause irreparable damage to the interest of the petitioner and also to spoil service career by misleading this Hon ble Tribunal and thereby to secure the dismissal of the applicant with oblique motive.

- 4. That section 30 of the central Administrative Tribunal Act, 1985 provides that all the proceedings before the central Administrative Tribunal (hereinafter referred to Tribunal) shall be deemed to be judicial proceedings within the meaning of section 193 of I.P.C.
- 5. That the said provisions as contained in Section 30 of the Act has been provided with a view to ensure that no body should give false evidence before the Tribunal. The intention of the legislature to make provision as contained in section 30 of the Act is so to ensure that who/ever makes any averment which is false should be punished for perjury under section 193 of I.P.C. so that Justice be done to the applicants and the provision may serve as deterent and discourage every one to give false evidence.
- That Sri S.N. Gupta Respondent while making averments in counter-Affidavit and Supplementary Counter-Affidavit has given false evidence within the meaning of section 191 of I.P.C. and is therefore liable to be punished under section 193 of I.P.C. by the competent court having jurisdiction in the matter.
- 7. That in the counter-affidavit and Supplementary Counter-Affidavit, Sri S.N. Gupta Respondent has given false evidence on affidavit before this Hon'ble Tribunal as would be evident from the following facts:-
 - (a) Under C.R.E's letter No.2/85 dated 3.10.85



contd....3

(Annexure-VII of written arguments in the said application) it was ordered that under special/emergent circumstances, the applicant will also carry out duties assigned by any officer of the establishment, superior in rank and on completion of the task the applicant will be details of such tasks to his direct superior officer.

but

Sri S.N. Gupta, Respondent has wrongly said on affidavit in para 15 of Counter-Affidavit in the above noted application No.672/86 that the arrangement was made that any officer, other than the applicant's immediate superiors, could ask the applicant to do some technical work only after the permission of his immediate superiors and when the applicant was not engaged in any other work.

- application filed in this Hon'ble Tribunal the

 petitioner had stated that he was directed by C.R.E.

 to carry out the work of circulation of non-technical

 magzines to all the officers as well as to the

 clerical staff and peons and Drivers, but in para 16

 of the Counter-Affidavit of the above noted

 application, Sri S.N. Gupta said on affidavit that

 it is absolutely wrong on the part of the applicant

 to say that he was asked to circulate the magzines

 to all the officers and staff.
- (ii) The petitioner, therefore, proved by filing Annexure R-IV of Rejoinder-Affidavit in the above noted application that the above version of Sri S.N. Gupta is wrong. A perusal of this Annexure

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makes it clear that the applicant was ordered on 1.1.85 to ensure proper circulation of non-technical magzines. When the petitioner requested the services of a peon for this item of work, it was ordered by Sri P.C. Joshi Respondent No.2 in the above noted application No.672/86 that no peon is available in the office for this work. Petitioner should, therefore, do this item of work himself after consulting Sri S.N. Gupta, Respondent No.4 in the above noted application. Then Sri S.N. Gupta, Respondent changed his version and wrongly said on affidavit in para 19 of Supplementary Counter-Affidavit in the above noted application that the petitioner was keeping a record of all magzines etc.

- (c) (i) In para 6(8) of the above noted application, the petitioner had also stated that the applicant was orally directed by C.R.E. to do despatch work. This item of work was done by the petitioner for a period of about 1 year i.e. 14.8.84 to 2.7.85, but Sri S.N. Gupta Respondent has wrongly said on affidavit in para 16 of the Counter-Affidavit in the above noted application that the applicant was not asked to do the despatch work. He was simply put in charge of registry and contradicting his own version of the above noted para 16 of the Counter-Affidavit. he wrongly said on affidavit in para 18 of the Counter-Affidavit in the above noted application, that supervision of despatch was entrusted to the applicant.
- (ii) The petitioner, therefore, to prove the falsity of the above version of Sri S.N. Gupta Respondent, filed Annexure R-III in the Rejoinder-Affidavit in the above noted application. A perusal

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of this Annexure will show that the despatch of all the letters i.e. ordinary and registered letters was entrusted to the petitioner. Then Sri S.N. Gupta Respondent changed his version of paras 16 and 18 of the Counter affidavit and wrongly said on affidavit in para 19 of the Supplementary Counter-Affidavit in the above noted application that the petitioner was making entries in the register of all letters being despatcher.

- (iii) The petitioner was allotted duties only three times i.e. under order no.1/84, 1/85 and 2/85 (Annexure No. V, VI and VII of the written arguments in above application). A perusal of these duty lists will show that the petitioner was never put incharge of registry or he was given the work of supervision of despatch work.
- 8. That the petitioner in course of the proceedings in the said application before this Hon'ble Tribunal moved an application for initiating action against Sri S.N. Gupta Respondent under section 193 of I.P.C.
- 9. That the Hon'ble Tribunal passed orders on that application mentioned in para 8 above as extracted belows-

*This type of application is to be moved as a separate misc. application and not as an application in this case. No orders or action is called for **.

10. That according to the orders dated 25.1.89 passed by this Hon'ble Tribunal, the petitioner is submitting this misc. petition before this Hon'ble Tribunal for initiating action under section 191 read with Section 193 of I.P.C. against Sri S.N. Gupta Respondent for

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having given false evidence on a ffidavit in the said application before this Hontble Tribunal as stated above.

11. That in the circumstances mentioned above, it is necessary in the interest of justice that theaction may be initiated against Sri S.N.Gupta Respondent under section 193 I.P.C. to punish him for having committed perjury before this Hon'ble Tribunal so that it may serve as deterent for any one not muster up courage to make false evidence before the Hon'ble Tribunal.

Prayer

Wherefore, it is respectfully prayed that the notice be issued to Sri S.N. Gupta, Respondent, to initiate action against him under section 193 of I.P.C.

Dated, Lucknow: March 8 , 1989. 3m & m Arco Petitioner.

Verificition

I Amrech Kuman Shukle 5/0 Si Pam Gopel Shukle aged 35 years

R/o Cooks Combound Ghasiari Mandi Luckwow do hereby venify

that the Contents of above fare 1 to 11 are true to my personal knowledge
and belief and that I have not suffreed any material

fact.

Political

Date Linemor March & 1989

Counsel for the Applicant Counse for

Stamps affixed except in case of uninsu- Rs P. or red letters of not more than the initial pare-plans weight prescribed in the Post and Telegraph Guide on which he acknowledgment is due.

Sig. of Receiving Officer with the word 'insured' before it when necessary.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : ADDITIONAL BENCH-ALLAH AB AD:

CIVIL MISC. APPLICATION NO. OF 1986
(Under Section 151 C.P.C.)

ON behalf of

Union of India & Others

Applicants

4. 132.3

IN

Registration No. 672 Of 1986

Amresh Kumar Shukla

Applicant

Versus

Union of India & others....

Respondents

To

The Hon'ble Vice-Chairman and his other Members of the Hon'ble Tribunal.

The humble application of the abovenamed applicant Most Respectfully Showeth as Under;

l- That the full facts have been set out in the accompanying counter-affidavit.

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2- That for the facts and reasons stated in the accompanying Counter-Affidavit, it is necessary in the interest of justice that the reliefs sought by the applicant in his aforesaid application, may kindly be rejected.

PRAYER

It is, therefore most respectfully prayed that this Hon'ble Tribunal may be pleased to allow this application and reject the reliefs sought by the applicant in his aforesaid application for the facts and reasons stated in the accompanying Counter-Affidavit;

And/or be further pleased to pass such other and further orders which this Hon'ble Tribunal may deem fit and proper under the circumstances of the case.

Dt/- Dec.,1986/

ADDITIONAL STANDING COUNSEL CENTRAL GOVERNMENT

AFFIDAVIT

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HIGH COURT
ALLAHABAD



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH -A L L A H A B A R

COUNTER -AFFIDAVIT

1 to 5

On behalf of Respondent nos. 1,2 & 3/

IN

Registration No. 672 of 1986/

Amresh Kumar Shukla

Applicant

Versus

Union of India & others

Respondents

Affidavit of Sri S. N. GUPTA aged about 42 years son of Sri C. L. GUPTA posted as Chief Resident Engineer, ducknow.

(Deponent)

I, the deponent abovenamed do hereby solemnly affirm and state on oath as under:-

1- That the deponent is posted as Chief Regickant Engineerand has read over

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the contents of application filed by the applicant and is in a position to reply the same.

That before giving a parawise reply, the following facts are being narrated in order to facilitate this Hon'ble Tribunal in administering justice.

appointed for the post of Junior Scientific
Assistant Grade-I in the pay scale of
Rs. 425-700/- against the existing vacancy
of Senior Scientific Assistant in this
office. The applicant was appointed on
probation for two years against the temporary
post and he reported for duty on 19-11-1983. The
post of Senior Scientific Assistant was filled
by Junior Scientific Assistant-Grade-I, on the
guide lines issued by the government.

applicant was not satisfactory. He was orally warned on several occassions and when the department did not see any improvement in his work-output, he was given written warning on

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9th November, 1984. His annual confidential report was raised for the period 19-11-83 to 31-12-84 and initiating Officer/Reviewing Officer did not find him to the mark.

That the adverse remarks/entries were communicated to him. His assessment report for the first year covering the period 19-11-83 to 18-11-84 also contained adverse entries which were also communicated to the applicant. Since there was no sign of improvement in the said official, his assessment report was raised at the end of July,1985 and the official was informed that his probation has been extended by one year i.e. the applicant was to be on probation till 18-11-86.

That the Annual Confidential Report covering the pri period 1-1-1985 to 31st December 1985 was raised in January,1986 and this also contains adverse entries and it was noticed that there was marked deterioration in the performance of the applicant. The adverse entries were also communicated to the applicant again. The applicant represented to the Head of the Department on 29th April,1986 i.e.(Secy.-

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Department of Defence Rsearch and Development).

That the department of Personnel, Defence Research and Development Organisation issued a circular through which, It was directed that all the cases of the confirmation, removal from probation, etc, are to be discussed in Departmental Promotion Committee. For this office, Chief Resident Engineer (Aircraft), Resident Technical Office, Directorate of Aeronautics , R & D Organisation, Ministry of Defence, Banglore is the Chairman of Departmental Promotion Committee. On the basis of the recommendations of Departmental Promotion Committee, the services of the applicant was terminated w.e.f. Ist November, 1986 by the appointing authority. This order of termination of the services of the applicant was passed on the basis of over all assessment of his performance.

8- That the contents of paragraph no.1,2,3,4 and 5 of the application need no comments.

That in reply to the contents of

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paragraph no.6(1) of the application, it is submitted both the vacancies of Senior Scientific Assistants were to be filled by Junior Scientific Assistants Grade-I in view of the guide lines laid down in the Government of India's letter dated 16th April, 1983. Normal procedures of filling the posts is first notifying to all R & D Establishments of Defence Research and Development Organisation and when no serving employee was available, the vacancies were notified vide letter No. RTO(L)219/1/Adm. dated 28-5-83 to Central Employment Exchange. One post of Junior Acientific Assistant Grade-I was to be filled by Mechnical Engineering stream and the other by Electrical Engineering Stream. Interviews for the two posts were simultaneously held on two consecutive days. No candiate was found suitable for the Electrical Engineering disciplines.Sri A.K.Shikla(Applicant), was selected and appointed for the Mechanical Engineering discipline in November, 1983. The Government of India imposed a ban on recruitment vide their letter no. Ministry of Finance (Deptt-Expenditure) OM No.F.7(1)-E(Coord)/84 dated 3rd January, 1984 and the ban still exists. This is the reason, the second post of

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Senior Scientific Assistant has not been filled up.

contents of paragraph no.6(2) of the application, it is submitted that because of increasing work load in the office and paucity of staff, the applicant was requested to join immediately in the interview

Itself. The applicant agreed to join immediately and he was offered appointment vide this office letter no. RTO(L)219/1/Adm. dated November, Ist, 1983. He reported for duty on 19th November, 1983.

That in reply to the contents of paragraph no.6(3) of the application, it is submitted that prior to joining this establishment, the applicant was serving as instructor(Workshop) In Jawaher Lal Polytechnic, Mahamudabad, Sitapur where Character verification and Medical examination might have been already been carried out. On the basis of this presumption the appointing authority waived the requirement of prior character verification and medical examination before joining the service. Subsequent to joining the service however, action was taken immediately to fulfil these requirements.

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Moreover, a working hand was urgently required, as stated in reply to paragraph no.6(2) above and also by this administrative action, the applicant's interest has in no way been jeopardised.

12-That in reply to the contents of paragraph no.6(4) of the application, it is submitted that Junior Scientific Assistant Grade-I is a technical post and he has to assist the Scientist under whom he has to work. The technical duties assiged by the Scientist are his technical duties. This was made clear to him by his superiors at the . time of induction into service. His immediate superior was accompanying him for 6-8 months in the workshop and Laboratories of M/S Hindustal Aeronautics Limited (Lucknow Division) where this office has to supervise the technical work. The applicant was also explained how to maintain the technical records in the office.

That the contents of paragraph no.6(5) of the application are not correct and as such denied. It is further submitted that since the office is very small, there is no post of Librarian, Administrative Officer, Accounts-Officer, Stores Officer. The various jobs to be carried out in the office are apportioned

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amongst the officers and staff. Thus, secondary duties, in addition to primary duties are carried out by all officers and staff. The applicant was in the scale of Rs. 425-700/-, whereas the PA of CRE, who is also supposed to do the work of Clerical nature, is also in the scale of 1 .425-700/-.

That the contents of paragraph no.6(6) of the application are not correct and as such denied. It is further stated that the Scientists under whom the applicant was put, was looking after the maintenance of Library and carrying out technical work. The duties mentioned by the applicant are the ones his superior was to carry out and the applicant was supposed to assist him. As regards the quantum of work load, it was almost negligible. The total time required to carry out all the jobs mentioned by the applicant would not take ,on an average, more than one hour in a week. These duties were specifically put in writing as the applicant was questioning the authority of his superior, every time he was asked to do any job.

That the contents of paragraph

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no.6(7) of the application are not correct and as such denied. It is further submitted that at the time of when the applicant was assisting his superior in the library work, another officer, not in his chain of command, wanted some publication. The ... applicant refused to obey him. It was, therefore, felt necessary that the orders be given in writing. The arrangement made was, that any officer, others than the applicant's immediate superior's, could ask him to do some technical work only after the permission of his immediate superiors, and when the applicant was not engaged in any. other work. It was, however, never put in practice.

That the contents of paragraph nos.6(8) of the application are not correct and as such are denied. It is further submitted that the applicant was not asked to do the despatch work. He was simply put in charge of the registry. As has been said earlier, the office is small and the complete work is apportioned amongst the officers and staff. Also, all the work which the applicant has mentioned, was not entrusted to

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to him simultaneously. When the applicant was not found suitable in one type of work he was tried in other, but no work, technical or administrative in nature, interested him. It is absolutely wrong on the part of the applicant to say that he was asked to circulate the magazine to all the officers and staff.

That the contents of paragraph 17nos. 6(9)(i) to 6(9)(x) of the application are not correct and as such are denied. In reply it is further submitted that the technical books and magazines were being loaned to the officers and staff of CRE(sometimes to the high ranking officers of sister organisation, if a book is rare) on a well patterned procedure. It was only when the applicant was given charbe of Library, that the irregularity started. When it was noticed that the costly books are being loaned to irresponsible lower rung staff of M/S HAL(L)) the applicant was removed from the library.A physical stock verification was made after getting all the books back from loanees. All the stores of library are in order. His short-comings in the maintenance of Library was

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specially highlighted in his Annaul Confidential Report for the period 1-1-1985 to 31-12-85. It is further submitted that in the Ministry of Defence, audit of stores and ledger is carried out regularly by Local Audit Officer(I), who is an independent agency functioning under Controller General of Defence Accounts, New Delhi.

That the contents of paragraph no.s 6(9)(xi) of the application are not correct and as such are denied. It is further submitted that at no time, the registered letter singed by the officer was allowed to remain in the office for more than one day. It was only when the supervision of despatch was entrusted to the applicant that the inefficiency crept in. This led the Head of Establishment to take this work also from him. He was also warned in writing for this inefficiency.

That the contents of paragraph no.s6(9)(xii) of the application are not correct and as such are denied. It is further submitted that once or twice the applicant was asked to liase with the maintenance department of M/S.

HAL(ID). M/S HAL(ID) lend the services of their

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maintenance department personnel, whenever any small help is required. It is true that this office gets the repair work done on cooler, Air Conditioner etc. from private agencies on competitive basis as empowered by Government of India's letter No.93916/RD-26/ii 5242/D (R&D) dated 15th October, 1985.

That the work of the applicant
was not judged with any prejudice. As regards
the books taken on loan by the officers
mentioned by the applicant, it has already
been explained in reply to preceeding
paragraphs and not require any repeatation.

That the contents of paragraph no.6(10) of the application are not correct as such are denied. It is further submitted that a written warning about his poor performance was given on 9th November, 1984 after watching the applicant for about a year and after giving him oral warning a number of times by his immediate superiors. As stated abote, the applicant's job was to assist the scientist in the latter's Scientific and Technical work. The applicant had appealed against his written warning and the appeal was

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was considered by the competent authority
who did not find any merit in the representation
and, therefore, rejected the same. It may
be significant to mention that all the
allegations against the officers were started
by the applicant only after written warning
was given to him about his poor performance.

That the contents of paragraph 22no. 6(11) of the application are not correct as stated and as such are denied. It is further submitted that all the efforts were made to provide detailed guidelines to train and orient the applicant towards carrying out his assignments. For this, purpose, he was being taken by his immediate superiors to various work places and meetings, as well as, given continuing advices as to how to deal with scientific and technical matters. His response was not at all satisfactory. Initially, a number of oral warning were given but as these not result in any improvement, written warnings were given, as it is evident from the various assessment reports and Annual Confidential Reports and there has been very sharp deterioration in the performance of the applicant.

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23-That the contents of paragraph nos.6(12) of the application are not correct as stated and hence denied. It is further submitted that the applicant was appointed on 19th November 1983 on probation for a period of two years. As per rules laid down by the government, the yearly assessment report be raised. Thus, the adverse entries made in his assessment report covering the period 19-11-83 to 11-11-84 were communicated to him in May, 1985. The adverse entries communicated to the applicant on 25-4-85 pertained to his Annual Confidential Report. In fact, the Annual Confidential Reports are generally raised from the Calender year, but since the applicant had joined service in November, 1983, the period covered was from the start of his service till the end of next calender year.

That in reply to the contents of paragraph nos. 6(13) and 6(14) of the application it is submitted that the applicant had made a representation against the entries in his Annual Confidential Report to Chief Resident Engineer on 18-5-85 and the said representation was rejected which was also communicated to the applicant. The applicant

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did not go in appeal to the next higher authority.

That the contents of paragraph no.6(15) of the application are not correct and as such are denied. It is further submitted that the applicant habbitual of leaving workshot without permission and for which, he was orally warned a number of time. His absence was a great handicap in the working of the office. Bhing a Ministry of Defence office, the work is always of emergent nature. On 25th March, 1985 his absence was felt for quite some time and it was considered necessary that he be warned for such acts.

nos. 6(16) of the application are not correct as stated, hence they are denied. It is further submitted that the probation period in normal circumstances should have been over on 12-11-85 as it is laid down in the rules and circular dated 3rd April, 1979, if there is likelihood of the extension of the probation period, the applicant should be informed three months in advance. It is, for this reason that the applicant assessment report was raised early and the decision to extent his probation was communicated

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in August, 1985. It is also laid down
in the rules that if no communication
is received by the end of 2 years by the
employee, it will be presumed that the
employee has completed his probation

**Example to the applicant from service was finally
arrived by the Departmental Promotion Committee.

no. 6 (17) of the application are not correct as stated, hence denied. It is further submitted that the applicant was orally warned by his superiors number of times. The assessment report for the applicant for 2nd year was raised in August, 1985 and the adverse entries were communicated to him in August, 1985. This, alongwith other oral warnings, formed the base for writing his Acqual Confidential Report for the year 1985.

of paragraph no.6(18) of the application it is submitted that the office being small and having acquired a new building of its own and also the fire fighting equipment, it was necessary to train some staff member for such emergencies such as fire, and the applicant

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was selected for the job. Bieng a Ministry of defence office and having important document in the custody, Govt. of India has laid down guidelines for such contingencies. It is not laid down anywhere in the letter received from the Defence Institute of Fire Research, that only class-IV employees be deputed for such courses. As required by conditions of service, he is required to serve anywhere in India and that he will be governed by the rules laid down by the government of India from time to time.

of paragraph no. 6 (19) of the application it is submitted that the applicant has passed the DIFR in second Grading, does not mean that his performance throughout the service is satisfactory. The sum total of his performance in the three years of service did not make him eligible to be retained in Government service.

That in reply to the contents of paragraph no. 6 (20) of the application, it is submitted that as per rules laid down, the pay and allowances of non-gazetted staff is to be paid in cash and not by cheque. The applicant is

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a non-gazetted government servant .Also, the applicant while proceeding for the course in December, 1985, had given pre-receipted application only for the month of December, 1985. A copy of the application is attached herewith as . Annexure-CA-I to this affidavit. At the time of disbursement of pay for the month of January, 1986, it was noticed that the applicant had not given any mauthorisation for collection of his pay and allowance. A letter no.RTO(L)/23/1/ Accts dated 6th February, 1986 was sent to him requesting him to send the necessary authorisation. His reply was received in the office on 12-3-86 and considering the hardship, his family might be facing, pay and allowances for January, 1986 was credited to his bank account the same day.

of paragraph no.6 (21) of the application, it is submitted that the applicant was given an advance of R.855/-for meeting travelling and daily expenditure as per the bill submitted by him before proceeding for the fire fighting course. As per the rules laid down, the employee are required to fill their final TA/DA claim soon after return from TD. The applicant had returned and reported for duty, after the course on 24.3.86

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He submitted his TA/DA claim on 19-6-86. The bill was not in order and therefore, it was returned to him vide our letter No. RTO(L)/40/2/Accts dated 23rd June, 1986 intimating that the bill be put up again after correction. The applicant again filed the bill on 11th July,1986 and again there were certain incoherences. Head of the establishment then directed Shri K.D. Vyas, SC 'B', looking after Accounts, to help the applicant in filling the TA/DA claim. This file was put up to the said Scientist but the letter alongwith the bill was misplaced aduring transit. A search was made in all the rooms and when the bill was not traceable, the applicant was informed at the earliest, vide letter no.RFO(L)/40/2/Accts dated 2nd August, 1986 that he may submit another copy of TA/DA bill. This was followed by letters no.RTO(L)/40/2/Accts dated 10-9-86, 6-10-1986 and 21-10-86 but the applicant did not file the TA/DA bill, till 31st October, 1986.

of paragraph no.6(22) of the application, it is submitted that the the accural Confidential Report of the applicant was raised for the period 1-1-85 to 31-12-85 and the adverse entries which are considered as written warnings, were communicated to him vide letter

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no. RTO(L)/224/3/1/Adm. dated 26th February,
1986. After February,1986, no warning
was given because the applicant had appealed
on 29th April,1986 to the Scientific Adviser
(Head of the Department) against the adverse
entries against him. Any warning by a
lower authority,during the period when the
appeal as pending, with the higher authority,
would have been construed as prejudicial.
However, his performance was constantly watched,
and was far below par.

of paragraph no. 6 (23) of the application, it is submitted that on over all assessment, of the applicant, it was found that he was not an asset to the government. There was absolutely no prejudice or malafide attitude of any of his superiors.

of paragraph no. 6 (24) of the application, it is submitted that the applicant was inducted into government service by Chief Resident Engineer, Lucknow. The letter assessed his capacity and capability to do technical work and other secondary duties. He was not found fit for any work assigned to him from time to

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time during the three years of his service. No useful purpose would have been served by transferring the applicant to any other establishment.

That in reply to the contents of paragraph no.6 (25) of the application, it is submitted that the relevant portion of the letter received from competent authority, rejecting his representation, had been communicated to the applicant. It was not found necessary to give a copy of the letter received from the competent authority.

of paragraph no.6 (26) of the application, it is submitted that as per his condition of service, the services of the applicant could be terminated at any time during the probation by the month's notice or by paying one month pay and allowances. He was to be on probation till 18-11-86. His services have been terminated on 31-10-86 forthwith by paying him one month pay and allowances. The decision to discharge him from service was taken by Departmental promotion committee.

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That the contents of paragraph (6)
nos <u>1</u>27,28,29,30 and 31 of the application have already been replied, hence need not be repeated here again.

stated above, the services of the petitioner was terminated on over all assessment of service record of the applicant and it was found that he was not fit to be confirmed as such termination order was passed.

That the contents of paragraph 39 nos, 6(32),(33) and (34) of the application raises legal issue, hence need no mention the counter-affidavit which related to arguments. However, the deponent is advised to state that the termination order which was passed is valid and within the ambit of legal provisions of Rule-5 of Temporary Services Rules, 1965. As stated above, the termination order was passed after over all assessment of the performance of the services of petitioner and since the performance of the petitioner was not satisfactory, order for termination was passed. Moreover, none of the grounds taken by the petitioner are sustainable in the eye of law.

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That in reply to the contents of paragraph no.7 of the application, it is submitted that the petitioner is not entitled for any reliefs sought by him as he failed to make out any prima-facie case in his favour.

That in reply to the contents of paragraph no.8 of the application, it is submitted that since the petitioner has not been able to make out any prima-facie case in his favour as such, no interim order can be granted in the presence circumstances of the case and the application of the applicant is liable to be rejected.

That the contents of paragraph no.9,10,11,12,13 are matters of records hence need no comments.

I, the deponent abovenamed do
hereby swear on oath that the contents of
paragraph nos 122 of this affidavit are
true to my personal knowledge; that those of
contents of paragraph nos 353-are based on
perusal of official record; those of contents
of paragraph nos 44,41 are based on legal



advice to which I believe to be true; that no part of it is false and nothing material has been concealed in it.

So help me God.

Deponent Deponent

I, D.S.Chaubey, Clerk to the Sri k.C.Sinha Advocate, High Court of judicature at

Allahabad do hereby declares that the person making this affidavit alleging himself to be flully is known to me from the perusal of papers which he had produced before me in this case.

Clerk

solemnly affirmed before

me on this 4 th day of December, 1986 at

5 an/pm by the deponent who has been
identified by the aforesaid Clerk.

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit which have been read over and explained to him by me.

OATH COMMISSIONER

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में के तक निकी कापालय HA. P. O. CARANZ में शित्र कि के में हैं हिल्ली के हिल्ली पाड्यक्रम के सम्बन्ध में आ स्ट्राह् इस सम्बन्ध में आपसे विवेदन है कि मेरे सभी ध्यालक वित्य को अन्य प्रकार के क्य तभी देखीं का रूपा निर्या मेरे रवाता मिल्या 6696 311 मा दुम्ल CRE! office 1/0 HAL MEKNOW Gotta Jata To HAL. Township: वाराबंकी शंड के पते पर कर दि है आया। उनार के समा महान नार्य में निए. א שותשו עולפש אן אוואועי בווון 27/12/85 113 (3m) 23m) 23 A.D. दिसारमाह का बेतज अटत किया Courter signed Saemali. मुख्य भावासिक आ Chaque No. B 419 315338° credited to see are for Guillies 14th Directorate of A. De with of Dec 85. Chepu no 315357 24. 12.3.86 forms 3139/80 has been CAT Graye Ministry of Descar departed in the ate no. 6696 of shir Aiki shuller DSA out £101015 Ministry of Descent PNB HALlowish p branch the, LUCKNOW



Before Central Administrative Tribunal

Additional Bench Allahabad
Registration No. 672 of 19.86 District Luck Mote
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Arunach Kunar Shukla Applicant
VERSUS
Cuidust Inlie & Oliver Respondents
VERSUS We S. N. Cruble applied tryiner to the cheef Register tryiner to the in the above matter hereby appoint and retain
in the above matter hereby appoint and retain
SHRI KRISHNA CHANDRA SINHA, Advocate High Court to appear, act and plead for me/us in the above matter and to conduct/prosecute and defend the same in all interiocutory or miscellaneous proceedings connected with the same or with any decree or orders passed therein, appeals and or other proceedings therefrom and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in proceedings for review of judgment and for leave to appeal to Suprem Court and also in the suprem Court and also in the suprem Court and suprem
to me/us. to me/us. to me/us. to me/us.

2. I/We futher authorise him to appoint and Instruct any other legal authorising him to exercise the powers and authorities hereby conferred upon the Advocate to me/ whenever he may think fit to do so.

3. I/We hereby authorise him/them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein, to appeal from any decree/order therein and to appeal, to act, and to plead in such appeal or in any appeal preferred by any other party from any decree/order therein.

4. I/we agree that if/we fail to pay the fees agreed upon or to give due instruction at all stages he/they is/are at liberty to retire from the case and recover all amounts due to him/them and retain all my/our monies till such dues are paid.

5. And I/We, the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my own acts, as if done by me us to all intents and purposes. 198€ at

day of Executed by me/us this

Signatu

he has/they have / signed personally known to me Executant/s are

Satisfied as to the identity of executant/s signature/s.

(where the executant/s is/are illiterate blind or unaquainted with the lar

vakalat) Certified that the contents were explained to the executant/s in in.....the language known to him/them who appear/s perfectly to the same and has/have signed in my presence.

Accepted

Advocate

Additional Standing Counsel

Central Government High Court-Allahabad Counsel for Applicant/Respondents No,.....

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Supply - ounter Attidavit

Registration NO 672/86

Armresh Kumar Shukla VS Union of India & Others

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH ALLAHABAD.

:SUPPLEMENTARY COUNTER AFFIDAVIT:

IN

REJOINDER AFFIDAVIT

IN

REGISTRATION NO. 672 OF 1986/

AMRESH KUMAR SHUKLAAPPLICANT

VERS US

UNION OF INDIA AND OTHERS RESPONDENTS

AFFIDAVIT of Shri S.N. GUPTA

aged about 42 years son of

Shri C.L. GUPTA posted

Mas Cheef Repident Engineer

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'Deponent'

I, the deponent abovenamed do hereby solemnly affirm and state on oath as under: -

as Chef Resident English and has read over the contents of the Rejoinder-Affidavit



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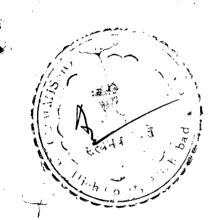


filed by the applicant (Amresh Kumar Shukla) in the aforesaid case and has fully understood the contents thereof and as such, is fully acquainted with the facts of the case deposed to below.

That the applicant has filed the aforesa id Rejoinder-Affidavit in the instant case stating certain new facts and as such, it has become becessary to file this supplementary counter-affidavit which may be read in evidence and may be kept on record as part of the record.

That the contents of paragraph no.1 and 2 of the rejoinder affidavit are formal and needs no comment.

That in reply to the contents of paragraph no.3 of the rejoinder-affidavit, it may respectfully be submitted that the respondents made by the applicant in the aforesaid case had acted in their official capacity during the tenue of service of the applicant. The counter-affidavit has been filed by Shri S.N.Gupta in his official capacity of Chief Resident Engineer and not as individual.



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of paragraph no.4 of the rejoinder affidavit it may respectfully be submitted that the respondent no.5 Shri Ramash S. Ramesh, was the initiating officer for Shri A.K.Shukla, the applicant for filling up his probation Report and Annual Confidential Report (ACR). These reports were reviewed and graded by higher authorities with full knowledge. There was no malice, ill will or prejudice of any officer against the deponent.

6- That the contents of para-5 and 6 of the rejoinder-affidavit need no reply.

7- That the contents of paragraph no.7 of the rejoinder-affidavit are not admitted and in reply the contents of para-3 of the counter affidavit are reiterated and reaffirmed.

That the contents of para-8

of the counter-affidavit rejoinder-affidavit

are not admitted as stated. In reply the

averments made in para-4 of the counter-affidavi

are reiterated and re-affirmed.

That in reply to the contents of

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para-9 of the rejoinder-affidavit, it may respectfully be submitted that as regards the extension of probation by DPC, it is to state that clarification that the cases of extension of probation also comes within the purview of DPC, was received vide Govt. of India, Defence Research & Development Organisation letter no. 0620/RD/Pers-1 dated 3rd February, 1986. The probation of the applicant was extended in August, 1985. There was no malafide intention in extending the probation by Head of the Establishment.

That is reply to the contents of para-10 of the rejoinder-affidavit, it may respectfully be submitted that for most of the part, facts have already been stated in counter affidavit. It is only to clarify that the Secretary to the Department is also Scientific Adviser to Raksha Mantri.

of para-ll of the rejoinder-affidavit, it may respectfully be submitted that the Departmental Promotion Committee has been constituted by Govt of India and all the Chief Resident Engineers in the country are members of the committee. Shri

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S.N.Gupta had attended the Departmental Promotion Committee proceedings in the capacity of Chief Resident Engineer. As regards, personal hearing by the DPC is concerned, it is neither laid down any where in the rules nor customary nor was considered necessary. It has not been possible to lay our hands on GTMH affirms letter mentioned in the paragraph under reply and cannot be replied suitably for want of knowledge in absence of the same.

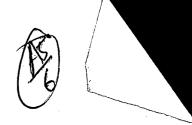
That the contents of paragraph no.12 and 13 of the rejoinder affidavit needs no comments.

of paragraph no.14 of the rejoinder-affidavit it may respectfully be submitted that there was never any contravention of rules. The averments made in para-10 of the counter-affidavit are re-affirmed and reiterated.

That in reply to the contents of para-15 of the rejoinder-affidavit, the averments made in para-11 of the counter-affidavit are re-affirmed and reiterated.

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That is reply to the contests



of para-16 of the rejoinder-affidavit, the averments made in para-12 of the counter-affidavit are re-affirmed and reiterated.

of para-13 of the rejoinder-affidavit, it may respectfully be submitted that aertain secondary duties were assigned from time to time to the applicant. These duties were not clerical nature and could have been carried out by any person of average intelligent level.

That in reply to the contents of para-12 of the rejoinder affidavit, the averments made in para-18 of the approximateraffidavit are reiterated and re-affirmed.

That in reply to the contents of para-19 of the rejoinder affidaivt, the averments made in para-15 of the counter-affidavit are reiterated and reaffirmed.

of para-20 of the rejoinder affidavit, it may respectfully be submitted that keeping a record of the document and actually despatch of letters are two different things. The applicant was

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only making entries in the register of all letters being despatcher. Similarly, he was keeping a record of all the magazines etc.

That in reply to the contents of para-21 of the rejoinder, the averments made in para-17 of the counter-affidavit are reiterated and re-affirmed.

That in reply to the contents of paragrahs no.22,23,24,25,26,27,28 and 29 the averments made in paragraph nos.18,19,20, 21,22,23,24 and 25 of the counter-affidavit are reiterated and re-affirmed.

That in reply to the contents of para-30 of the rejoinder-affidavit, it may respectfully be submitted that as regards the extension of probation by DPC, it is to clarify that the cases of extension of probation also comes within the purview of DPC, was received vide Govt. of India, Defence Research & Development Organisation letter No. 0620/RD/Pers-1 dated 3rd February, 1986. The probation of Shri

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Shukla was extended in August, 1985. There was no malafide intention in extending the probation by Head of the Establishment.

That in reply to the contents of paragraph nos.31,32, and 33 of the rejoinder-affidavit, the averments made in paragraph nos. 26,27 and 28 of the counter-affidavit are reiterated and reaffirmed.

That in reply to the contents of para-34 of the rejoinder-affidavit, it may respectfully be submitted that pre-receipt given by the applicant will indicate that receipt was given only for the month of December, 1985.

25- That in reply to the contents of paragraph nos. 35,36,37,38 of the rejoinder, affidavit, it may respectfully be submitted that averments made in paragraph nos.31,32,33 and 34 of the counter-affidavit are reiterated and re-affirmed.

26- That in reply to the contents of paragraph no.39 of the rejoinder-affidaivit, it may respectfully be submitted that it is not

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considered necessary to give the copy of the order who rejected the representation.

That in reply to the contents of para-40 of the rejoinder-affidavit, it may respectfully be submitted that clarification that the cases of extension of probation also comes whithin the purview of DPC, was received vide Govt. of India, Defence Research & Development Organisation Letter no. 0620/RD/Pers-I dated 3rd February, 1986. The probation of Shri Shukla was extended in August, 1985. There was no malafide intention in extending the probation by Head of the Establishment.

That in reply to the contents of para-41 of the rejoinder-affidavit, the averments made in para-37 to 41 of the counter-affidavit are reiterated and re-affirmed.

verify that the contents of paragraph

nos 1, 2 of this affidavit are based on

person knowledge; those of paragraph nos 3624,

26627 are based on record;

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those of paras 25 are based on level advice; knownix to which I believe to be true; that no part of it is false and nothing material has been concealed in it.

So help me God.

(Deponent)

I, D.S.Chaubey, Clerk to Shri

K.C.Sinha, Advocate, High Court, Allahabad do hereby declares that the person making this affidavit and alleging himself to be the same is known to me from the perusal of papers which he has produced in this case.

Clerk

I have satisfied myself by examining the deponent who has been identified by the aforesaid Clerk that he has understood the contents of this affidavit which has been read over and explained to him.

OATH COMMISSIONE
OATH COMMISSIONE
High Court, Allahabad
Sl. No. 8/58/408
Date ___31, 3/87

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Application No. 672 of 1986

District. Luctuon





IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, ALLAHABAD

Application No. 672 of 1986

mresh Kumar Shukla

Applicant

Versus

nion of India and others

Respondents

Fixed on 10.3.87 for hearing.

REJOINDER AFFIDAVIT OF THE ABOVE NOTED APPLICANT IN REPLY TO THE COUNTER AFFIDAVIT STATED TO HAVE BEEN FILED ON BEHALF OF RESPONDENT NOS. 1 to 5.

I, Amresh Kumar Shukla, aged about 33 years S/o.

1) FEE The Ram Gopal Shukla resident of Cook's Compound, Ghasiari

1 Jandi, Lucknow, do hereby state on oath as under:-

That the deponent above named has read and understood the contents of the said Counter Affidavit and is well acquainted with the facts deposted to hereinafter.

That before submitting parawise reply to the Counter Affidavit of Sri S.N. Gupta officiating Chief Resident Engineer, the facts in the following paras are submitted herewith in the interest of justice.

by name on account of having malice, ill will and prejudice against the deponent, only the said respondents are competent to deny or admit the allegations made against them and no one else is competent to file any affidavit on behalf of the said respondents No. 2 and 5 who have personal knowledge about the allegations made against them. Counter Affidavit filed by respondent No. 4 cannot therefore be deemed to be Counter Affidavit on behalf of respondents No. 2 and 5. The malice of respondent No. 4 becomes evident as he has filed the Counter Affidavit also on behalf of other respondents, who have not authorized him to file Counter Affidavit



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on their behalf denying the allegations made against Respondents 2 & 5 to damage the interest of the deponent.

- to 2.7.86 Sri P.C. Joshi was the Chief Resident Engineer and the grading Officer, and Sri S.N. Gupta was Reviewing Officer. From 3.7.86 Sri S.N. Gupta became the grading officer. Sri S. Ramesh was the reporting Officer from 19.11.83 to 25.2.86. Sri Kamesh Goel became the reporting officer from 26.2.86 and since that date nothing adverse has been commented against the deponent. These facts clearly establish the fact that 0.P. No. 5 was obviously prejudiced against the deponent and as such all the adverse remarks etc. made by him are liable to be declared illegal.
- the grounds mentioned in the application filed by learned Additional Standing Counsel, Central Government are misconceived and are based on incorrect facts and grounds and therefore that application is liable to be rejected and the deponent deserves to be allowed all the reliefs claimed by him in his application on the facts and grounds mentioned therein.
- 6. Paras 1 and 2 of the Counter Affidavit need no reply.
- That in reply to para 3 of the Counter Affidavit it is stated that since the deponent was appointed against the vacancy of Senior Scientific Assistant and as such it is unconstitutional and illegal to allow the deponent the pay of Junior Scientific Assistant Grade I on the alleged guide lines, if any, which are unconstitutional and illegal and accordingly the applicant is entitled to pay and allowances of Senior Scientific Assistant including arrears of salary etc. for the entire period.



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That the contents of para 4 are denied. No oral warning was issued. Written warning as given only 9 days before the close of first year of probation period without giving reasonable opportunity to explain the facts which is against the principle of natural justice. This warning is itself vague and baseless. In the warning it has been stated that various tasks were assigned to the deponent, but in para 12 of the Counter-Affidavit it has been stated that the work of the applicant was only to assist the Scientist. Adverse remarks in A.C.R. from 19.11.83 to 31.12.84 are the outcome of the malice, prejudice and illwill of Respondents Nos. 2 to 5 as explained in the application and in this Rejoinder Affidavit. Adverse remarks are also against the facts. For example, no administrative work was ever given to the applicant. Besides, there are many points in the adverse remarks which do not find place in the warning of November 9, 1984. For example the points of missing from work spot, maintenance of office decorum, punctuality and defiant character are not mentioned in the warning of November 9, 1984. Thus the adverse remarks on these points have been given without giving any written warnings. Award of adverse remarks without giving whitten warning is against the standing orders of Government of India and therefore the same are liable to be quashed. Besides the adverse remarks are baseless. Remarks of Initiating Officer and Reviewing Officer relating to A.C.R. 1984 have not been communicated with the result that applicant has been deprived of reasonable opportunity to disprove the subject matter of adverse remarks. The remarks are also self contradictory because the entry says that the applicant has adequate technical capability, but it also says that applicant completely lacks the basic ingredients required out of technical hand. Further the entry is

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not definite about apptitude for work pertaining to
Research or Development because the entry says that the
applicant does not seem to have an apptitude for Research
and Development work and this part also being wholly
vague is liable to be declared unenforceable.

That the contents of para 5 of the Counter Affidavit are emphatically denied. It is also stated that although the assessment report and adverse remarks in A.C.R. are o of one and the same period, yet they differ each other. For example, in assessment report is has been stated that deponent has some capability as regards his technical duties, but in the A.C.R. it has been mentioned that the deponent has adequate technical capability required for the job and the deponent may be entrusted with practical work. Besides, the assessment report is for the period up to July 1985, but it was taken to hold good till 18.11.85. Adverse entries in the A.C.R. are not in confirmity with the standing orders of Government of India which clearly lay down that remarks awarded by the Initiating Officer, Reviewing Officer and Grading Officer should have been given separately. According to the Appendix 29 of Civil Service Regulations Vol. III it is mandatory to consult Departmental Promotion Committee (hereinafter called D.P.C.) before extending probation period of the deponent. Non-observence of the mandatory provisions has rendered illegal the order extending the period of probation. The relevant order extending the period of probation deserves to be declared as null and void. In these circumstances, the deponent shall be deemed to have acquired the permanent status on his post after expiry of probation period of 2 years i.e. on 19.11.35.

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- That the contents of para 6 of the Counter Affidavit 10. as stated are not admitted. Adverse entry in A.C.R. or 1985 were not made against the standing orders of Government of India which lay down that the adverse remarks should only be made if there is no improvement in performance after the award of written warning. In 1985, no written or oral warning was given on the points mentioned in the adverse remarks. Besides the remarks of Initiating officer and Reviewing Officer have not been communicated in accordance with Government orders. The deponent had represented to Scientific Adviser to Raksha Mantri but in the Counter Affidavit it has wrongly been said that the applicant had represented to the Head of Department i.e. Secretary to the Department.
- That the contents of para 7 of the Counter Arridavit are not admitted as stated. The question of consideration by D.P.C. does not arise as the deponent has acquired permanent status in 1985 as submitted in para 8 above. Besides D.P.C. was biased on account of presence of Sri S.N. Gupta respondent No. 4 who has prejudice, malice and ill will against the deponent. Further-more, D.P.C. did not give the deponent the chance of personal hearing despite deponent's request. D.P.C. considered the baseless warnings, adverse remarks etc., which have ingredients of misconduct and are outcome of malice ill will and prejudices of respondent Nos. 2 to 5. The assessment of deponent's suitability cannot be said to be fair as the basis of assessment comprised of warning, adverse remarks which are based on prejudices, malice illwill of respondent No. 2 to 5. According to orders contained in G.I.M.H. Affairs Memo No. 4/10/66-Ests(c), dated 26th August 1976 of Government of India,

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the services of a probationer cannot be terminated under rule 5(1) Central Civil Services (Temporary Service) Rules. On this aforesaid ground also the termination order is illegal and liable to be declared null and void. In 1986, there was no warning adverse remarks etc. Copy of wireless showing the presence of Sri 3 N. Gupta respondent No. 4 in D.P.C. of 1986 and copy of application showing that deponent be given a chance of personal hearing are filed herewith as Annexure R-1 and R-2 respectively.

Ann. R-I,II

- 12. That para 8 of the Counter Affidavit needs no comments.
- 13. That in reply to para 9 of the Counter Affidavit, it is submitted that the contents of this para are not disputed except that since the deponent performed the duties of Senior Scientific Assistant, but he was allowed the pay of Junior Scientific Assistant Grade I. This arrangement was unconstitutional under Article 39 (d) of the Constitution and as such the deponent is entitled to the pay and allowances admissible to Senior Scientific Assistant.
- 14. That in reply to para 10 of the Counter Affidavit it is stated that respondent No. 2, 3 and 4 acted arbitrarily without following the rules and regulations. Their action against the deponent through out has been in violating of standing orders and rules. This assertion stands substantiated from the fact that the deponent was asked to join atonce without giving him the appointment letter and without being relieved from Jawahar Lal Nehru Polytechnic Mahmudabad District Sitapur where the deponent was working in permanent capacity.

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- That para 11 of the Counter Affidavit are not admitted 15. as stated. There is no provision to defer the requirements of proper character verification and medical examination on the ground of presumption. What the depenent means to say is that Rules etc. have no sanctity for the respondents. The plea of presumption is only after thought, and thes shows their disregard to Rules and Regulations etc.
- 16. That the contents of para 12 of the Counter Affidavit are not admitted as stated. It is asserted that it was not made clear to the deponent at the time of his entry in service that he has to assist the Scientist under whom he will be posted. It is wholly vague and it is not clear as to what were the duties assigned by the Scientist and what were the technical duties. In fact technical duties involve the operation of various machines and the deponent being an experienced diploma holder in Mechanical Engineering was well acquainted with the working latest machines and it cannot be said that the technical duties are to attend to Clerical work of routine nature which can be done by clerks in much lower pay scale and having experience in that line. The averments made in the para of the Counter Affidavit are wrong and the assertion of the respondent that the deponent was being accompanied by his immediate superior in workshops etc., for 6 to 8 months as assertion made in para 6 (4) of the application and are correct having been supported by documentary evidence referred to therein and the same can be got summoned and perused by the Hon ble Tribunal in order to verify the voracity of the said assertion.

That the contents of para 13 of the Counter Affidavit are not admitted as stated, and it is asserted that



there is no post of P.A. to C.R.E. and it is not necessary that a purely technical hand getting the pay which is admissible to Clerks/Stenos whose nature of duties are purely clerical nature, should be made to do purely clerical work because a technical hand having no experience of clerical work is bound to prove a round-peg into a square-held. This para of Counter Affidavit does not correctly reply to para 6 (5) of the application. It is, therefore, obvious that this reply being evasive, the answering respondent shall be deemed to have admitted the contents of para 6 (5) of the application.

- 18. The contents of para 14 of the Counter Affidavit are wholly wrong and are emphatically denied as the assertions made in para 6 (6) of the application are reiterated.
- 19. That the contents of para 15 of the Counter Affidavit are wholly wrong and are emphatically denied and the assertions made in para 6 (7) of the application are reiterated. No reliance can be placed on the assertions made in para 15 of the Counter Affidavit as the same is not supported by any documentary evidence.
 - That the contents of para 16 of the Counter Affidavit are wholly false and baseless and the contents of para 6 (8) of the application are correct as will be evident from the photo-stat copies of two statements showing the work done by the deponent relating to work of despatch and circulation of magazines which are being filed as Annexure R III & R-IV of this Rejoinder. This clearly shows the malafides of respondents who have concealed the said facts to damage the interest of the deponent and they are liable to be punished for comitting purgery for giving false evidence on affidavit.

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21. That the Contents of para 17 of the Counter Affidavit are whoîly incorrect and are emphatically denied and the contents of para 6 (9)(1) to (x) of the application are re-iterated.

Making no enquiry on the point of forged signatures of Sri Negi clearly substentiate the submission of the deponent made in para 6 (4)(1) that there are forged signatures. In case this Hon'ble Tribunal is pleased to summon the register and madeall upon submission get the enquiries made by Hand Writing Expert the Position will be very clear. Submissions made in para 6 (4)(ii) to (vi) of the application relate to issue of books without obtaining signatures. This position will be clear from the perusal of the relevant registers whether the column for the receipt of the books are still blank or real/forged signatures have been obtained after pointing out the mistakes by the deponent.

Submissions made in para 6 (9)(vii) relate to books valued Rs. 432.96 named BSI 9765, AMD 3437, and AMD 3796 purchased under C.R.E's. letter No. RTO(L)/280/8/Adm, dated 10.7.85 from Book supply Bureau, Delhi. Neither RV/IV was prepared nor these books are available in the library. In case this Hon'ble Tribunal summons and the RV/IV, relevant records, stock register and books, it will be substantiated that these books are missing and the statement of respondents are evasive and wholly wrong. Moreover auditors are not supposed to make physical verification of stores. Photostat copy of the letter of supplier showing that the books were purchased is filed herewith as Annexure R-V of this Rejoinder Affidavit. The book mentioned in para 6 (%) (viii) of the application is the book which was received in Gift. It was not entered in stock register. It cannot

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be possible for any body or audit agency to detect the shortage unless the book and the relevant papers are available to it. As regards para 6 (4) (ix) and (X) it is submitted that ledger register of books from T-1 to T-23 were not available and ledger register of other books were not prepared on prescribed form nor these were complete. It is wrong to allege that the deponent was given the charge of library. Answering respondent has clearly admitted in para 14 of the Counter Affidavit that the duty of deponent's superior was to maintain the library. Besides the charge of library was never given to the deponent nor any book was issued to any person without specific orders of superiors.

- denied and contents of para 18 of the Counter Affidavit are denied and contents of para 6 (4) (xi) are re-iterated.

 If this Hon ble Tribunal direct respondents to produce the External Despatch Register and peruse it the assertion of the deponent contained in para 6 (4)(xi) of the application will be substentiated.
- 23. That the contents of para 19 of the Counter Affidavit are not correct and are denied. Contents of para 6 (4)(xii) of the application are re-iterated. It is also asserted that during the guarantee period the responsibility to remove the defects lies with the supplier who is supposed to remove the defects free of charge. Obviously Government of India's order quoted in the Counter Affidavit, does not authorise to incur expenditure on repair of goods during the guarantee period. The assertion made in the last

have committed serious irregularities by incurring expenditure on repairs within guarantee period.

Contd 11

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- 24. That the contents of para 20 are denied emphatically. Prejudice, ill will and malice of respondents against the deponent stands substantiated by the facts mentioned in the application and Rejoinder Affidavit.
- That contents of para 21 of the Counter Affidavit as 25. stated are not admitted, and the contents of para 6(10) re-iterated. It is also asserted that no oral warning whatsoever was given to the Deponent. The written warning referred to in this para was served only 9 days before the expiry of first year's probation period. It is also stated that the technical duties have never been defined as will be clear from the contents of para 12 of the Counter-Afridavit. The deponent's representation did not relate only to expunction of Warnings, Adverse remarks, but also its combined a request for transfer of deponent from Lucknow to Kanpur lab., as well as for allowing the pay admissible to S.S.A. and only Scientific Adviser to Raksha Mantri was competent to take a decision on the said two matters but the respondents got the representation rejected by an officer of lower rank maliciously and that authority was not competent to pass any order on the deponent's request for transfer from Lucknow to Kanpur lab., and allowing the pay of S.S.A. The rejection of representation being beyond jurisdiction of the so-called competent authority is invalid. Even the copy of the order was not given to deponent.
- 26. That the contents of para 22 are emphatically denied and averments made in para 6 (11) of the application are re-iterated. It is also submitted that the para of the Counter Affidavit does not cover categorical

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reply regarding giving of the impunged Adverse entry in utter disregard of standing orders of Government of India on the subject. Therefore it implies that respondents have admitted that the adverse entry in question has been recorded in contravention of the orders of Government of India and on that ground also the said adverse entry is liable to be declared null and void as if no adverse entry has been given to the deponent.

- 27. That the contents of para 23 of the Counter Affidavit are not admitted as stated, and the contents of para 6 (12) of the application are re-iterated. The perusal of assessment report and adverse remarks recorded in A.C.R. of the same period reveals, that there is apparent inconsistency in these two reports in the sense that in A.C.R. it has been stated that deponent has adequate technical capability required for the job while in assessment report it has been stated that deponent has some capability for technical duties. This shows that the assessment report does not represent the correct assessment of work of the deponent and the same is based on the prejudice, illwill and malice of respondent No. 2 to 5 against the deponent.
 - That in reply to para 24 of the Counter Affidavit, it is stated that respondent No. 3 maliciously rejected the deponent's representation against the impunged assessment report and Adverse remarks in A.C.R. as he was not competent to pass any order thereon himself and it was incumbent on his part to forward that representation along with his parawise comments to the next chigher authority who was the competent authority to pass orders on the representation. The order passed

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by Respondent Now 3 rejecting the representation being beyond jurisdiction is nullity in the eyes of law.

- 29. That the contents of para 25 of the Counter Affidavit are not admitted, and the contents of para 5 (15) are re-iterated. It is also stated that the warning in question was issued to the deponent without giving an opportunity of being heard which was in violation of principle of natural justice and as such it is unsustainable in the eyes of law. The representation of the deponent against the warning was rejected there was no evidence in support thereof and respondent Nos.2 and had in fact did not record the evidence of the staff afactors. The rejection of Deponent's representation is illegal on this ground also.
- That the contents of para 26 of the Counter Affidavit as stated are not admitted and the submission made in para 6 (16) of the application are reiterated. It is also stated that respondents have avoided to deny deny the allegations that D.P.C. was not consulted for extending deponent's probation period and as such the assertions made in para 6 (16) of the application stand admitted by respondents. This implies that the order extending period of probation is invalid and the deponent will be deemed to have completed the probation period satisfactorily and therefore he will be treated to have acquired substantive/permament status on the post held by him.

That the contents of para 27 of the Counter Affidavit are emphatically denied and asster assertions made in para 6 (17) of the application are re-asserted. It will

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be seen that this para does not cover fully the assertions made in para 6 (17) of the application, and their reply being evasive, it will be deemed that such assertions, having not been categorically denied, these assertions will be deemed to have been admitted by respondents. It is also asserted that the deponent was not assigned any administrative work as will be evident from the list of duties, the details of which are mentioned in para 6 (5 to 8) of the application. The deponent was given letter No. RTo(L)/ 227/3/Adm, dated 3.12.85 addressed to CMD. of C.G.H.S., Lucknow directing the deponent to get himself medically examined, who returned the letter with the remark that C.M.O. of State Government Hospital is competent to examine and report fitness of class III employees (male) of Central Government employees. On 6.12.85 another letter No. RTO(L)/227/ Adm dated 6.12.85 addressed to CMO. Civil Hospital, Lucknow was given by respondent no. 4 to the deponent directing him to appear before that authority for medical examination. The deponent contacted the Civil Hospital Authorities, Lucknow, when told that no such officer is posted in that hospital. Then on 11 12.85 respondent No. 4 gave another letter dated 11.6.85 addressed to CMD. Lucknow to the deponent directing him to appear before that authority for medical examination. On 12.12.85, the deponent appeared before C.M.O. Lucknow to examine and hand over his letter to deponent, who examined the deponent on 12.12.85 and gave the fitness certificate, which was immediately given to respondent No. 4 by the deponent. It will be seen that there is no fault on the part of the deponent

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in the delay in Medical examination as it was due to

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respondent No. 4 himself who took 9 days in obtaining the medical fitness certificate but he has wrongly stated in the adverse remarks that deponent took 20 days in obtaining the said medical certificate. In fact the delay was caused due to ignorance of respondent No. 4 regarding competent authority to grant the requisite Fitness Certificate. These facts clearly show that the adverse remarks in question are against the facts and it shows the tainted mind and prejudice of respondent No. 4 against the deponent. The impunged adverse entry on the basis of which the services of deponent have been terminated being factually incorrect and out-come of prejudice of respondents, deserves to be declared as null and void.

That the contents of para 28 of the Counter Affidavit are not admitted as stated and the contents of para 6 (18) of the application are re-asserted. It is also stated that candidates having passed Middle School/ Class VIII or Army I Class examination were to be given preference for that course. This shows that the persons of lowest qualifications were eligible for the said training. Obviously persons possessing such lowest qualifications cannot hold Class III posts. This proves that this course was meant for class IV employee and deponent was obviously deputed for the course to harass him with the clear intention that deponent was bound to fail in this course and that will form a suitable adverse material against the deponent to terminate his services. The deponent did not belong to the class of the staff to whom the said course was meant. Respondents have evaded to reply on this point. Therefore it implied that they

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have admitted that deponent does not belong to the class of staff for whom the course was meant. It is also stated that the persons to be deputed to Fire Fighting Course should have a certificate of being physically fit for full fire fighting duties involving heavy physical efforts (Strenous efforts) but the deponent was asked to obtain a general fitness certificate. This was deliberately done so that deponent may suffer physical injuries while persuing the course which entailed risky exercise.

- That the contents of para 29 of the Counter Affidavit are not admitted as stated and the contents of para 6 (19) of the application are re-asserted. It is also also stated that the averments made in the last para of the Counter Affidavit are irrelevant in this context and are emphatically denied.
- That the contents of para 30 as stated are not admitted and the contents of para 6(20) are re-asserted. It is also stated that deponent had already given pre-receipted receipts separately for each month to Srik.D. Viyas Scientist B.
- 35. That in reply to para 31 of the Counter Arridavit it is stated that it is evident from which has been stated by Respondents in this para that the T.A. Bill of the deponent was deliberately misplaced malaride to harass the deponent. It is also stated that respondents did not take any action against the person responsible for misplacing the bill which shows that respondents got the T.A. Bill deliberately misplaced with the intention of causing financial hardship to the deponent.

That the contents of para 32 of the Counter Affidavit
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are misconceived and are emphatically denied and the contents of para 6 (22) of the application are re-asserted. It is also pointed out that the ground adduced by respondents that no warning was given after 26.2.86 befause the deponent had made a representation on 29.4.86 to higher authority against the adverse entries etc., of 1984 and 1985. Obviously this ground is fully misconceived and baseless, as the warning for the period commencing from January 86, could not have proved prejudicial because the said representation relates to entiries of 1984 and 1985 only.

- That the contents of para 33 of the Counter Affidavit are emphatically denied and the contents of para 6 (23) are re-asserted. The facts mentioned in preceding paras of this rejoinder affidavit and in the application clearly show that respondents were highly prejudiced against the deponent.
- That the contents of para 34 are denied and the assertions made in para 6 (24) of the application are reasserted. It is further stated that answering respondent has himself stated in Annexure III of the application that the deponent has adequate technical capability and he may be entrusted with practical work which is available in other units of the Department and as such the services of the deponent ought to have been recommended for transfer to such units where his capabilities could have been utilized best. The deponent had made a written request for transferring him to Kanpur where practical work of technical nature is

for orders, respondent No. 4 himself did not seek the orders of competent authority in the matter and he

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himself decided that no useful purpose will be served by transferring the deponent else where. This decision of respondent No. 3 & 4 being beyond jurisdiction and also smacks of definite malafide against the applicant.

- 39. That in reply to para 35 of the Counter Affidavit it is stated that it was obligatory on the part of respondent No. 3 & 4 to have made available the copy of the order by which the co-called Competent Authority rejected the representation so that the deponent may come to know the grounds on which his representation was rejected to enable him to seek his remedy more effectively. The contents of para 6 (25) of application are also re-asserted.
- That in reply to para 36 of the Counter Affidavit it 40. is stated that the termination of services of deponent was made under rule 5 (1) Central Civil Services (Temporary Service) Rules was illegal. In fact his services should have been terminated according to the terms of appointment order. The termination of services as well as extension of probation period are illegal as it was mandatory to obtain the concurrance of D.P.C. before extending the probation period and as such all subsequent actions including the termination of services have been rendered invalid and not enforceable in the eyes of law and the deponent shall be deemed to have acquired substantive status on the post on expiry of probation period on 19.11.85. It is also stated that O.P. No. 4 who participated in the meeting of

D.P.C. which met on 1986 on the eve. of termination of services of the deponent. Thus the advice tendered by D.P.C. being biased was also illegal and should not have been acted upon for the termination of the services of the deponent. Moreover, the deponent was denied

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the opportunity of personal hearing by D.P.C. as prayed for by the deponent in his application (Annexure R-II)

- 41. That the contents of paras 37 to 41 of the Counter Affidavit are not admitted as stated and the averments made in para 6 (27 to 34) and paras 7 and 8 of the application are re-asserted. It is also re-asserted that the award of written warnings, adverse entries in A.C.R., adverse remarks in assessment reports, extension of probation period and termination of services of deponent, and rejection of representation are based on the malice, prejudice and ill will of respondent Nos. 2 to 5 deserves to be declared as null and void and all the reliefs claimed in the application deserves to be allowed together with the cost of the the application along with the pay for the post of S.S.A. and declaration that the deponent has acquired permanent status on 19.11.85.
- 42. That the contents of para 42 of the Counter Affidavit need no reply as represe respondents have admitted the contents of paras 9 to 13 of the application.
- 43. That the Annexures R-1 to +R-V are true copies of the originals.

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Verification

I, the above named deponent do hereby verify that the contents of paras 1, 2, 4 to 8, 10, 12 to 19, 21 to 25, 27 to 29, 32 to 43 and parts of paras 3, 7, 9, 11, 30, 31 are true to my personal knowledge and belief and those of part of paras 3, 9, 11, 30, 31 and paras 5 & 26 of this rejoinder affidavit are based on legal advice, which I believe to be true. No part 7 Tof it is false. So help me God.

Signed and verified today at Collectorate Compound,

Lucknow.

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Deponent.



Application No. 672 of 1986

Amresh Kumar Shukla - - - Afflicant Verous

Union of India - Others - - - Respondents

Annexure - R-1

T/67 dated August 13, ETOP From CRE (Aircraft) To Si S. N. Gupta, Stop.

Ref. your letter RTO(L) | 224 | 3 | 2 | Adm dated 28 July. STOP

DPC III meeting convened on 25 Aug. 86 to Consider In

Shukle's case at RTO (Aircraft) Bangalore. STOP.

Please attend meeting heromally.

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In the Central Administratus Tribunal Addl. Bench Allahabad

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In the Central Administrative Tribuml Addl. Bench Allehread

Amred kumar versus Union of India rollier Appliedien No. 672 of 86

Annexure - R-4



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In the Cantral Administrative Tribunes. Addl. Bench Allahahad

Afflication No. 672 of 1986

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DIR.OF AERONAUTICS-R&D ORGN.(MIN.OF DEFENCE)
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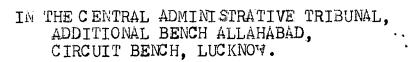
CERTIFIED THAT CORRECT PRICES AS PER ANSI/BSI/IEC/ISO/DIN CATALOGUE HAVE BEEN CHARGED.

CERTIFIED THAT THESE ARE ANSI/BSI/IEC/ISO/DIN SPECIFICATIONS AND AS SUCH NO DISCOUNT CAN BE OFFERED.

CERTIFIED THAT THE STANDARDS SUPPLIED ABOVE ARE ALL OF LATEST EDITIONS.

PRERECEIPTED
PAYMENT AGAINST THIS BILL
HAS BEEN RECEIVED IN FULL.

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Application No. 672/86

resh Kumar Shukla Versus Union of India & others

Supplementary Rejoinder Affidavit of Sri Amresh Kumar Shukla aged 35 years S/o. Sri Ram Gopal Shukla R/o. Cooks Compound, Ghasiari Mandi, Lucknow.

The above named denoment, Amresh Kumar Shukla, solemnly affirms and states as under:-

- 1. That the deponent is the applicant in the above noted application and is fully acquainted with the facts of the case as deposed to below.
- to light after perusing the copies of some documents furnished by Respondents in compliance with the orders of this Hon ble Tribunal, it has become necessary in the interest of justice to file a Supplementary Rejoinder Affidavit by the applicant in support of his case, which may be read in evidence and kept as part of the records of the case.
- furnished by Respondents will. show that no item of work was allotted to the defionent for a period of about three months in the probation period of first year. For the first time some items of works which are of purely clerical nature were given to the deponent in addition to technical duties under order No. 1/84 of 6.2.84.

 under Order No.1/85 of 27.6.85 some more items of works of clerical nature were given in addition to technical duties. In order No. 2/85 dated 3.10.85, the deponent was but in a very awkward position as he was made direct subordinate to all the officers superior

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in rank in office, who used to take work from the denoment directly at one and the same time. Obviously it was not possible to keep satisfied all the superiors who insisted simultaneously to comply with the orders on priority basis. Photo stat copies of these orders are filed herewith as Annexure ASRA I, II & III of this affidavit.

- (b) The above three orders also clearly show that the technical duties for which the deponent was recruited were never defined and specifically allotted. The items of works given to the deponent were of clerical nature which did not fall under the duties of either J.S.A. Grade I or S.S.A. Charge of registery, supervision of despatch, making entries in Despatch Register, Keeping of records of magazines and charge of library were given to the deponent according to averments made in paras 16, 17 and 18 of Counter Affidavit and para 19 of Supplementary Counter Affidavit of Respondents, but these items of works are not mentioned in any of the above three orders.
- (c) The adverse remarks awarded to deponent pertaining to technical duties which were never defined and specifically allotted, items of such works which do not come under the duties of J.S.A. Grade I/S.S.A. and items of work which were never given, being baseless as well as malicious, deserve to be declared as null and void.
 - That photo stat copies of three letters dated 3.12.85, 6.12.85 and 11.12.85 furnished by Respondents relating to obtaining medical fitness certificate and fitness certificate dated 12.12.85, shows that letter dated 3.12.85 was addressed to C.M.O. of C.G.H.S. Lucknow who replied that he is not competent to give fitness certificate and letter dated 6.12.85 was addressed to C.M.O. of Civil/

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Hospital, Lucknow but this letter was returned on the ground that there was no such post in Civil Hospital. Letter dated 11-12.85 was sent to C.M.O., Lucknow who gave the fitness certificate on 12-12-85. These facts clearly show that fitness certificate was obtained in one day. This shows that Respondents did not know who was competent authority for issuing fitness certificate and they sent the deponent to incompetent authorities on several dates and wasted Government money in the shape of Conveyance Allowance etc. The remarks given in A.C.R. of 1985 (Annexure IX of application) to the effect that deponent took nearly 20 days in obtaining medical fitness certificate are wholly baseless and it shows utter prejudice against the deponent. Photo stat copies of aforesaid three letters and fitness certificate are filed herewith as Annexure ASRA IV to VII of this affidavit.

That photo stat copy of the entries of ledger register from T-1 to T-23 given to deponent shows that when the deponent pointed out the incompleteness of records these entries which relate to 1973 to 1975 were completed by Sri S. Ramesh, the immediate superior, Reporting Officer of the deponent in his own handwriting who joined the office of Respondent No. 3 in 1982/83. As such it is fully proved that the entries were made atleast after a period of about 10 years. A photo stat copy of these entries of the ledger register is filed herewith as Annexure No. ASRA VIII of this affidavit.

That Sri P.C. Joshi Respondent No. 2 was C.R.E. and head of office from the begining of the deponent's service till 2.7.86. All the warnings, adverse remarks which are at Annexure II, III, IV, V, VIII, VIII and IX of the application, were issued either under his signatures

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or on his behalf by Sri S.N. Gupta, Respondent No. 4. Sri Joshi, Respondent No. 2 has said in his letter dated 12-12-86 that he has not been party to the action taken against the deponent except in the routine administrative manner as head of establishment. The matter may be heard and decided in favour or against the deponent and he does not consider himself as interested party in the case.

This letter clearly shows that he (Respondent No. 2) has been associated with the issue of warnings and adverse remarks only in a routine manner and he did not apply his mind in the issue of warnings and adverse remarks etc. and set his seal of approval in the routine manner in the entries maliciously proposed by Reporting and Reviewing Officer.

- years as specifically mentioned in Annexure I of the application, in which there is no provision for extension of period of probation. Therefore the order of extension of period of probation (Annexure VIII of the application) is beyond jurisdiction.
 - That the deponent was appointed against vacancy of S.S.A. as admitted by Respondents in para 9 of the Counter Affidavit, in C.R.E. office of Research & Development Organisation Aeronautical Development Establishment of Ministry of Defence where there are many posts of S.S.As. Respondents have not been able to prove that there was a vacancy of J.S.A. Grade I against which the deponent was appointed. Guide Lines, if any, for filling the vacancy of S.S.A. by J.S.A. Grade I is discreminatory within the meaning of Article 14 and 16 of the Constitution in the sense that the holders of some of them have been allowed the pay of S.S.A. and some the pay

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of J.S.A. Grade I though all of them have performed the functions of S.S.A. Thus it amounts to denial of equal pay for equal work. The deponent is entitled to get the pay etc. of S.S.A. for the entire period.

Dated: 14/088

DEPONENT

VERIFICATION

I, the above named deponent, Amresh Kumar Shukla, do hereby verify that the contents of this affidavit are correct to my personal knowledge and are believed to be correct.

Nothing material has been concealed. So help me God.

Verified today at Lucknow.

3 m/ 10 m 250 0

Dated : /1// 8

On In Agence to

12/198

I know de Amrach know Shoulde deforment benandly who he signs beforme. Reshould The following distribution of work for the staff members of this office will come into force with immediate effect.

SHRI S.N. SINGH, STENO CDE II

- i) All admin files from 200/Adm to 279/Adm & work related these files.
- 11) Service Book of officers & Staff.
- 111) To maintain the MT Ledger & Records
- iv) To maintain the Draft DO Pt II register.
- v) To maintain the RV/IV Control Register.
- vi) All returns pertaining to the file admin
- vil) To maintain the Leave Records of officers & Staff.
- viil) To maintain the Inward Register.
 - ix) General Upkeep of office.
 - x) To maintain the Expendable and Non expendable register
 - xi) To maintain the Railway Warrant Register
- xii) To maintain the furniture Register.
- xiii) To maintain the MC Notes Register
 - xiv) To maintain the Service Book Register

SHRI AMRESH KUMAR SHUKIA, JSA-I

- 1) To maintain the file from 280/Adm to 282/Adm onwards
- ii) To maintain the Library Register.
- iii) To maintain the RV/IV connecting with Library.

The above duties will be performed in addition to his technical duties.

SHRI 9:55 NEGI, STENOGRAPHER INI

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- Les To maritein the despatch Register.
- Y Formain the Bloycle Reguster
- VI) To prepare the RVIV comecting with account tille
- VIII COMS CONTROL Reguster

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The following distribution of work bor the staff members of th's office will come into force with immediate effect.

SMR1 3.N. SINGH, STENO-GDE 11

- i) All admin files from 200/Adm to 279/Adm & work related these files.
- ii) Service book of officers & staff.
- iii) To maintain the MT ledger & records,
- iv) To maintain the NT lodger & Records.
- v) To maintain the Draft DO Pt II register.
- vi) All returns pertaining the admin files. ii) To maintain the leave records of officer & Staff. vii)
- General upkeep of office.
 - ix) To maintain the ledgers connecting with stores.
 - x) To maintain the Railway Warrant, Form 'D' etc.
 - xi) To maintain the furniture, Bicycle & CGHS register. II M W
 - xii) To maintain the PC Notes register. The
- xiii) To maintain the Issue woucher and Expense voucher.

xiv) Any other works asigned from time to time.

SHRI AMRESH KUMAR SHULLA, DSA GDE I

- i) To maintain the file from 280/Adm onwards.
- ii) To maintain the library and connecting doquments.
- iii) To maintain the Type Approval Register.
 - iv) To maintain the Local Modification Register.
 - v) To maintain the Production permit/concession register. To prepare the contingent bill, RV/IV connecting the vi) library.

4. (最终 · 热锅) The above duties will be performed in addition to his technica. duties.

SHRI S.S. NEGI? STENOGRAFHER GDE III

- i) All accounts file from 1/Accts to 199/Accts.
- 11) To prepare the paybill of Officers & Staff.
 111) To prepare the TA/DA claim in r/o officers & staff
- iv) To maintain the Inwards register.
- v) All return pertaining to Accounts file.
 vi) To prepare the RV and maintaining of RV folde
 vii) To prepare the contingent bill.
 viii) To maintain the RV
- viii) To maintain the Budgutory control register.
 - ix) Any other works assigned from time to time.

SMRI RAVI SHANKER, LDC

i) To maintain the technical file from 300/tech

10 网络中国海岸山村

ii) To maintain the despatch register.

iii) To type out the letters pertaining to library

Any other works assigned from time to time.

ESTABLISHMENT ORDER 2/85 BY CR

Further to Establishment order 1/85 dated 27.6.85, add the following, under the duties of Shri Amresh Kumar Shukla, after clause (vi):

earry out duties assigned by any officer of the establishment, superior in rank and on completion of the task, he will give details of such tasks to his direct superior officer.

Dated B Oct'85 Lucknow (प्रकृष कोशी । पूप केंट्रेन, मुख्य जाबासिक अभियान । (P C JOSHI), Gp. Capt; Chief Resident Citylian सम () निदेश, रक्षा मंत्रालय, एच.ए.एल, परिक्षेत्र, Die. of Aero; Min. of Defence; HAL? Premises) &c

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atul Administrative Tribund Addl Berogn Allch Sun of Jide of Star Annexus No ASRA XGERMI RESTECHOFF Directorate of Adronautics, Rad Orgn. Min. of Def. XPhone: 73374 Post Bag No 2, HAL Pout Office, LUCKNOW-226016 Dec 185 N. RTO(L)/227/3/Adm To Chief Medical Officer, C.G.H.S., 9, Rana Pratap Marg, LUCKNOW Sub: MEDICAL FITNESS CERTIFICATE IN RESPECT SHRI A.K. SHUKLA Dear Sir, Shri A.K. Shukla, employed in this office as Junior Scientific Assistant Gde I is required to be medically examined. It is requested that he may be medically examined and, if found fit, he may be issued Medical Fitness Certificate. It may also be confirmed that Shri A.K. Shukla is protected against Small-Power and Theorem 1981 and Typhoid. (P.C. JOSHI) Copy to: CHIEF RESIDENT Shri A.K. Shukla, JSA-I

Befor Central Administrator Tribural Addl. Sond Allchela (10)

Annexa Lunar Shikle vis living of Index rolled Applin N. 672 86 West Market Vis living of Index rolled Applin N. 672 86 West Market No. 672 86 West Market Resident Technical Office.

I Directorate of Aeronautics.

I Phone: 75357

RED Orgn. Min. of Def.

Post Bag No 2.

HAJ Post Office.

LUCYNOW-226016

No RTO(L)/227/3/Adm

of, Dec 185

Tt

Chief Medical Officer, Civil Hospital, Hazratganj, LUCKNOW

Sub: MEDICAL FITNESS CERTIFICATE IN RESPECT OF SURI A.K. SHUKLA

Dear Sir,

1. Shri A.K. Shukla, whose specimen signatures are appended below, is employed in this office. He is required to be Medical examination. It has been intimated by CMO, CGHS, that the competent authority in this regard is CMO, State Govt. Hospital. It is therefore requested that the official be medically examined and, if found fit, may kindly be issued with the Medical Fitness Certificate. It may also kindly be confirmed that Shri A.K. Shukla, has been protected against Small-Pox and Typhoid.

2. As the matter is of urgent nature, action may kindly be taken immediately.

Yours faithfully,

Copy to:

(S.N. GUPTA)
SCIENTIST D'
FOR CHIEF RESIDENT ENGINEER

-Shri A.K. Shukla, JSA gde I- You are required to produce the medical fitness certificate at your earlies to

CGHS, 9 Rana Pratap Marg, Lucknow - This has reference remarks your office has written on the office copy of our letter even No dt. 03 Dec 85.

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Administrative Triburd Abell Bandrah Place and Lackur Apple N. 672186 rach tuman Shuck Us still them of India or allest AnnexareNo 1 ABRA-VI de Killo Leo knicel di Leo knicel i Gran : Alphaneom Directorate of Aeronaufica 1 Phone 1 75357 de Germ. Min. of Defance HAL Fost diffee 1.UCK HOW - 226016 11 Deals inted:

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The Chief Medical Officer, Mc nev (I.D

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CAU, CGRS, 9 A Rene Proton Mark, Lucknow

1. fort s. M. Shubbe, J 1-1: You are responsible to ret yourself medically examined from the competent authority. Unere ever it might be. If the first ice the pule, the sum of little relations on production of necessary receipt. You will report for duty only after producing desired outlibrate of fitness or others details

> ethic has roll-base, pambage your orrice has written on the office copy of our letter even No do.

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Tolund Add bend Allhaber nef India rolled N. 67486 CENTIFICATE OF FITNESS FOR GOVERNMENT SERVICE (See Rule 10 of Fundamental Rules) I do hereby certify that I have examined in Americ Kemer Shu a candidate for the appointment in the Diseases department and can not discover that he/she has any disease constitutional weakness or bodily infirmity ascent

constitutional weakness or bodily infirmity except

Marine Stars KIE/15 NE/12

I do not consider this a disqualification for employment in the above department. The candidate's age according to his /Ler own statement is 32 years and by appearance This links

LUCKNOW DATED 12/17/0)

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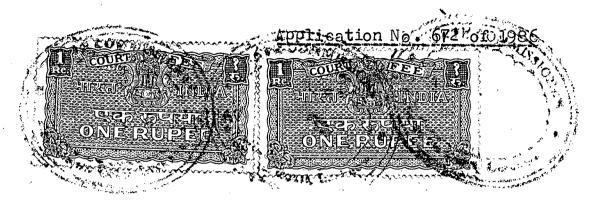
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH, ALLAHABAD



Amresh Kumar Shukla

Applicant

Versus

Union of India and others

Respo ments

Fixed on 20.5.87 for hearing

Supplementary Rejoinder-Affidavit of the abovenamed applicant in reply to Supplementary Counter-Affidavit fixed by Sri S.N. Gupta posted as Chief Resident Engineer, Lucknow.

I, Amresh Kumar Shukla aged about 34 years S/o. Sri Ram Gopal Shukla, resident of Cooks Compound, Ghasiari Mandi, Lucknow, hereby state on oath as under:-

1. That the deponent above-named has read and understood the contents of the said Supplementary Counter Affidavit and is well acquainted with the facts deposed to hereafter.

- 2. That the para 1 of Supplementary Counter-Affidavit needs no reply.
- 3. That the contents of para 2 of Supplementary Counter-Affidavit are not admitted as stated. It has not been stated as to what new facts were introduced in the Rejoinder-Affidavit, which necessitated the filing of the Supplementary Counter-Affidavit. Supplementary Counter-Affidavit has been filed to delay un-necessarily the decision on the application. Therefore it should neither be read in evidence nor be kept on record.

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- 4. That para 3 of Supplementary Counter-Affidavit needs no reply.
- Affidavit are denied and the assertions made in para 3 of Rejoinder Affidavit are reiteriated. Assertions made in Supplementary Counter-Affidavit and of Counter-Affidavit clearly prove that Counter-Affidavit in respect of Responder No. 3 only. Therefore the averments made against Respondent Nos. 2 and 5 who have been made party by name due to bearing malice etc., against the applicant remained un-controverted at the applicant allegations made against Respondent No. 4 about etc., remains un-controverted and the presumption of landhat the said allegations stand admitted.
- Affidavit do not cover fully the reply to para 4 of Rejoind Affidavit and as such it is not relevant. Since the allega of malice and prejudice made against Respondent No. 5 who has been impleaded as party by name has not been controverted on affidavit by Respondent No. 5, the allegation of malice, ill will and prejudices of Respondent No. 5 against the applicant shall be deemed to have been admitted by him. The contents of para 4 of Rejoinder Affidavit regarding there being nothing adversely commented upon against the applicant after the transfer of Respondent No. 5 are re-iteriated.
- 7. That para 6 of Supplementary Counter-Affidavit does not require any reply.
- 8. That the contents of para 7 of supplementary Counter-Affidavit are emphatically denied and the submissions made in para 7 of Rejoinder Affidavit are reiteriated. As respondents have admitted in para 3 of the Counter-Affidavit that the

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applicant was appointed against the vacancy of Senior Scientific Assistant, the applicant is entitled to get the pay and allowances etc., of the post.

- 9. That the contents of para 8 of the Supplementary Counter-Affidavit are not admitted as stated and the assertions made in para 8 of Rejoinder Affidavit are reiteriated. It is also asserted that the assertions of the applicant have not been disproved by Respondents and therefore these assertions will be deemed as proved.
- Affidavit are not admitted as stated and the assertions made in para 9 of Rejoinder-Affidavit are reiteriated. Respondents have kept mum on all the points except the point of D.P.C. Hence these points will be deemed to have been admitted by Respondents. It is submitted that D.P.C. Rules are inforce since 1976. Supplementary Counter-Affidavit makes it clear that D.P.C. was not consulted before extending the period of probation in August, 1985. Hence the order extending the period of probation is illegal, null and void and the applicant deserves to have automatically acquired permanent status on 19 11.85 i.e., on his post on expiry of probation period.
- Affidavit are defined and the assertions made in para 10 of Rejoinder-Affidavit are re-iteriated. As the assertions made in para 10 of Rejoinder-Affidavit have not been disproved by Respondents, these assertions will be deemed to have been admitted by Respondents.
- 12. That the Contents of para 11 of Supplementary Counter-Affidavit are not admitted as stated and the assertions made in para 11 of Rejoinder Affidavit are reiteriated. According

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to Supplementary Counter-Affidavit all the C.R.E. of the country whose number is at least 12 are the members of D.P.C., but according to D.P.C. Rules, in case of employees of C & D category, the number of members is restricted to 3 and one of them acts as Chairman. Hence it stands proved that D.P.C. was not properly constituted. \$ri \$.N. Gupta Respondent No. 4 attended the D.P.C. who has malice, ill will and prejudice against the applicant on these grounds, the proceedings of D.P.C. as well as the consequential action taken in the matter are illegal.

The applicant had requested vide Annexure R II of Rejoinder Affidavit that he may be given a chance of personal hearing, but neither he was given such chance nor his application has been replied to D.P.C. Rules clearly provide that arrangly opportunity of personal hearing will not be allowed but this was a case of allegations of malice of Respondents against the applicant and as such, applicant should have been been given opportunity of personal hearing before passing final orders in the said special circumstances of the case. In these rules, there is no categorical prohibition to deny the said opportunity of personal hearing. Hence the said denial amounts to violation of principle of natural justice.

Respondent's ignorance about the instructions of Government of India which have also been published in Central Civil Services (Service) Rules cannot give any benifit to them and the applicant cannot be made to suffer on this account and the assertions will be deemed to have been admitted by Respondents. Other points of Rejoinder Affidavit have not been replied by Respondents. Hence these points shall be deemed to stand admitted by the Respondents.

13. That the contents of para 12 of Supplementary Rejoinder Affidavit need no reply.

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14. That the contents of para 13 of Supplementary Counter Affidavit are emphatically denied and the submissions made in para 14 of the Rejoinder Affidavit are reiteriated. Respondents have not been able to disprove the contention of the applicant that he was asked to join without giving appointment order and without being relieved from Jawahar Lal Nehru Polytechnic, Mahmudabad, District Sitapur where the applicant was working. This clearly shows that they were in the habit of not following the rules and acting arbitrarily.

15. That the contents of para 14 of Supplementary Counter-Affidavit are denied and the submission made in para 15 of Rejoinder-Affidavit are reiteriated. Respondents have not shown any provision to defer the requirements of prior. Character verification and medical examination on the ground of any presumption. These facts clearly show that Rules etc., have no sanctity for them and they act arbitrarily at their whim.

That the contents of para 15 of Supplementary Counter-Affidavit are denied and the assertions made in para 16 of Rejoinder Affidavit are reiteriated.

That the contents of para 16 of Supplementary Counteraffidavit are not admitted as stated, and the submissions made
in para 17 of Rejoinder Affidavit are reiteriated. Supplementary
Counter-Affidavit settles the controversy that these duties
are not of technical nature because it says that these duties
can be carried out by any person of average intellegent level.
Besides, the perusal of these duties itself show that these
duties are of only of clerical nature. It is also asserted that
there is no post of P.A. in C.R.E. Office and this fact has
not been denied and as such the assignment of clerical work to

3 monor



the applicant on the analogy of P.A. does not help to establish their stand.

- 18. That the contents of para 17 and 18 of the Supplementary Counter-Affidavit are emphatically denied and the submissions made in para 18 and 19 of Rejoinder Affidavit are reiteriated.
- 19. That the contents of para 19 of Supplementary Counter-Affidavit are not admitted as stated, and submissions made in para 20 of Rejoinder Affidavit are reiteriated. In Counter-Affidavit, Respondents had stated on oath that the applicant was not given the despatch work and work of circulation of magazines as the applicant was only put incharge of registery. When the applicant proved by filing Annexure R III and R IV of Rejoinder-Affidavit that this version of Respondents is wrong and the work of dispatch and circulation of magazines

making entries in the register of all letters being dispatched and similarly applicant was keeping a record of all magazines effect a perusal of Annexure R III and R IV will show that the work of dispatch and circulation of magazines was entrusted to the applicant and Respondents are guilty of giving false evidence on affidavit. It is requested that this Hon ble Tribunal may pass suitable orders. A perusal of the duty list will show that the work of dispatch, circulation of magazines, registery, keeping a record of all the letters dispatched and keeping a record of magazines were not in the duties of applicant. Thus it is clear that applicant was given those items of work which are not in the duty list of the applicant.

20. That the contents of para 20 of Supplementary Counter Affidavit are not admitted as stated, and the submission of para 21 of Rejoinder Affidavit are reiteriated. There is no

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Annexure R-V of Rejoinder Affidavit. Hence these submissions shall be deemed to be admitted by Respondents. Besides, Respondents have not been able to prove by any documentary evidences that the applicant had the charge of library or the applicant issued books without orders. Hence the respondents are guilty of fiving false evidence on affidavit.

21. That the contents of para 21 of Supplementary Counter Affidavit are not admitted as stated and the submissions made in para 22 to 29 of Rejoinder Affidavit are reiterated. A perusal of External Dispatch Register will reveal that Respondents have given the wrong facts on affidavit. Besides Respondents have failed to produce any order authorising them to incur expenditure on repairs of goods during guarntee period. Hence it will be deemed that they have admitted that they have committed serious financial irregularities.

22. That the contents of para 22 of Supplementary Counterdifficiavit are emphatically denied and the submissions made in
para 30 of Rejoinder Afficiavit are reiteriated. The Respondents
have admitted that D.P.C. was not consulted before extending
period of period in August 1985. Consultation with D.P.C. is
mandatory since December 1976. As such the order extending the
period of probation is illegal and deserves to be quashed and
the applicant deserves to be declared to have been confirmed
on his post w.e.f. 19.11.85 i.e., on completion of two years
probation period.

Affidavit are denied and the submissions made in para 31 to 33 of Rejoinder Affidavit are reiteriated. Respondents have not been able to contradict the contention of applicant by any documentary evidence. Hence the submission of the applicant will be deemed to have been admitted by Respondents.

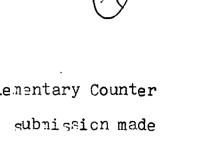
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- 24. That the contents of para 24 of Supplementary Counter-Affidavit are decided and the submissions made in para 34 of Rejoinder-Affidavit are reiteriated. Pre-receipts were given to Sri K.D. Vyas, who had prejudice and illwill against the applicant.
- Affidavit are denied and the submissions made in paras 35 to 38 of Rejoinder Affidavit are reiteriated. The amount of T.A. Bill has not yet been paid to the applicant. It is also asserted that in Supplementary Counter Affidavit that para 25 thereof is based on legal advice. In this connection it is stated that all the paras of Rejoinder Affidavit to which para 25 of Supplementary Counter-Affidavit relates contain facts and it is not understood how that said para 25 has been stated to be based on legal advice.
- 26. That the contents of para 26 of Supplementary Counteraffidavit are not admitted as stated and the assertions made
 in para 39 of Rejoinder Affidavit are reiteriated. As the
 copy of the order was not given, the applicant was denied
 opportunity of seeking the aid of law for enforcement of his
 legal and constitututional rights which have been violated
 due to illegal acts of Respondents in not supplying a copy
 of the order by which the representation of applicant was
 rejected.
- 27. That the contents of para 27 of Supplementary Counter-Affidavit are denied and the submissions made in para 40 of Rejoinder Affidavit and para 22 of this affidavit are reiteriated. It is also asserted that action of the Respondents has been always arbitrary in contravention of Rules etc.

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28. That the contents of para 28 of Supplementary Counter Affidavit are not admitted as stated and the submission made in para 41 of Rejoinder Affidavit are reiteriated. The applicant deserves to get all the reliefs claimed in the application.

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Lucknow:

Dated: 11.5-1987

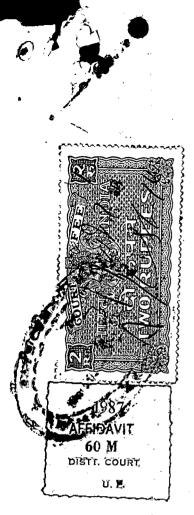
VERIFICATION

I, the above named deponent do kereby verify that contents of paras 144 7 69 1113 to 1820 23 1 personal knowledge and belief and paras ((at) 19-21 re based on record and that of paras (lak) 56 1012 2122 27 - 24 are based on legal advice which I believe to be true. No part of it is false. So help me God.

signed and verified today at Collectorate Compound, Lucknow.

Lucknow: Dated:]] Flankly.

DEPONENT



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,

ALLA HABAD

Application No. 672 of 1986

Amresh Kumar Shukla

l.

Applicant

Versus

Union of India and others

Respondents

Rejoinder Affidavit of Amresh Kumar Shukla aged 34 years son of Sri Ram Gopal Shukla, resident of Cooks Compound, Ghasiri Mandi, Lucknow in reply to Counter Affidavit of Sri S.N. Gupta, C.R.E., against the amendment application of the applicant.

The abovenamed deponent states on oath as under:-

That before submission of parawise reply of the above

noted Counter Affidavit, it is submitted that the Recevillation Contraction of the Seal Alexander Counter Affidavit has been filed on behalf of Union of India i.e. Respondent No. 1 by Sri S.N. Gupta. It is not beyond doubt that Sri S.N. Gupta has not been authorized to file this affidavit as no such authority of Union of India has been filed along with Counter Affidavit. These facts also clearly establish -

the malafide, prejudice and illwill of Sri S.N. Gupta against the applicant. Besides that copy of the Counter Affidavit given to the applicant does not disclose the paras which are based on his personal knowledge and which paras are based on records and which paras are based on legal advice as the space for writing the number of paras has xxx been kept blank. Further-

more, this copy of Counter Affidavit does not show the date on which Sri S.N. Gupta has verified the contents of this affidavit, the date on which Sri D.S.

Chaubey, Clerk to Sri K.C. Sinha, Advocate has identified Sri S.N. Gupta and the date on which Oath

Commissioner has satisfied himself that the contents are understood by deponent.

Contd ... 2



- 2. That the Contents of paras 1 and 2 of the Counter Affidavit do not need any comments.
- admitted to the extent that the duties and responsibilities attached to the post of Senior Scientific

 Assistant are entirely different from that of Junior Scientific Assistant Grade I, and the remaining contents of the said para are emphatically denied and the avernments made in para 3 of the amendment application are reiterated.
- 4. That the contents of para 4 of the Counter Affidavit are emphatically denied and the assertions made in para 4 of the amendment application are reiterated. It is also asserted that the order extending the probation being against the authority of law is wholly illegal.
- That para 5 of Counter Affidavit no longer needs any reply as the amendment application has already been allowed.
- 6. That the contents of para 6 of the Counter Affidavit are emphatically denied and the assertions made in para 6(1) of the application are reiterated.

That the contents of para 7 of the Counter Affidavit are emphatically denies and the assertions made in para 6(2) of the application are reiterated. D.P.C. Rules were enforce from 1976 under which the consultation of D.P.C. is mandatory before extending the period of probation.

8. That in reply to para 8 of Counter Affidavit, it is submitted that the amendment in question has already been allowed by the Hon'ble Tribunal and the prayer contained in this para of Counter Affidavit stands automatically rejected.

Dated: 3//0/

DEPONENT.

Contd ... 3





VERIFICATION

I, Amresh Kumar Shukla, the above named deponent do hereby solemnly affirm and verify that the contents of all the paras of this affidavit are based on personal knowledge which I believe to be true. No part of it is false and nothing material has beenconcealed. So help me God.

Verified today at Lucknow.

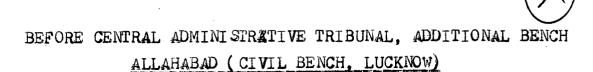
Dated: 3/10/17

Deponent.

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Application No. 672 of 1986

Amresh Kumar Shukla Versus Union of India and others

Applicant's reply against the objection of Respondents dated 23.11.88.

The applicant most respectfully states as under:-

- 1. That before furnishing parawise reply to the objection dated 23.11.88 of Respondents, it is submitted that after hearing both the parties on 27.5.88, the Hon'ble Tribunal was pleased to order that the applicant is allowed to inspect the documents mentioned in the application dated 20.5.87 and obtain the extracts thereof. This order is binding on both the parties.
- 2. That Out of the seven documents mentioned in the aforesaid application, the photostat copies of the documents mentioned at Serial No. 1, 5, 6 and 7 have already been given by Respondents but copies of the following documents mentioned at Sl. No. 2, 3 and 4 of the application dated 20.5.87 have not so far been given to the petitioner nor the inspection of these documents have been allowed to be made:-
 - (i) External despatch register relating to the entire period from 14.8.84 to 27.6.86 relating to serial No. 70 to 585 of the register.
 - (ii) File No. RTO (L)/235/ Admn. of the Office of the Respondent No. 3.
 - (iii) Three books (887/9765, AMD 3437 and AMD 3797

 mentioned in annexure R-V of Rejoinder Affidavit

 along with receipt voucher, issue voucher and ledger.
- 3. That to prove the falsity of the averments made by respondents, the inspection of these records and

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obtaining extracts thereof as already ordered by this Hon ble Tribunal is very essential in the interest of justice.

- 4. That the objection filed by the Respondents is non-compliance of the orders of the Hon'ble Tribunal and amounts to contempt of Court.
- 5. That in reply to para 1 of the objection it is stated that the application dated 26.8.88 was moved praying that as per orders of the Hon ble Tribunal dated 27.5.88 the Counsel for Respondents be directed to allow the inspection of the records.
- 6. That the para 2 of the objection needs no comments except that the photostat copies of the document mentioned at Si.No. 5 has already been furnished by the Respondent.
- 7. That the contents of the para 3 of the objection are not admitted. The advantage of the parties documents (and (Hon ble Tribunal has already passed orders on 27.5.88 after hearing both the parties that applicant is allowed to inspect the documents and to take extract thereof. This order is binding on the parties.
- 8. That the contents of para 4 are not admitted. The objection has no leg to stand in view of clear and specific orders dated 27.5.88 of this Hon'ble Tribunal. By presenting this objection, an attempt has been made to disregard of the orders of this Hon'ble Tribunal which amounts to Contempt of Court.

PRAYER

Wherefore it is respectfully prayed that the Hon ble Tribunal be pleased to direct the Respondents to comply with their orders dated 27.5.88 and direct the Counsel for the Respondents to allow the applicant to inspect the documents and obtain extracts thereof.

APPLICANT

Dated: November 30, 1988.

Before Hon'ble Central Administrative Tribunal, Additional Bench, Allahabad (Circuit Bench, Lucknow)

Application No. 672/86

1

Amresh Kumar Shukla Versus Union of India & others

Application for issue of notice to O.P. No. 4 Sri S.N. Gupta to show cause why notice may not be taken under section 193 of Indian Penal Code (45 of 1960) against hum for giving false evidence on affidavit.

In the above application, the applicant most respectfully begs to submit as under:-

- 1. That the applicant has filed the above noted application before the Hon'ble Tribunal and is fully acquainted with the facts of the case.
- 2. That the Counter Affidavit and Rejoinder Affidavits have been exchanged between the parties and the case is now fixed for final hearing.
- That Sri S.N. Gupta, Respondent No. 4 has filed the Counter Affidavit on behalf of all the Respondents.
- That the proceedings in the above noted application are the judicial proceedings before this Honeble Tribunal U/s. 30 of Administrative Tribunal Act.
- 5. That Sri S.N. Gupta Respondent No. 4 has given or fabricated false evidence in the judicial proceedings of the above noted application as mentioned below:-

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That under C.R.E's letter No. 2/85, dated 3.10.85 a photostat copy of which has been given to the applicant by Respondents, it was ordered that under special/emergent circumstances, the applicant will also carry out duties assigned by any officer of the establishment, superior in rank and on completion of the task he will give details of such tasks to his direct superior officer, but Sri S.N. Gupta, Respondent No. 4 has wrongly said on oath in para 15 of the Counter Affidavit that " that the arrangement was made that any officer other than the applicant's immediate superiors, could ask him to do some technical work only after the permission of his immediate superiors and when the applicant was not engaged in any other work". A photostat copy of the C.R.E's aforesaid letter dated 3.10.85 is filed herewith, as annexure I of this application.

That Sri S.N. Gupta, Respondent No. 4 has wrongly said in para 16 of the Counter Affidavit that it is absolutely wrong on the part of the applicant to say that he was asked to circulate the magazines to all officers and staff, and in para 19 of the Supplementary Counter Affidavit he has said that he was keeping a record of all magazines etc. The applicant has provided by filing Annexure R-iv of the Rejoinder Affidavit that his ver jons are wrong. A perusal of Annexure R-IV of the Rejoinder affidavit makes it clear that the applicant was ordered on 1.1.85 to ensure proper circulation of non-technical magazines mentioned in the Annexure of the Rejoimer Affidavit and when the applicant requested the services of a peon for this item of work it was ordered by Respondents No. 2 and 3 that no peon is available in this office for work. Therefore after consulting Respondent No. 4, the applicant may do this item of work himself.

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(b)



That in para 16 of the Counter Affidavit Sri S.N. (d) Gupta Respondent No. 4 has said that the applicant was not asked to despatch work. He was simply put incharge of registery and in para 18 of Counter Affidavit, he has said that supervision of despatch was entrusted. When the applicant proved by filing photostat copy of the external despatch register (Annexure R-III of Rejoinder Affidavit) that despatch of all the letters i.e. ordinary and registered letters was entrusted to him, aforesaid gri Gupta changed his version of paras 16 & 18 of the Counter Affadavit and said in para 19 of Supplementary Counter Affidavit that the applicant was making entries in the register of all letters being despatcher. Photostat copy of duty list under order 1/84 and 2/85 have been given to the applicant by Respondents. Under order 1/84, the despatcher was Sri S.S. Negi, Stenographer-III and under order 1/85 to maintain despatch Register was the duty of Sri Ravi Shanker L.D.C. Photo stat copies of these orders are filed herewith as Annexure II and III of this application.

6. The above facts clearly show that Sri S.N. Gupta Respondent No. 4 has deliberately given false evidence on Affidavit in order to mislead the Hon ble Tribunal with a view to cause irrepairable loss to the applicant. Aforesaid Sri Gupta has therefore rendered himself liable to be punished U/S.

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- That in para 16 of the Counter Affidavit Sri S.N. (d) Gupta Respondent No. 4 has said that the applicant was not asked to despatch work. He was simply put incharge of registery and in para 18 of Counter Affidavit, he has said that supervision of despatch was entrusted. When the applicant proved by filing photostat copy of the external despatch register (Annexure R-III of Rejoinder Affidavit) that despatch of all the letters i.e. ordinary and registered letters was entrusted to him, aforesaid gri Gupta changed his version of paras 16 & 18 of the Counter Affadavit and said in para 19 of Supplementary Counter Affidavit that the applicant was making in the register of all letters being despatcher. Photostat copy of duty list under order 1/84 and 2/85 have been given to the applicant by Respondents. Under order 1/84, the despatcher was Sri S.S. Negi, Stenographer-III and under order 1/85 to maintain despatch Register was the duty of Sri Ravi Shanker L.D.C. Photo stat copies of these orders are filed herewith as Annexure II and III of this application.
- 6. The above facts clearly show that Sri S.N. Gupta Respondent-No. 4 has deliberately given false evidence on Affidavit in order to mislead the Hon byle Tribunal with a view to cause irrepairable loss to the applicant. Aforesaid Sri Gupta has therefore rendered himself liable to be punished U/s. 193 of the I.P.C.

PRAYER

wherefore it is respectfully prayed that a show cause notice may be issued by this Hon'ble Tribunal to Respondent No. 4
Sri S.N. Gupta to explain why action may not be initiated against him for having given false evidence on Affidavit which is punishable U/s. 193 of I.P.C.

APPLICANT

Dated: 28.10.88

in Central Administrative Tomburst Addl. Bench Allaholus (Circuit Bouch L



Further to Establishment order 1/85 deted 27.6.85 add the following, under the duties of Shri Amresh Kumar Shul

> (vii) under special/emergent oircumstances he earry out duties assigned by any officer of the establishment, superior in rank and on completion of the task, he will give details of such tasks to his direct superior officer.

(प्रकृषित जोजी पुष करहेत, मुक्य जावासिक अभियम्ब VP C JOSHI), Gp. Capt, Chief Resident Conties बैम ० निर्देश, रक्षा संभालम्, एच,ए,एस, परिहोत्र, : Die. of Acros Min. of Defence, HAL Premises Live

AnecNo II

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- 11) Earvice Book of billicers
- (14) To realize ain the TT is in
- to) To modulate the order DD de Do well with
- v) To maintain the RY/IV Control Register,
- vi) All returns describing to the Cilc edmine
- vii) To maintain the Leave Records of officers & Thati,
- viil) To maintain the Inward Register.
 - ix) General Upkeep of office.
 - x) To maintain the Expendable and Non expendable register.
 - xi) To maintain the Railway Warrant Register.
- xii) To maintain the furniture Register.
- xiii) To maintain the MC Notes Register.
- 'xiv) To maintain the Service Eook Register'.

SHRI AMRESH KUMAR SHUKLA, JSA-I

- 1) To maintain the file from 280/Adm to 282/Adm onwards
- ii) To maintain the Library Register.
- iii) To maintain the RV/IV connecting with Library.

The above duties will be performed in addition to his technical duties. . .

SHRI'S'S. NEGI, STENOGRAPHER III

- 1) All accounts files from 1/Accts to 199/Accts
- 1i) To prepare the Pay bill of officers & Staff.
- iii) To prepare the TA/DA claim in r/o officers & Ftgr.
- iv) To maintain the despatch Register,
- v) To maintain the Dicycle Register.
- vi) To prepare the RV/IV connecting with accounts file.
- vii) CGHS Control Register.

Before central Adminstrutive Triber al Addl. Bench Albd. (circuit Bench Lko)

Abb No. 672/86

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1) All admin files from 200/hom to 279/hom & worth related , these files,

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ii) Service book of officers & staff.

i) To maintain the MT ledger & records.
v) To maintain the MT ledger & Records.
v) To maintain the Draft DO Pt II register. iv)

vi) All returns pertaining the admin files. vii) To maintain the leave records of officer & Staff.

viii) General upkeep of office.

ix) To maintain the ledgers connecting with stores.

x) To maintain the Railway Warrant, Form 'D' etc.,

xi) To maintain the furniture, Ficycle & CGHS register.

xii) To maintain the IC Notes register.

xiii) To maintain the Issue woucher and Expense voucher.

xiv) Any other works asigned from time to time.

SHRI AMBESH KUMAR SHUKLA, JSA GDE I

i) To maintain the file from 280/Adm onwards. 18:

11) To maintain the library and connecting documents.

iii) To maintain the Type Approval Register.

iv) To maintain the Local Modification Register.

v) To maintain the Production permit/concession register.

vi) To prepare the contingent bill, RV/IV connecting the library.

The above duties will be performed in addition to his technical duties.

SIRI S.S. NEGI? STEMOGRAFHER GDE III

i) All accounts file from 1/Accts to 199/Accts.

ii) To prepare the paybill of Officers & Staff.

iii) To prepare the TA/DA claim in r/o officers & staff.

iv) To maintain the Inwards register.

v) All return pertaining to Accounts file.
vi) To prepare the RV and maintaining of RV folder and register.
vii) To prepare the contingent bill.
viii) To maintain the Eudgutory control register.
ix) Any other works assigned from time

ix) Any other works assigned from time to time.

SHRI RAVI SHANYER, LDC

i) To maintain the technical file from 300/tech to onwards.

ii) To maintain the despatch register.

iii) To type out the letters pertaining to library.

No iii) Any other works assigned from time to time.

SM M. DM 1D-SA



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH : ALLAHABAD.

OBJECTION

ON BEHALF OF RESPONDENTS

IN

REGISTRATION NO. 672 of 1986

A.K. Shukla

.Applicant

Versus

Union of India & others.

.Respondents.

To

The Hon'ble The Vice Chairman and His Companion Members of the aforesaid Tribunal.

The humble x_{p} respondents most respectfully shawes as under:

1- That in the aforesaid application, the petitioner moved an application requesting therein for summoning certain documents and also sought permission of this Tribunal to have inspection of certain documents.

2- That the documents mentioned at S.No. 1





and 6 as well as 7 were given to the applicant.However in the interest of justice again photostat copy of certificate dated 12th December, 1985 is enclosed

Ann-I . herewith and marked as Annexure-I to this application.

- 3- That the documents mentioned at S.No. 2,3,4 and 5 shall be shown to this Hon'ble Tribunal at the time of hearing of the petition. The applicant has got ho right to have access over those documents
- 4- That in the interest of justice the application dated 26.8.88 moved by the applicant is liable to be rejected.

PRAYER

It is therefore, Most Respectfully prayed that the application dated 26.8.88 moved by the applicant may be rejected by this Hon'ble Tribunal.

Dt/- 23-11-88

(K.C. SINHA)

ADDL. STANDING COUNSEL

CENTRAL GOVT.

COUNSEL FOR THE RESPONDENTS.

LACCERTIFICATE OF FIVEESS FOR GOVERNMENT Sec Rule 10 of kundamental:

I. do hereby/certify that I have examined & Amich kours such a condidate for the appointmentant Dyselfor Nessawifes Rule apointment the Dyselfor Nessawifes Rule and constitutional weaking or bodily intimity except.

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CHURE ASSOCIAL OFFICER

BEFORE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, ALLAHABAD (CIRCUIT BENCH, LUCKNOW)

Application No. 672 of 1986

Amresh Kumar Shukla

Vs. Union of India & others

Written Argument of the applicant Sri Amresh Kumar Shukla.

This application was filed before this Hon ble Tribunal challenging the illegal termination of services of the applicant and various adverse remarks maliciously recorded by Respondant No. 5 who was highly prejudicied against the applicant and finally approved by Respondent No. 2 without application of mind as has been admitted by him in reply to the notice issued to him by this Hon ble Tribunal. The extension of period of probation of the applicant without consulting Departmental Promotion Committee (hereinafter called D.P.C.) is also under challenge in this application.

- 2. Briefifacts of the case are as under:-
- (i) That before joining the office of C.R.E. (Respondent No. 3), the applicant was working as Instructor in Jawahar Lal Nehru Polytechnic, Mahmudabad in District Sitapur (U.P.) (Para 6 (2) of application). Two vacancies of Senior Scientific Assistants were created in the office of Respondent No. 3 (Para 6 (1) of application). To fill in these vacancies on regular basis, names of candidates possessing the required qualifications were called for from Employment Exchange Luckmow. Many candidates including the applicant appeared in written test and via voce test. Applicant was the only candidate who was selected against one of the vacancies of S.S.A., but he was given appointment order on 1.11.83 for the post of J.S.A. Grade I and was placed on probation for two years. Applicant joined on 19.11.83 (Annexure I and Para 6 (2) of the application). Probation period was extended

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for one year on 16.8.85 (Annexure VII of application).

Applicant's services have arbitrarily and maliciously been terminated on 1.11.86 (Annexure XIV of application) after preparing background by the concerned Respondents to justify their malicious and illegal action and to spoil the service career of the applicant.

- (ii) That as per Annexure I of the application, the period of probation was two years only in which there is no provision for extension of period of probation nor there is any Service rule pertaining to this post having provision for extension of probation period. In terms of the Annexure, either the applicant's services should have been terminated on completion of probation period or the applicant should have been given permanent status on completion of probation period.
- (iii) That the consultation of D.P.C. is mandatory before extending the period of probation according to Rule I (c) of D.P.C. Rules which are in force since 1976 (Foot note of Appendix 29 relating to D.P.C. in S.S.R. Volume III by Lakhi Singh Chaudri Satya Chaudhri) but the probation period has been extended in 1985 (Annexure VIII of application) without consulting D.P.C. There being no provision for extension of probation period in the Appointment Order (Annexure II of application) and extension of probation period without consulting D.P.C., the order of extension of period of probation is illegal. The presumption of law, therefore, is that the order of extension of probation period is illegal. As the applicant has been allowed to continue in service beyond probation period without any legal order for extension of probation period he will be deemed to have automatically acquired permanent status on his post.
 - (iv) That probation period is extended only when the

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work of an employee is not such as to warrant the termination of services, but on the other hand, there is likelihood of improvement in his performance. During the extended period of probation, not a single warning was given. On the other hand, applicant had also passed Fire Fighting Course of three months duration at Delni during the extended period of probation (Annexure XI of application). In the circumstances there was no justification for termination of the services of the applicant.

terminated on the recommendation of D.P.C. held in 1986.
The question of consulting P.P.C. in 1986 was uncalled for as the applicant had already acquired permanent status in 1985 as explained above. Besides D.P.C. of 1986 was biased because Sri S.N. Gupta Respondant No. 4, who bore malice prejudice and illwill against the applicant, attended this D.P.C. (Annexure R-1 of R.A.) which was also not properly constituted expediated because according to Rule 5 of D.P.C. Rules, the number of members of D.P.C. should be three only but Respondents have said that all the C.R.Es (Para 11 of S.C.A.) whose numbers is atleast 12 are said to be the members of D.P.C. Further more the D.P.C. did not give the opportunity of personal hearing despite applicant's request (Annexure R-II of R.A.)

As the work of the applicant was good during the extended period of probation Sri S.N. Gupta Respondant No. 4 who bore malice etc. against the applicant, attended D.P.C. of 1986 and the applicant's request for personal hearing was neither rejected nor the applicant was given the opportunity of personal hearing before D.P.C. of 1986, it is clear that the recommendation of D.P.C. of 1986 is biased and is not based on full and correct facts.



That the termination order is based on the alleged misconduct because respondants have said in para 38 of C.A. that the services were terminated on the basis of record, which is contained in Annexure III to V, VII and IX of the application in which misconduct has been alleged as Annexure III says about missing for work-spots, not maintained office decorum, unpunctualty defience in Character, in Annexure IV, non-punctuality has been alleged and Annexure V & VII relate to missing from work spot and in Annexure IX it has been alleged that the applicant sends back the files to file racks or misplaced them, the applicant has no adherance to punctuality has tendency to leave work spots takes every lunch, leaves away during lunch recess period, the applicant said that job of collecting the data for analysis is to be handled by an Engineer and not by a diploma-holder. The services cannot be terminated on the ground of misconduct unless departmental proceedings are started and finalized after giving the applicant the opportunity to defend himself. The termination order is bad on this ground also and deserves to be quashed and it will be deemed to be inviolation of Article 311 (2) of the Constitution of India.

In these circumstances, the order of extension of probation period without consulting D.P.C. and order of termination of services deserves to be quashed and the applicant shall be deemed to have acquired permanent status on 19.11.85 on completion of 2 years probation period.

(vii) That all the warnings, adverse remarks relate to the period of Sri P.C. Joshi, Respondent No. 2. These Contd ... 5

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were issued either under his signatures or under the signatures of Sri 3.N. Gupta Respondant No. 4. on his behalf. Sri Joshi, Respondant No. 2 has said in his letter dated 12.12.86 in reply to the notice issued by the Hon! ble Tribunal that he has not been party to the action taken against the applicant except in the routine administrative manner as head of establishment. He does not consider himself interested party to this case. These facts clearly show that Respondant No. 2 did not apply his mind in iss judging the propriety or otherwise of issuing these warnings and adverse remarks. Besides the adverse remarks etc. have been made on the items of work which were not allotted to the applicant or the item of works which though allotted but do not come under the duties of J.S.A. Grade I/S.S.A. or undefined technical duties. Detailed submissions are as under:-

(a) The warning of Annexure II of the application given on 9.11.84 were wholly vague. In this warning, specific defects were not mentioned with the result that the applicant could not know exactly the so called defects According to para 1 (f) of Guide lines for completing A.C.Rs. filed on 8.9.87, the purpose of the warning is that the employee should be apprised of his short comings, failings defects etc., in time so that he could improve his performance/conduct etc. Besides, this warning was given without giving the reasonable opportunity to explain only 10 days before the completion of probation period of 1st. year. Giving the warning at the fag end of probation period of lst. year without giving reasonable opportunity to explain and without mentioning the exact shortcomings failings, and defect etc, does not serve any purpose except the spoilling the record of the applicant. Besides, warnings is vague and baseless. All the facts show the malice etc. of Respondents

against the applicant and the warning has no leg to star



- given on 30.3.85 without giving the reasonable opportunity to explain. In this warning it has been stated that the applicant was found missing on 25.3.85 at 15.45. On enquring he informed that he had gone to lock the cycle, but on the same enquiry he was seen leaving the office on his scooter by all the employees of the office. Applicant submitted a representation (Annexure VI of application) against this warning but it was rejected vide Annexure VII of Application without giving reasonable opportunity although the facts mentioned in the representation could not be disproved by Respondants. Inflicting the warning without giving reasonable opportunity' when the facts mentioned in the representation without giving reasonable opportunity when the facts mentioned in the representation were not disproved, is not maintainable in the eyes of law. This fact also clearly prove the malice etc. of Respondants.
- (c) As regards adverse remarks in the A.C.Rs of 1984 and assessm nt report from 19.11.83 to 18.11.84 which are contained in Annexure III and IV of the application it is submitted that the adverse remarks and in A.C.Rs. and assessment report relate to nearly to one and the same period but these differ from each other for example, in Annexure III the application it has been stated that the applicant has adequate technical capability but in Annexure IV it has been stated that the applicant has some capability as regards to technical duties. Besides although no administrative work was ever entrusted to the applicant, yet the administrative work of the applicant has adversely been commented. According to para 1 (g) of Guide lines for completing A.C.Rs., adverse remarks should be given only while written warning has not resulted inany improvement but in contravention of these Guide lines, adverse remarks have been given without giving written warnings on the point of missing from work spot,

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maintenance of office punctuality and defiant Character. Further more, the adverse remarks do not conform the requirements of standing orders which lay down that Reporting. Reviewing and Grading Officer should give their assessment separately. The remarks about Research and Development work are not definite as in remarks it has been stated that the applicant does not seem to have any apptitude for these items of work. The remarks of Reporting and Grading Officers have not been communicated with the result that the applicant was denied the reasonable opportunity to submit a more effective representation. Applicant submitted a representation against the adverse remarks but Respondant No.3 instead of forwarding it to the next higher authority himself rejected it illegally without giving any opportunity to applicant to defend himself. The adverse remarks are against the facts and in contravention of the standing Orders. These facts clearly prove the malice etc. of Respondants. Adverse remarks therefore, deserve to be quashed.

- (d) With regard to assessment report from 19.11.84 to 18.11.85 (Annexure VIII) it is submitted that the report was finalized about 4 months before the completion of the current year, but it made a effective for the full assessment year. This assessment report is vague and the adverse remarks, being against the Guide Lines and without giving written warnings, are illegal in the eyes of law and the same deserve to be declared null and void.
- (e) Adverse remarks of A.C.R. of 1985 are at Annexure IX of the Application. In contravention of the Guide Line, the adverse remarks have beengiven on the points on which no warning has been given. Besides, the remarks relate to the items of works which were never entrusted to the



applicant. For example, no administrative work was even entrusted to the applicant, but adverse comments have been made on this item of work. It has wrongly been said in these remarks that the applicant tood 20days in xamination because the fact is that the applicant took only 1 day which is clear from the copies of letter for medical examination and fitness certificate given to the applicant in compliance with orders of this Hon ble Tribunal. These are filed herewith as Annexure No. I. In Annexure I and II Respondants had sent the applicant to wrong persons who were not competent to issue fitness certificate. Annexure III, was issued on 11.12.85 to C.M.O. Lucknow from where fitness certificate was obtained on 12.12.85 vide Annexure IV. Further more, Reporting/Reviewing/Grading Officers have not given their remarks separately according to the requirements of law/rules. All these facts clearly show the tained and prejudice mind of Respondants against the applicant. As the adverse remarks have been given against the facts and without giving any warnings provided in Standing Orders, and Reporting/Reviewing/Grading Officers have not given their remarks separately adverse remarks deserve to be quashed.

that Respondents have admitted in para 9 of C.A. that the applicant was appointed against the vacancy of 3.3.A. in C.R.E. Office of Research Development Organisation Aeronautical Development Establishment of Ministry of Defence where there are many posts of 3.3.A. AND SOME PERSONS doing the work of 3.3.A. are already getting the pay of 3.3.A. Guide Lines, if any, as stated by Respondents that J.S.A. Grade I should do the work of 3.3.A. but he will get the pay of J.S.A. Grade I is discriminatory within the meaning of Article 14 and 16 of the Constitution but the Sense that some persons

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assigned for the first time (Annexure V of Mritten Arguments), which were enhanced on 27.6.85 and 3.10.85 (Annexure VI & VII of written arguments). Additional duties given on 3.10.85 (annexure VII of Written Arguments) placed the applicant in a very awkward position because he became direct subordinate to all the persons superior in rank as in this order, it was ordered that applicant will also carry out duties, assigned by any officer of the establishment, superior in rank and on completion of the tasks, the applicant will give details of such tasks to his direct superior officer, but Respondents have wrongly said in para 15 of C.A. that any officer other than applicant's immediate superior, could ask him to do some technical work only after the permission of his immediate supervisor, and when the applicant was not engaged in any other work. as such Respondants have given false evidence on affidavit before this Hon ble Tribunal.

The applicant was also given the work of despatch (Annexure R-III of R.A.) and Circulation of non-technical magazines (Annexure R-IV of R.A.), but these items of works do not find place in the duty lists of the applicant (Annexure I to III of written Arguments).

Mritten Arguments, will show that the technical duties for which the applicant was recruited were not defined and a perusal of R III & R IV of R.A. and the above duty lists will show that the applicant was also given the items of works which were never in duty lists of the applicant. A photostat copy of the duty lists are filed herewith as Annexure V to VII of the written Arguments.

15. On 29.4.86 applicant submitted a representation Contd 11





to Scientific Advisar to Raksha Mantri requesting that

(1) applicant be treated as Senior Scientific Assistant

and given all consequential benifits (2) varnings, and

adverse remarks be expunded (3) C.R.E's letter dated

16.8.85 extending period of probation be quashed and

applicant to be confirmed w.e.f. 19.11.85 on completion

of 2 years probation (4) applicant be transferred to Kanpur

so that he may be saved from harassment and (5) the appli
cant be given a chance of personal hearing and any other

relief which the applicant found entitled.

The above representation was addressed to scientific Adviser to Raksha Mantri who was only competent to give orders on all the above mentioned reliefs, but it was got rejected by the so-called competent authority without giving a chance of personal hearing despite the fact that specific request to this effect was made. Thus the applicant was deprived of reasonable opportunity to defend himself. The designation of the so-called authority has neither been disclosed nor the copy of the order has been given. Besides, the order is not self speaking order which is bad in law. Rejection of representation by an authority who is not copetent to pass final orders on all the points of the representation, without passing self-speaking order and without giving reasonable opportunity is not maintainable and is liable to be quashed. which have

As regards malice, prejudice and ill will has been alleged against Sarvsri 3.N. Gupta, 3. Ramesh Respondent No. 2004 4 and 5 respectively who have been made Respondents by name, It is submitted that the person against malafide and malice has been alleged jonly competent to deny or admit the allegations therefore because only they become the personal knowledge of these these allegations.

contd ... 12





Sri P.C. Joshi, Respondant No. 2 has stated in reply to the notice sent by this Hon ble Tribunal, that he has not been a party to the action taken against the applicant except in routine administrative manner. This makes it clear that he did not apply his mind while setting the seal of his approval on recommendation of this subordinate officers. A perusal of Annexure II to V, VII to IX of Application (marnings and adverse remarks) will show that these were either issued under his own signatures or issued after his approval by Sri \$.N. Gupta, Respondant No. 4. In these circumstances all these warnings and adverse remarks shall be deemed to be illegal.

Sri S. Ramesh, Respondant No. 5 has when not filed Counter Affidavit at all denying the malafide alleged against him. It will, therefore, be deemed that he has when admitted his malice etc. against the petitioner.

against the applicant is clear from the fact that he has filed the C.A. on behalf of other respondants also but there is nothing on record to show that other Respondants have authorized him to file C.A. on their behalf. Filing of Counter Affidavit on behalf of other Respondants without being authorized cannot be treated as part of the record. Besides in para 4 of Supplementary Counter Affidavit Sri Gupta has said that he has filed Counter Affidavit Sri Gupta was C.R.E. who is Respondant No. 3. As such according to version of Sri Gupta he has filed Counter Affidavit as Respondant No. 3.

Respondant No. 5 was the Reporting Officer, Respondant No. 4 was Reviewing Officer and Respondant No. 2 was the Grading Officer of the applicant. Respondant No. 5 was also immediate superior of the applicant and officer-in-charge of library and Despatch. The applicant had pointed out certain

Many

contd ... 7418

defects and irregularities in the working of library and despatch. Respondant felt that a complaint has made against him by the applicant and as such he developed prejudice against the applicant. He also managed to poison the ears of Respondant No. 4 and 2 who were already displeased and prejudiced because the applicant had pointed out that they had taken the books from library without giving their signatures in token of the receipt of these books, they became all the more prejudiced against the applicant.

Following facts also prove the malice etc. of Respondant No. 4 and 5 against the applicant:-

- (a) Under order No. 2/85 dated 3.10.85 it was ordered that applicant will carry out duties assigned by any officer of the establishment superior in rank and on completion of task, applicant will give details of such tasks to his direct superior officer. A copy of the order which has been givento the applicant in compliance with orders of the Hon ble Tribunal is enclosed herewith as Annexure VII. But Sri S.N. Gupta, Respondant No. 4 has stated in para 15 of Counter Affidavit that any officer other than the applicant's immediate superior could ask the applicant to do some technical work onlyafter the permission of his immediate superior.
 - (b) The applicant was entrusted the work of circulation of non-technical magazines (Annexure R-IV of R.A.), which was not in the duty list of applicant but Sri S.N. Gupta, Respondant No. 4 has said in para 16 of Counter Affidavit that this item of work was not given to the applicant.
 - (Annexure III of R.A.) External Despatch Register which has been got inspected by Respondants to the applicant in compliance with the orders of this Hom ble Tribunal dated 27.5.88 and 25.1.89 from clearly that the despatch work which was never contd ... 15/4





in the duty list of the applicant was given to him, but Sri S.N. Gupta, Respondant No. 4 has said in para 16 of Counter Affidavit that this item of work was not given to the applicant.

- been given to the applicant under the orders of this Hon ble Tribunal and which are at Annexure V, VI and VII of the written Arguments shows that no administrative work was ever entrusted to the applicant, but it has been adversely commented in A.C.R. of 1984 (Annexure III of the application) and A.C.R. 1985 (Annexure IX of the application)
- (e) A perusal of the letter issued for the medical examination of the applicant and fitness certificate, copies of which were given to the applicant under the orders of the Hon ble Tribunal and which are at Annexure I to III of the Written Argument show that Annexure I and II were issued to authorities who were not competent to issue fitness certificate. Annexure No. III was issued on 11.12.85 to C.M.O. from where the applicant obtained fitness Certificate on 12.12.85

 (Annexure IV of the Written Argument), but in A.C.R. of 1985

 (Annexure IX of the application) Respondants have said that the applicant took 29 days for medical examination.
- (f) Fire Fighting Course was exclusively meant for defence fire service staff and personnels engaged in antifire organisation of defence installation (Annexure X of the application) but during the extended period of probation the applicant was sent for this course although he did not belong to the fire fighting class.
 - (g) Sri S.N. Gupta, Respondent No. 4 has wrongly said in para 16 of Counter Affidavit that the applicant was put in charge of Registery, but a perusal of the copies of the duties given to the applicant under the orders of this H.T.

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which are at Annexure V to VII of the written Arguments will show that this work was never entrusted to the applicant.

- (h) In para 18 of Counter Affidavit Sri S.N. Gupta,

 Respondent No. 4 has wrongly said that supervision of despatch

 was entrusted to the applicant, but the copies of duty lists

 (Annexure V to VII of written Argument) shows that no such

 work was given to the applicant.
- (i) In para 19 of Supplementary Counter Affidavit Sri S.N. Gupta, Respondent No. 4 has said that the applicant was making entries in the register of all letters being despatcher but the perusal of the copies of the duty list which are at Annexure V to VII of written Arguments, will show that the applicant was never despatcher.
- (j) A perusal of the duty lists (Annexure V to VII of the written Arguments) will show that keeping a record of magazines was never the duty of the applicant, but Sri S.N. Gupta, Respondant No. 4 has wrongly said in para 19 of Supplementary Counter Affidavit that the work of keeping of magazines was entrusted to the applicant.
 - (k) In para 6 (9) of the application, the applicant has stated that he had brought to light the various irregularities detected by him in the working of library as well as Despatch work. These facts infuriated the Respondants No. 4 & 5. Examples of such irregularities are mentioned in para 6 (9) of the application.
 - (1) In para 6 (9)(vii) of the application, the applicant had stated that the books mentioned therein were not available in the library nor its Receipt/Issue Vouchers were prepared, but Sri S.N. Guota, Respondant No. 4 had stated in para 17 of C.A. that the stores (books) of the Library are in order. To prove the falsity of the statement of Respondant No. 4, the applicant Contd 4716

Manne



had presented an application before this Hon ble Tribumal for summoning of these books along with Receipt/Issue Voucher and ledger. The Hon ble Tribunal was pleased to order on 27.5.88 and 25.1.89 that these books etc be got inspected by the Respondants to the applicant, but Respondants did not got make available these books along with Receipt/Issue Voucher and ledger for inspection. This proves the assertion of the applicant make in para 6 (9) VII of the application.

- In para 6 (9)(ix) of the application, it was asserted that ledger register of books from T-1 to 23 are not available. In compliance with the orders of this Honeble Tribunal of 25.7.88, a photostat copy of the ledger register has been given and in compliance with the orders of this Hon ble Tribunal dated 25.1.89, ledger register was inspected by the applicant. Photostat copy of ledger of these books which is at Annexure VIII of the written Arguments shows that these entries relate to years 1973 to 1975 and Sri S. Ramesh Respondant No. 5 who joined the service in 1982/1983 has made these entries. A perusal of the ledger register Ramesh Respondant No. 5 has been added in the ledger register sabsequently. These facts clearly show that ledger register of bodies from T-1 to T-23 was missing and this deficiency has been made good by adding a new page when this irregularity was pointed but by the applicant.
- (n) In para 6 (9) of the application, the applicant had mentioned that he brought to light the irregularities detected by him in the working of library and had quoted several such irregularities in the application and in para 6 (9)(xi) of the application, the applicant had mentioned that several registered letters were lying in office. This was brought Contd ... 48 17



to the notice of the authorities.

This infruitated Sri S. Ramesh, Respondant No. 5, the immediate superior of the applicant and officer-in-charge of library and despatch work as these facts reflected adversely on his efficiency. He also influenced Respondant No. 4 (Review Officer). Further cause of displeasure of Respondant. No. 4 was that the applicant had brought on record that this officer had taken books from library without giving their his signature in token of receipt of these books. Facts mentioned in the written Argument and the application clearly proves the malice, prejudice and illwill of the Respondant No. 4 and 5 against the applicant.

In view of facts narrated above, the warnings of

Annexure III, V and VII of application, adverse remarks of

Annexure III, IV, WIII and IX of application, order for

extension of probation period (Annexure VIII) and the orders

rejecting the representation to scientific adviser to Raksha

and order for

Mantri (Annexure KIII) be quashed and the applicant be declared

to have been confirmed on his post on 19.11.85 after completion of 2 years probation and declared to be in service with

all consequential benifits including arrears of salary etc.

with interest @ 12 % per mensum from the date these accrued due

till the date of their payment and the applicant be allowed the

pay etc. of Senior Scientific Assistant for the entire period.

Mamta.

Radhika Raman-Advocate, High Court and Services Tribunals, C-4 Sector - A-1, Mahanagar, LUCKNOW

est kimas shukla 1/9. Union y man Resident Technical Directorate of Adronaut R&D Orgn. Min. of Def., Post Bag No 2, HAL Post Office, XPhone: 73374 LUCKNOW-226016 N RTO(L)/227/3/Adm To Chief Medical Officer, C.G.H.8., 9, Rana Pratap Marg, LUCKNOW Sub: MEDICAL FITNESS CERTIFICATE IN RES SHRI A.K. SHUKLA Dear Sir. Shri A.K. Shukla, employed in this office as Junior Scientific Assistant Gde I is required to be medically examined. It is requested that he may be medically examined and, if found fit, he may be issued Medical Fitness Certificate. It may also be confirmed that Shri A.K. Shukla is protected against Small-Por and Typhoid. Yourd Falenfully Copy to: CHIEF RESIDENT Shri A.K. Shukla, JSA-I nd that This The C. Q. IL. Clare Garage amis om of a

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Before Coul point Tribund prior Bench Allad. Circut Bench & we know Amost kumas should by union of hudia sollies pour No. ASRA-I

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Resident Technical Office, Directorate of Aeronautics, RED Orgn. Min. of Def., Post Bag No 2, HAL Post Office,

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No RTO(L)/227/3/Adm

Tı

Chief Medical Officer, Civil Moscital, Hazratganj, PROLLION

Sub: MEDICAL FITHESS CERTIFICATE IN RESPECT OF SHRT A.K. SHUKLA

Dear Sir.

Shri A.K. Shukla, whose specimen signatures are appended below, is employed in this office. He is required to be Medical examination. It has been intimated by CMO, CGHS, that the competent authority in this regard is CMO, State Oovt. Hespitel. It is therefore requested that the official be medically examined and, if found fit, may kindly be issued with the Medical Fitness Certificate. It may also kindly be confirmed that Shri A.K. Shukla, has been protected against Small-Pex and Typhoid.

As the matter is of urgent nature, action may kindly be taken immediately.

> -- -: 321/2/51 (3) 2/6 3/4 CA

> > Yours faithfully,

> > > (S.N. GUPTA) SCIENTIST'D'

for CHIEF RESIDENT ENGINEER 0/1500

Shri A.K. Shukla, JSA gde I- You are required to produce the medical fitness certificate at your earlies to

CGHS, 9 Rana Pratap Marg,

- This has reference remarks your office has written on the effice copy of our letter even No dt. 03 Dec'85.

Amily Kumarshik ters our on of Juch &

Restaint Technical Office Directorate of Aerosautica And Grine. Man, of Detence HAL Fost Office TUCK HOW -336016

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The Oblef Medical Officer, LUCITOR CIAD

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below is employed in this office. We is required to be idealed examination. It has been in improve by CMO, CGMS, that the downtent enthocity in this regard is CMO, State Covt. Mespital. It has been in the official me medically examined rule, in therefore requested that the official me medically examined rule, in found fit, may kindly be issued with the hedical Pitness Certificate. It may also kindly be confirmed that Shri A. I. Shuklu, has been processed pastnet shall—any and Twelved. proceeded against mall-for and Typhole.

As the matter in or argant nature, action for tingly be there inactively.

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Tourse feathirtuilly,

office Contin the geo error considered the Off The DELICE DESIGNATION

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1. Girl 1. M. Chulle, J. - . You are response ble to get yourself medically examined from the competent authority. Ohere ever it might be, if the first ice this medical certificate in to be puid. production of necessary recoits. You will report for duty only after products deficel quitilitate of sitness or others deta

2. GMO, GURS, 9 A Rene Prahap Mark, Lucknow office has vilten on the office copy of our letter even ko do.

Ell man ell

Ann. 40 , 68002 CERTIFICATE OF FIYNESS FOR GOVERNMENT SERVICE (See Rule 10 of Fundamental Rules) Amorah Kamar Shutle

I do hereby certify that I have examined in Amrich Komm which a candidate for the appointment in the Directory Accounts, Red and department and can not discover that he/she has any disease constitutional weakness or bodily infirmity except

I do not consider this a disqualification for employment in the above department. The oundidate's age according to his /uer own statement is 32 years and he recommend and by appearance This links 2

LUCI.NOW DATED

Ann. No. BEDRA

The following distribution of work for the staff members of this office will come into force with immediate effect

SHRI S.N. SINGH, STENO CDE II

- i) All admin files from 200/Adm to 279/Adm these files.
- ii) Service Book of officers & Staff.
- iii) To maintain the MT Ledger & Records
- iv) To maintain the Draft DO Pt II register.
 - v) To maintain the RV/IV Control Registers
 - vi) All returns pertaining to the file admin
- vil) To maintain the Leave Records of officers & Staff.
- Viil) To maintain the Inward Register
 - 1x) General Upkeep of office.
- x) To maintain the Expendable and Non expendable register. xi) To maintain the Expendance and won expendent xi) To maintain the Railway Warrant Register
- xii) To maintain the furnLture Register
- xiii) To maintain the MC Notes Register and Alian xiv) To maintain the Service Book Register

SHRI AMRESH KUMMR SHUIDA, JSA-I

- 1) To maintain the file from 280/Adm to 282/Adm onwards.
- ii) To maintain the Library Register.
- iii) To maintain the RV/IV connecting with Library.

The above duties will be performed in addition to his technical duties. . .

- All accounts files from L'Acces to 199/Acce
- 14) To Prepare the Pay bill of officers Distagr To prepare the TAVDA claim in IVo afficers with
- To maintight the despatch Register
- v) Te maintain the Bicycle Register.
- To prepare the RVIV connecting with account
- VILL CGHS Control Register.

Amresh Kumay Shake la Vs i now of Indiay cothers ALD No 672/86 Amer. NO PRESENT - VI

ENTETLISHMENT ONDER 1/85 BY CRE

The following distribution of work bor the staff members th's office will come into force with immediate effect.

SER1 3.N. SINGH, STENO-GDE II

- i) All admin files from 200/Adm to 279/Adm & work related these files.
- ii) Service book of officers & staff.
- iii) To maintain the MT ledger & records.

 iv) To maintain the MT ledger & Records.

 - v) To maintain the Draft DO Pt II register.
- vi) All returns pertaining the admin files.
- vii) To maintain the leave records of officer & Staff. viii) General upkeep of office.
- - ix) To maintain the ledgers connecting with stores.
 x) To maintain the Railway Warrant, Form 'D' etc.,
 - xi) To maintain the furniture, Ficycle & CGHS register.
 xii) To maintain the MC Notes register.
- xiii) To maintain the Issue woucher and Expense voucher.
 - xiv) Any other works asigned from time to time.

SHRI AMRESH KUMAR SHULLA, USA GUE I

- i) To maintain the file from 280/Adm onwards.
- ii) To maintain the library and connecting documents.

 iii) To maintain the Type Approval Register.

 iv) To maintain the Local Modification Register.
- - v) To maintain the Production permit/concession register.
- vi) To prepare the contingent bill, RV/IV connecting the library.

The above duties will be performed in addition to his technica. duties.

SHRI S.S. NEGI? STENOGRAPHER GDE III

- i) All accounts file from 1/Accts to 199/Accts.

 ii) To prepare the paybill of Officers & Staff.

 iii) To prepare the TA/DA claim in r/o officers & staff.

 iv) To maintain the Inwards register.

 v) All return pertaining to Accounts file.
- v) All recurs percaining to Accounts of RV folder and register
- vii) To prepare the contingent hill.
- viii) To maintain the Fudgutory control register.
 ix) Any other works assigned from time to time.

SHRI RAVI SHANYER, LDC

i) To maintain the technical file from 300/tech to onwards.

i) To maintain the despatch register.
i) To type out the letters pertaining to library

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Any other works assigned from time to time.

Amrest Kumas Shukla Vs um on of India voluers Alph No 6 12/86

ESTABLISHMENT ORDER 2/85 BY CRE

Further to Establishment order 1/85 dated 27.6.85, add the following, under the duties of Shri Amresh Kumar Shukla, after clause (vi):

(vii) under special/emergent circumstances he will also carry out duties assigned by any officer of the establishment, superior in rank and on completion of the tatask, he will give details of such tasks to his direct superior officer.

Dated B Oct'85 Lucknow (प्रकार कोणी, ग्रुप केंग्ट्रेन, मुख्य आबासिक अभियान है।
(P C JOSHI), Gp. Capt; Chief Resident Littles के किए जारेंग, रक्षा मंत्रालय, एच,ए.एल. परिलेग,
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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, ALLAHABAD

Application No. 672 of 1986

Amresh Kumar Shukla Versus Union of India & others
Fixed on 10.3.87 for hearing

### Application for amending the original application

The above named applicant most respectfully begs to state as under:-

- 1. That the application No. 672 of 1986 was filed before this Hon'ble Tribunal in November, 1986 and this Hon' Tribunal was pleased to admit the application on 19.1 for hearing the Counsel of the applicant.
- 2. That Counter-Affidavit and Rejoinder Affidavit have be exchanged between the Contesting parties and the case is fixed for hearing on 10.3.87

That after perusing the Counter Affidavit filed on b

of respondents, the averments made in para 9 thereof has come to light that in fact the post on which the applicant was appointed was of the rank of Senior Scient fic Assistant in scale of Rs. 550-900 revised to Rs. 1600-1, 2900 from January 1, 1986, but in spite of the fact that the applicant performed the duties which were attached to the said post, he was given the status of Junior Scientific Assistant Grade I and was allowed the pay scale of %. 425-700 which is lower than the pay scale admissit to the holder of post of Senior Scientific Assistant. It is thus obvious that the action of respondents is contrary to the principle of equal pay for equal work aslaid down in Article 39 (d) of the Constitution of India. The applicant is, therefore, entitled to the pay adv senior scientific Assistant from the date he charge of his post in the office of Responder he is legally entitled to the amount repres

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difference of salary between the salary of the post of Senior Scientific Assistant and Junior Scientific Assistant Grade I. The guide lines of Government of India to fill the post of Senior Scientific Assistant by Junior Scientific Assistant Grade I, being in contravention of the said provisions of Article 39 (d) of Constitution of India are illegal and un-enforceable.

- cant being illegal by virtue of not obtaining the approval of Departmental Promotion Committee as provided in Appendical of Civil Service Regulations Vol. III, the applicant will be deemed to have acquired substantive status on the post held by him and subsequent order of termination being bas on the malafides of Respondent No. 2 to 5 the applicant has to be treated to have been confirmed on his post.
- the application claiming the salary of the post of Senior Scientific Assistant by the applicant and for declaring him as having been confirmed on his post on the grounds mentioned in the above paras of this application.
- 6. That in the circumstances, the applicant may kindly be allowed to amend the original application as under:-
  - (1) Under Caption Grounds, after ground (L), the following ground (M) may be added:
    - (M) Because the applicant performed the functions of the post of Senior Scientific Assistant, but he was allowed the salary of junior Scientific Assistant Grade I which is in contravention of Article 39 (d) of Constitution of India and as such the applicant is legally entitled to the amount representing the difference of salaries

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of Senior Scientific Assistant and Junior Scientific Assistant Grade I

(2) Under the Column 'Relief Sought 'the following further relief may be allowed to be added at the end of para 7 of the application:

"The applicant be declared to have been confirmed on his post on 19.11.85 and also entitled to the difference of salary of the post of Senior Scientific Assistant and Junior Scientific Assistant Grade I."

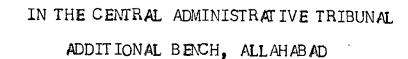
7. That these amendments are consequential and these do not change the nature of the case.

#### PRA YER

Wherefore it is prayed that the Hon'ble Tribunal be pleased to allow the aforesaid amendments in the original application.

3mm on 12

Dated: March 10, 1987





Application No. 672 of 1986

Amresh Kumar Shukla Union of India and others versus

### Application for summoning of records

The applicant most respectfully states as under :-

- That in order to prove the falsity of the statement made by Respondents on affidavit and to prove their malafide against the applicant it will be in the interest of justice that this Hon'ble Tribunal be pleased to direct Respondent No. 3 to produce the under mentioned records/ on the date of hearing of this application.
  - 1) Lists containing the details of duties assigned to the applicant from time to time during the period he remain employed in the office of Respondent No. 3, showing the signatures of applicant in token of service of the same on him.
- 2) External Despatch Register relating to entire period of Annexure R-3 of Rejoinder Affidavit.
- 3) File No. RTO(L)/235/Adm of the office of Respondent No. 3
- 4) Book mentioned in Annexure R-V of Rejoinder Affidevit along with its Receipt voucher, Issue Voucher and ledger
- 5) Ledger register of books from T-1 toT-23
- 6) Copy of letter No. RTO(L)227/3/Adm, dated 3.12.85, 6.12.85 and 11.12.85 regarding medical examination of the applicant.
- 7) Copy of fitness certificate dated 12.12.85 given to the applicant by C.M.O. Lucknow.

It is, therefore, requested that this Hon'ble Tribunal be pleased to allow the request of the petitioner for summoning the records mentioned above.

* APPLIC ANT

Dated: May 20, 1987.

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, ALLAHABAD

Application No. 672 of 1986

Amresh Kumar Shukla versus Union of India and others

### Application for summoning of records

The applicant most respectfully states as under :-

- 1. That in order to prove the falsity of the statement made by Respondents on affidavit and to prove their malafide against the applicant it will be in the interest of justice that this Hon'ble Tribunal be pleased to direct Respondent No. 3 to produce the under mentioned records on the date of hearing of this application.
  - 1) Lists containing the details of duties assigned to the applicant from time to time during the period he remained employed in the office of Respondent No. 3, showing the signatures of applicant in token of service of the same on him.
  - 2) External Despatch Register relating to entire period of Annexure R-3 of Rejoinder Affidavit.
  - 3) File No. RTO(L)/235/Adm of the office of Respondent No. 3
  - 4) Book mentioned in Annexure R-V of Rejoinder Affidavit along with its Receipt voucher, Issue Voucher and ledger
  - 5) Ledger register of books from T-1 toT-23
  - 6) Copy of letter No. RTO(L)227/3/Adm, dated 3,12,85, 6,12,85 and 11,12,85 regarding medical examination of the applicant.
  - 7) Gopy of fitness certificate dated 12,12,85 given to the applicant by C.M.O. Lucknow.

It is, therefore, requested that this Hon'ble Tribunal be pleased to allow the request of the petitioner for summoning the records mentioned above.

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Dated: May 20, 1987.



as Char Resident Engineer and has read over the contents of the application filed by the applicant for amending the original application., and is in a position to reply the same.

2- That the contents of para-1 and 2 of the application for amendment does not call for any comments.

That in reply to the contents

of para-3 of the application, it may respectfully

be submitted that the facts have already

been stated in the counter-affidavit. It may

however, be clarified that the duties and

responsibilities attached to the post of

senior scientific Assistat(SSA) are entirely

different from that of Junior Scientific

Assistant(JSA-I). The applicant was interviewed,

selected and appented to the post of JSA-I.He

performed the duties of JSA-I and not that

of SSA.

That in reply to the contents of para-4 of the application, it may respectfully be submitted that it has already been stated in the supplementary Counter-Affidavit that the



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clarification that the cases of extension of probation also comes within the purview of DPC was received from the Government of India, Defence Research & Development Organisation, vide their No. 0620/RD/para-1 dated 03 February, 1986, whereas the probation of the applicant was extended in August, 1985.

That is reply to the contents 5 of para-5 of the application, it may respectfully submitted that as no new point has been raised by the applicant in para-3 and 4 above. These points have already been raised in the original application itself. So, there is no need for making any amendment and the amendment application is liable to be rejected.

That in reply to the contents 6of para-6(i) of the application, it may respectfully be submitted that the applicant did not perform the duties of Senior Scientific Assistant. He was appointed for the post of JSA-I and was paid for that post till the time, he was in service.

That in reply to the contents of

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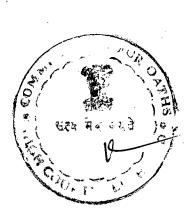
para-6(2) of the application, it may respectfully be submitted that as has already been stated in counter-affidavit and supplementary counter-affidavit, the probation of the applicant was extended by the appointing authority till 19-11-1986

That in the interest of justice, it is prayed that the application for amendment filed by the applicant may kindly be dismissed.

I, the deponent above hamed do
hereby verify that the contents of paragraph
nos 12 of this affidavit are based on
personal knowledge; those of paragraph nos 368
are based on record; those of para 8 are
based on legal advice to which I believe to
be true; that no part of it is false and
nothing material has been concealed.

So help me God.

I, D.S. Chaubey, Clerk to Shri
K.C.Sinha, Advocate, High Court, Allahabad do
hereby declares that the person making this
affidavit and alleging himself to be the same, is





known to me from the perusal of the papers which he has produced before me in this case.

Clerk

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit, which has been read over and explained to him by me.

OATH COMMISSIONER

OATH COMMISSIONER

High Court, Atlahabad

SI, No 57/55

Date... & Grand G. 40 pm



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## IN THE CENTRAL AUMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, ALLAHABAD

Application No. 672 of 1986 Fixed For - July 1, 1987

Amresh Kumar Shukla Versus Union of India and others

The above named applicant, Amresh Kumar Shukla, begs to submit that applicant has stated that adverse remarks should only be made after giving oral warnings followed by written warnings in case any short-comings etc., were detected. Respondents have given evasive reply. It will, therefore, be presumed that they have admitted the above assertion of the applicant.

However, to make the position very clear it is absolutely necessary in the interest of justice to file the copy of the instructions contained in Appendix of Government of India Order No. 10349/Pers/RD-24 (a)/80/III, dated 5-1-81 issued by Director General, R.D., Ministry of Defence, Research and Development Organisation, New Delhi which lay down that the adverse remarks should be recorded only after the award of oral and written warnings.

It is, therefore, prayed that the enclosed photo stat copy of the aforesaid instructions may kindly be ordered to be kept on record.

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Brug On 200 APPLICANT

Dated: 8-9-87

### CALIDE LINES FOR CUMPLETING ACRE

The aim of rendering of AJRs is to assess the individual's performance during the period covered by it. As these reports play a very vital part in the future prospects/career of the persons concerned as their promotions, etc., and as it also creatly affects the efficiency of the establishment, it is of vital importance that these are rendered objectively. Considerable care should, therefore, be exercised while rendering the selection of the AJRs, wome of the lacunge noticed in the AJRs are listed below!

- (a) In many cases, the remarks recorded in the ALRS are very vague and in some cases these have no hearing on the work supposed to have been performed by the officer Juring the year. In a number of cases, the reports are also colourless.
- (b) Often contradictions exist between the views expressed by the initiating officers and the reviewing officers.
- (a) Vague Statements like "? generally agree with the views expressed by the officer, etc." should not be recorded, by the reviewing officers. They should be specific in their views.
- (d) Integrity should not be described as 'excellent! 'beyond reproach', 'above board', 'very high order', 'very good', 'good', 'honert', 'average', 'NIL', etc. Since the superior officers cannot always be sure of all facets of all their sub-ordinates, it would be better for 'hem to state against the 'Integrity' Column that "l'othing alverse has come to my notice" (except in cases where specific instances of lack of integrity are known to thom).
- correlated to the capabilities/performance of the officer concerned as reported upon by the initiating/ grades the ADR either upgrades or downgrades the officer without indicating his reasons for doing so thereby giving an imprese on of arbitrariness.
- (f) In many cases, adverse remarks or remarks relating to the shortcomings, failings, defects, etc., of the individual are reflected in the ALR but these are not convened to the individual required under the existing orders. As and when these were noticed by this HCL, we had

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to request the Estis/Labs concerned to convey the same to the individual in writin. This, in many cases involved beloned communication of the remarks to the individual concerned and consequently it defeated the very purpose of this evercise, namely, that the individual should be apprised of his shortenmings, failings, defects, etc., in time so that he could i prove his performance/conduct, etc., and also seek redress against these remarks, if he felt apprieded. Mon-communication of such remarks to the individuals concerned in time is also likely to vitiate the proceedings of the DP://selection foord which may decide the cases of these individuals on the basis of these reports.

Superior officers are not only required to supervise the work of their subordinates but also to help and guide them constantly in their duties, so that, if they have any failings, shortcomings, defects, these may be pointed out to them with suggestions for improvement, the aim being essentially corrective. The individual should be progressively advised verbally once or twice during the year about his failings, short-comings, defects, etc., and also be told to improve them. If these verbal advices fail to correct him, he should be told of these in writing and if inspite of it, he still does not show the desired improvement, then only should the adverse remarks, failings, short-comings, etc., be reflected in his ACR. If this drill is followed scrupulously, there should be no difficulty on he sitation on the part of the superior officers in communicating the shortcomings, failings, defects, etc., to the individual when they have recorded in his ACR. The individual too will gut then have an grounds to protest that he was taken unaware by such remarks or that he was never apprised of his shortcomings, failings, defects.

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